प्रदेश में हाई कोर्टकी बेंच की स्थापना की मांग पर जल्दी से जल्दी ग्रपना निर्णय दे।

### REFERENCE TO THE REPORTED DEAL FOR TIDE OMAN CRUDE OIL AT A HIGHER RATE

DR. BAPU KALDATE (Maharashtra): Mr. Deputy Chairman, Sir, India is buying crude from Oman at \$ 29 a barrel. India is paying \$ 4 a barrel more than the spot price for the half a million tonnes of crude oil it is buying from Oman. At this price the deal is wroth about Rs. 120 crores. The spot market price for this crude now is around \$ 25 a barrel, which means the country will be paying around Rs. 16 crores more for the supply from Oman.

"Whenever the Government buys crude, such purchases are approved by an inter-ministerial body called the Empowered Committee. . practice has been in existence for a long time. But in. the case of the purchase of the Oman crude, the deal was not put before the Empowered -Committee. It appears that the Minister of Energy is not aware of this

Besides, the deal has come through a company called Transworld. This company was blacklisted by the Indian Oil Company because in an earlier case, Bombay High Court bought by this company or through its good offices eventually found its way to South Africa.

I demand from the Government a thorough enquiry into the deal and as the deal is still negotiated, it should be cancelled forthwith.

MR. DEPUTY CHAIRMAN: Now we start discussion under Rule 176. Mr. Advani.

PROF. C LAKSHMANNA (Andhra Pradesh); I am on a point of order, Sir. Before we take up this discus-

Andhra Pradesh sion I would like the House to pass

a condolence resolution for those martyrs who have died during the last 5 or 6 days... (Interruptions).

Developments in

MR DEPUTY CHAIRMAN; No, no. Mr. Advani.

SHRI DIPEN GHOSH (West Bengal): Let us pass a condolence resolution. .. (Interruptions).

MR. DEPUTY CHAIRMAN: No, nothing will go on record. Mr. Ad-

## DISCUSSION ON THE RECENT PO-LITICAL DEVELOPMENTS IN AN-**DHRA PRADESH**

SHRI LAL K. ADVANI (Madhya Pradesh): Mr. Deputy Chairman, Sir, I rise to raise a discussion on the recent developments in Andhra Pradesh leading to a change of Government in that State and the constitutional implications thereof.

Sir, I am happ<sub>v</sub> that thi<sub>s</sub> House has been given this occasion to discus, a matter in the light of recent developments in Andhra Pradesh, and which developments, would have farreaching implications for the constitutional and democratic set-up of our country. I am happy that in shaping of this motion the Leader himself suggested that the constitutional implications are something that this House must be concerned with and, therefore, they must be brought These developments have grave political implications but even important are the constitutional implications.

Sir, I will first deal with the constitutional implications, and then pass on to the political implications of the happenings in Andhra Pradesh.

When the Constitution was being framed the draft Constitution had analogous provisions both for the President and the Governor. I have I gone through the proceedings of the rShri Lal *K*. Advani]

**Sub-Committees** Constituent Assembly and the discussions took place in the Constituent Assembly while the Constitution was being given shape, I was struck by the fact that at the outset the draft provided for an elected Governor to he directly elected by the people of the State. This was the provision in the draft Constitution. So far a3 President is concerned, various ideas were mooted and ultimately it was agreed that the President should be elected by an electoral college comprising of Members of both Houses of Parliament and Members of the State Legislatures. When it came to ithe question of Governor, after considerable debate both in the Sub. Committees as well as in the Constituent Assembly it was felt that this would not be a right course. Ultimately, in the Constituent Assembly it was decided that the Governor should be a nominated one.

Originally ,just as we have article 54 providing for an elected President, there was a provision for elected Governor also. We have article 56 indicating the term of office for the President, in which it is stated that the President shall hold office for a term of five years but it can come to an end either by resignation or by removal, and that the President can be removed by a process of impeachment. Article 61 goes on to prescribe the procedure, how the President can be removed by impeachment Identical provisions were there in case of the Governor also. But subsequentwhen the Constituent Assembly decided that there was going to be a nominator! Governor, a Governor to be appointed by the President, the Constituent Assembly felt that there was no need for a provision of impeachment. The impeachment provision was formally dropped. There was one Member of the Constituent Assembly, a very active Member by name Prof. K. T. Shah, who

moved an amendment and pointed out that ......,

श्री गुलाम रसूल कार (नामनिर्वेशित) क्या ग्राडवाणी साहव इस बात के लिए गवाह हैं,, उन्हें याद है कि जम्मू एण्ड कश्मीर कंस्टीट्मू- शन में सदरे-रियासत इलेक्टेड हुग्रा करता था? इन्होंने ही एजिटेशन करा दी, सदरे-रियासत के श्रोहदे को, जो इलेक्टेड हुग्रा करता था, उसको खत्म कराने के लिए।

श्री लाल कृष्ण श्राडवाणी: मैं आभारी हूं कि स्नाप ने मुझे याद दिलाया कि जहां तक सदरे-रियासत था, उसको हटाने का दायित्व मुझ पर था, मुझको केडिट दिया है स्नापने। मुझे बहुत खुर्शी है.....

श्री गुलाम रसूल कार: वह इलेक्टेड था....(व्यवधान)

श्री लाल कृष्ण ग्राडवाणो : लेकिन में समझता हूं मैं नहीं हटा सकता था, यह तो पालियाभेंट ने श्रीर असेम्बली ने, जम्म एण्ड कण्मीर असेम्बली अगर सदरे-रियासत के पद को हटाते नहीं, तो शायद हम भी नहीं हटा सकते थे। मझे इस बात की खुशो है कि जम्म और कश्मीर की असेग्बली ने इस बात की सिफारिण की कि जिस प्रकार से सारे देश में राज्यपाल हैं. गवर्नर हैं, वैसे ही हमारे यहां भी सदरे-रियासत नहीं होना चाहिए और वहां पर भी नामांकित राज्यपाल होना चाहिए, गवर्नर होना चाहिए। पालिया-मेंट ने उसको इन्डोस किया ग्रीर पालियामेंट ने कंस्टीट्युशन में अमैडमेंट किया। इस समय मैं जम्मू और कश्मीर की बात नहीं कर रहा हूं, थोड़ी देर बाद मैं करूंगा, तब ग्राप भी जायद बोलना चाहे।

Mr Deputy Chairman, Sir, I was

referring to the cost of Governor in some detail because let u<sub>3</sub> at the outset understand that the principal constitutional issue -which we are debating today Ia not that of article 356 not that of President's rule which has been abused many time, and about which we have protested. In the past the role of Governor has been brought into discussion in this House generally in respect of abuse Of article 356. Article 356  $h_{aa}$  not been invoked in this ease. It  $i_3$   $a^{r_{\Lambda}c_{\Lambda}e}$ 164 which has been invoked. Article 164 says that the Council of Ministers in a State shall hold office during the pleasure of the Governor. This article is identical to the article that we have in the case of the President where the Council of Ministers headed by Mrs. Gandhi holds office during the pleasure of the President. But there is a subsequent clause which also obtains both for the Centre as well as the States. This says tliat the Council of Ministers of the Centre shall foe responsible to the House of the People, and the Council of Ministers in the State shall be responsible to the Legislative Assembly ot the State.

I hold that in case of a Government in office, that is an incumbent Governmen<sup>^</sup> it is only that provision that <sup>can</sup> be invoked, namely its responsibility to the Lok Sabha in case of the Central Government and its responsibility to the Legislative Assembly in case of the State Government. Article 164 cannot be called into operation. The Governor has no right, just as the President of India has no right, on the basis of information that may be provided to Mm by members of the ruling party going to hi<sup>TM</sup> ' - orocession and telling him that most of Us have no longer any confidence in the present Government. The President cannot on. the basis of that information dismiss this Government. All that he can do is, he can tell this Government "so many Members have come to me and it appears to me that youx majority

is in doubt. Therefore I ask you to convene a meeting of the Lok Sabht at the earliest". That is the My course open to the President.

SHRI HANSRAJ BHARDWAJ (Madhya Pradesh): Mr Advani, you wert a Minister in the earlier Government. There was a case where Mr. Charan Singh was installed as Prime Minister without facing any Lok Sabha or any other House for a single day. At that time, was it a properly constituted Government and did any discussion take place o<sub>n</sub> that?

SHRI LAL K. ADVANI; I am very happy that m<sub>v</sub> friend, Mr. Bhardwaj, has raised this question

SHRI HANSRAJ BHARDWAJ; It is far more important.

SHRI LAL K. ADVANI; Yes, yes, but I can tell you that Mr. Sanjiva Reddy who was the President at that time, did not dismis, the Government

SHR1 J. K. JAIN (Madhya Pradesh): Mr Morarji Desai had submitted his resignation and then he staked his claim. Here the Chief Minister did not submit his resignation. So he was dismissed.

SHRI LAL K. ADVANI: I know that I am coming to that. After aR this is not a matter which has arisen now. Similar problems arose in a very between the years 1967 and 1969. I have studied those cases thoroughly. It is a question of the Governor withdrawing his pleasure. The question is not merely of proving your strength on the floor of the Assembly. That i<sub>s</sub> part of it But the essential aspect is that the Governor cannot substitute his subjective satisfaction for the objective satisfaction of the Assembly. The crucial issue is that. Neither the Governor, nor the President can do this. This is the crucial issue. (Interruptions). I am sure they would like to understand. I am willing to reply to any question

[Shri Lal K. Advanil Thig is not a question affecting only Andhra. The other day it was pointed out to Mr. Narasimha Rao, the Union Home Minister, in this House and in the other House that when the Speakers' Conference met in 1968 and discussed this issue threadbare, they came to the conclusion that the majority of an incumbent Government should be tested only on the floor or the House, not in the Raj Bhavans, not by the Governors. This question again was raised in 1970. A Governors' Committee was constituted with Mr. Bhagawan Sahay as the Chairman. Mr. Bhagawan Sahay was, at that time, the Governor of Jammu and Kashmir. That Committee came to the same conclusion. The Governors' Conference endorsed that conclusion. When all this was pointed out to the Union Home Minister the other day, he said, in this House as well as in the other House, that this may have been the decision but this was not binding, and further that this was mot followed no one followed it. I can cite to you numerous instances where this has been very scrupulously

When Mr. C. B- Gupta was the Chief Minister in 1969 in Uttar Pradesh and there was a split in the party, hig Government was reduced to a minority. This happened in November 1969. At that time a letter went io the Governor from the opposition demanding that he be dismissed Governor Gopala Reddi reylied back in his letter;

"The question whether the Chief Minister has lost the confidence of the Assembly at all times should be tested in the Assembly."

The Assembly was summoned in February 1970 and Mr. C. B, Gupta had continued to be the Chief Minister till then even though he lost his majority. The  $Govemo_{r}$  took a right stand. In fact, in an informal chat with pres<sub>s</sub> correspondents the Governor said:

"It is not the business of the Governor to count heads of members."

Andhra Pradesh

.., (Interruptions)...

SHRI HANSRAJ BHARDWAJ: This is...

MR. DEPUTY CHAIRMAN: I am sorry, at every stage you can't argue like this. You will have your time

SHRI HANSRAJ BHARDWAJ: On the Haryana issue. . .

MR. DEPUTY CHAIRMAN: Please take your seat.

SHRI HANSRAJ BHARDWAJ: . . . Morarjibhai brought the Haryana members for a count... (Interruptions) ...

MR. DEPUTY CHAIRMAN: You can take your chance later. At every stage you can't get up and put questions.

SHRI LAL K. ADVANI: I will answer every question—I have no objection. (Interruptions)...

MR. DEPUTY CHAIRMAN: When you have your chance then you show all your knowledge and all that.

SHRI SYED SIBTEY RAZI (Uttar Pradesh): He is trying to mislead the House. So many instances are there when the Government was dismissed. Even in Karnataka... (Interruptions) ...

MR. DEPUTY CHAIRMAN: You take your seat. This way if you go On disturbing, I am sorry, we cannot go anywhere. Your name is on the speakers' list... (Interrwptions)...

SHRI P. N. SUKUL (Uttar Pradesh): Mr. C.B. Gupta... (Interruptions) ...

MR. DEPUTY CHAIRMAN: No, Mr. Sukul... (Interruptions)... Please don't record Mr. Sukul. May I request Members from this side. . . <*Interrwptions*)...Take your seat You have given the list of speakers. Your name is there and others names are not there... (Interruptions) ... Ask you, Whip to give your name if you are so eager to speak. But dont disturb every time... (Interruptions) You may be knowing innumerable instances. Then you cite your examples when you get your chance or you brief your other friends who are going to speak on your behalf. But, don't disturb. This way we can't proceed. .. (Interruptions)...

SHRI HANSRAJ BHARDWAJ: You allow them frivolous points of order.

MR, DEPUTY CHAIRMAN: No, no (Interruptions)...

श्री रामानंद यादव (बिहार) : उपसभापति महोदय . . .

श्री उपसभापति : नहीं . . . नहीं । जब श्रापका वक्त होगा, ग्राप ग्रपनी बात कहिएगा । हर वक्त नहीं ।

श्री रामानन्द यादव: वह तो ढीक है। आप चाहें तो अभी दे सकते हैं.. (व्यवधान)

SHRI HANSRAJ BHARDWAJ: So many frivolous points of order you were listening to and when we are saying something of sense, you are discouraging up.

 $\begin{array}{ccccc} MR. & DEPUTY & CHAIRMAN: & All \\ right. & The_n & you & go & on & disturbing \\ others; & don't & allow & them & to & speak, \\ \end{array}$ 

SHRI HANSRAJ BHARDWAJ: They always disturb us.

MR. DEPUTY CHAIRMAN: When there is a peaceful and meaningful debate, please cooperate. If you have examples when your turn comes you can cite them. But this way he \text{\text{Vill}} take a whole day.

...(श्यवधान) ठोक है, ग्राप दिन भर इन्हीं का भाषण सुनिए ग्रौर टोका टाकी करते रहिए।

SHRI LAL K. ADVANI: Mr. Deputy Chairman, Sir, I can understand their anguish, their anxiety. Mr. Bhola Paswan Shastri was the Chief Minister in Bihar in June 1971. major constituent of his Government withdrew support and so he became a minority. But the Governor did not dismiss him even though there was a demand by the Opposition. The Governor allowed the minority Government to stay on in office till July 1971. He said that the Assembly would be convened in the normal course. resigned only when the Assembly was convened. What to say of those days? It is a long time past. I am sure the of the ruling party must members have read an article which appeared only Saturday last in the Times or India-by Mr. L. P. Singh. Shri Singh has been a senior Governor, a conscientious Governor, whose record everyone would accept has been excellent whether he was in the Government as an administrator or later Mr. L. P. Singh writes as Governor. an article in which he discusses this issue at length and recalls-I quote "On four occasions his own words: (not one) one each  $i_n$ Assam and Meghalaya. and twice in Nagaland, I followed that procedure in 1979-80 leading in each case to a change Ministry by, resignation of the Ministry just before the sitting of the Assembly in two cases, by resignation after a no-confidence motion had been in the third case, and being voted out in the fourth." In no case did he try to substitute his own subsatisfaction for the satisfacjective tion of the Assembly. He said, "This is not my function. My function come<sub>s</sub> in only at the outset when an election is held, and after the election Governor hag to determine which party has the majority and to invite the leader of that Party to form government. Once that government

[Shri Lal K. Advani] has been formed, thereafter, only if ther<sub>e</sub> i<sub>s</sub> a no-confidence motion against him and yet Government refuses to resign, he could dismiss hirn." The other situation warranting is dismissal is also indicated by the Speakers' Conference and the Governors' Conference. Suppose the Chief Minister loses the majority and still refuses to convene a meeting of the Assembly, then the Governor or the President has a right to take action against him. This has been conceded, it is not written in the Constitution, but the Speakers' Conference a<sub>s</sub> well as the Governors' Conference said that in that situation if he refuses to call a meetin&V-an early meeting-action ran be taken.

In fact, Mr. Dharamvira dismissed a government becau.?e they wer'e riot Willing to call j meeting of the Assembly within three weeks as he wanted it,. They wanted, six weeks. He said, "No; it should be done in three weeks." At that point of time there was a debate even on this, whether what Mr. Dharamvira did was right or wrong! But what Mr. Dharamvira did was sirhply to insist Pn a session of the Assembly within a reasonable time. He did not say. "I am satisfied that, you hava lost your majority."

Si^ .what has happened in, Andhra is absolutely shocking. It baffles one how a Governor wul^ do it. Therefore, I am not surprised at Mr. L, P. Singh's reaction to the Andhra events. H© wrote Itis article only pn the basis of the Kashmir, happenings. He did not have Andhra in irijnd when he wrote this article. After that, this Andhra development took place. A bfief letter has appeared i' -the Times of India day before yesterday, jn which Shri Singh says; "I refer to what the Andhra Governor has done-One would have thought that such grossly partisan behaviour and such disregard of bar<sub>e</sub> decency j<sub>n</sub> dealings with the Chief Minister to be impossible only until yesterday." Now this is a comment not by a political person.

And the language that he has vised to describe the conduct of the Governor is that it is not only unconstitutional but even the bare decency in dealing with the Chief Minister has been brushed aside. And he adds: "Looking at what two Governors have done during the last few weeks (he is here referring even to the Kashmir Governor) one wonders whether we are witnessing the twilight of our federalism." Now this  $i_s$  by Mr. L. P. Singh. This  $i_s$  not from a political leader out to make political gain. This is not by an Opposition party whose business it is to see that the Government is ousted (Interruptions) I would appeal to you to itry to view the whole matter in a proper context. Therefore, when Mr. Narasimha Rao said the other day that there were no instances where the Speaker, Conference, view was followed. I was surprised. There are somany instances. L. P. Singh's four instances I have quoted Earlier also there were instances. I can go on narratting instances., All that is being repeatejdly cited from the other gi\*\* is about Morarjibhai and Charan Singh not having proved their^ majo/1 rity i.n the House. And they resigned on that account. Suppose they had not resigned, the , President woilld have been entitled to tell. them, to convene a meeting of the Lok Sabha. The question of dismissal could come in only if they refused to do so.

SHRI .HANSRAJ BHARDWAJ: Ca<sub>n</sub> you become Prime Minister without majority? Tliat j<sub>s</sub> the question.

SHRI LAL K. ADVANI: Thi-is precisely the issue. Mr. Deputy Chair man, the country is aghast that a person who does not have the majority becomes the Chief Minister. This is exactly what has happened. (Interruptions).

SHRI HANSRAJ BHARDWAJ: Mr, Charan Singh i<sub>s</sub> your leader to-day. He committed a fraud on you not on us.

थी लाल कृष्ण ग्राडवाणी : वह तो ग्राप की मेहरबानी थी, हमारी नहीं। हम ऐसी गलती नहीं करेंगे।

USHA SHRIMATI **MALHOTRA** (Himachal Pradesh); He committed fraud on you, Mr. Advani. (.Interruptions)

SHRI LAL K. ADVANI: Four or five days after he was installed BS Chief Minister by Mr. Ram Lal in the Raj Bhawan, Mr. Bhaskar Rao has come out with a list of 93 Members who were supporting him. This is the list that has been published yesterday. होना चाहिए । हर मम्बर प्रपना यलहदा-(Interruptions)

Mr. Deputy Chairman, Sir, this is a में हुए ले रहा है। हम यहां पर मान्ति newspaper from Hyderabad, and this से बेठे हुए हैं। इतना समय हमें भी has, mentioned the list of 95. Last j light I happened to go tp the place बोलने के लिए दें चाहे हमारी पार्टी where the SH-As from Andhra are की तरफ से बोला गया हो। हमें भी staying. (Interruptions) I found SjJ.MLA's of. this list were present there. (.Interruptions)

त्री **वै॰ कै॰ वैन**ः मेरा प्याइट आफ आर्डर है। माननीय धाडवाणी जी ने करमाथा कि जो 95 की लिस्ट भास्करराव ने दी श्रीर उस में से 35 सदस्य यहां आ गवे है में भंगर उन 95 में से 35 पटा दिमें जायें तो बचे हुए 60 मेमबर जो हैं वह स्थवं स्वीकार कर रहें हैं कि वह तैलग् देशम पार्टी के हैं। तैलग् देशम भी जो प्रेजेंट स्टेंब की हाउस में वह 194 या 195 की है, जो भी हो अगर, वह उस में से 60 घटा दियें जायें तो तेलगू देशम के 135 सदस्य रह जाते है 300 मैं म्बरों के सदन में तो क्या तैलन देशम मैजोरिटी में रह जाती है वहां, और इस चील का निर्णय तो गवर्नर कर सकता है कि श्राडबाणी जी कर सकते हैं 1 P. M.

कुमारी सरोज खापड (महाराष्ट्र) : 61 एम० एल० एज० का जो दाबा कर रहे हैं उनमें से बहत से लोग एम० एल०

Andhra Pradesh ए० का बैज लगाकर आये थे।... व्यवधान)

Developments m

PROF. C. LAKSHMANNA (Andl Pradesh): The number of Telegu Desman MLAs are 201. Out

श्री स्त्राल चन्द्र महन्त (हरियाणा) श्रीमन, मेरा प्वाइंट ग्राफ ग्राइंर है। जब यह बहुस आंध्र पर हो रही है, आडवाणी जी बोल रहे हैं तो बीच में यह जो इंटरफियररेंस का कायदा चला रखा है, मेरी ग्जारिश है कि वह नहीं अलहदा टाइम बिना उसका नाम लिस्ट tbit बोलने का मौका दें। मैं सिर्फ एक बात श्रीर कहना चाहता हं--

> "या खदा ऐसी खदाई न दे कि अपने सिवा और कोई दिखाई न दे।"

SHBI K. MOHANAN (Keraia): Ji you have ihe guts contest the Assembly election<sub>s</sub> and come.

VITHAL RAO MADHAV-(Maharashtra): RAO JADHAV N. T. Rama Rao is acting on another stage of political scene by producing bogus M.L.As.

> थी उपसमापति : श्राहवाणी जी अप कितना समय और लेंगे?

> थी लाल शृष्ण ग्राहवाणी : इन्होंने समय ले लिया, मैंने तो बहुत कम लिया है।

SHRI LAL K. ADVANI: I canplete after 2 o'clock. I have no objection.

श्री उपसमापति : अब सदन की कार्यवाही 2 बजे तक के लिए स्थिति की जाती है।

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The House then adjourned for lunch at three minutes past one of the clock.

The House reassembled after lunch at one minute past two of the clock, Mr. Deputy Chairman in the Chair.

MR. DEPUTY CHAHIMAN: Shri Advani. Please conclude within, say, ten to fifteen minutes. You have already taken half an hour.

SHRI LAL K. ADVANI: I have not taken.....

MR. DEPUTY CHAIRMAN: There are many speakers. We have to keep the time in mind. Otherwise we cannot finish.

SHRI LAL K. ADVANI: You would appreciate that even at the outset, I said I would not take much time.

Sir, I was referring to the basic issue involved in the whole episode; namely, can the head of State dismiss the head of the Government on the basis of extra-legislative information that he acquires. Whether that information is right or wrong is not the issue. The issue is, he acquires extra-legislative information that the Government has lost its majority. What is the duty of the head of State at that time? Can he, on that basis, dismiss it,

I happened to go through a series of very learned lectures delivered by the former Chief Justice of the Supreme Court, Mr. K. Subba Rao, way back in 1970 when these Issues were being debated all over the county. In these, he had raised this specific issue while discussig the question of the powers of Governors. He says that he looked, around for examples of this kind in other parts of the world and he discovered that a case of this kind took place in Western Nigeria, where Akinola—that was the name of the Premier of Western Nigeria—was dismissed by the Governor, though the legislature had not expressed "no confidence" in him. on the ground that the Uove\*-

nor was satisfied on enquiry that he had no majority. And Mr. Subbhu Rao comments:

"We need not adopt the colonial instance as a convention to govern our republican polity. Rather we shall take note of the fact that since the year 1783, there was no such case of dismissal in Great Britain and, accept as a convention, that the King has no such power."

Sir, in 1970 Mr. Subba Rao had to undertake laborious research to find out even this single example, and that from Western Nigeria. In the year 1984, he would not have had to go out of India at all. In Indi;' itself there have been a series of examples of this nature where the Governor, ' saying that the Chief Minister had lost his majority, dismisses the Government. It happened in Jammu and Kashmir. It has happened in Andhra. Sikkim war slightly different in nature, where the dismissal was not on the basis of majority or minority. It had nothing to do with majority or minority.. But there too the Head of State invoked the provision which says that the Council of Ministers holds office at the pleasure of- the Governor, to dis.miss the Ministry.

1 am sure that members of the Government must have gone through the numerous editorials, comments amd articles that' have appeared on the Andhra episode. They would notice that while all of them have pointed out that the Andhra episode is an aberration, . some have also asked what would happen if .something similar happens at the Centre, and The President usurps the authority- of the Lok Sabha to determine whether a particular Government has lost its majority or continues to have a majority. As I said at the very outset, it is open to any Member of Parliament to approach the President, or a Member of the Assembly to approach the Governnor, and say that the Government has lost its majority and those who were supporting the Government, had withdrawn their support, and that therefore, the number that supports the Chief Minister or the Prime Minister is not what he claims. It is minority. But after acquiring this information, the duty of the President or the "Governor, as the case may be, is to convene an immediate meeting of the Lok Sabha or an immediate session of the Assembly and have Government prove its majority. Nothing more, nothing less. It is this dismissal that has caused concern to everyone.

Recent Political

Everyone almost unanimously has felt that what the Governor of dhra Pradesh has done has besmirched the institution of Governorship. He has brought the dignity of this high office down and I was indeed surprised to read the language used by some editorial writers some of whom I know to be very sobre, very restrained in expression. Most of us read English newspapers. I have before me a typical example of the Nav Bharat Times whose editor is normally very restrained in his expression. that the editorial that he has written on this particular episode bears the caption, 'लानत है ऐसे राजभवनों पर'

upon such Raj Bhavan". And you see the editorial itself, the lenguage and expression give vent to strong indignation. The indictment that he has made is severe. He writes:

''जैसे श्रो नगर में जगमोहन इंतजार कर रहे ये कि कब फारूक म्रब्दुल्ला से बगावत करने वाल दलबदल राजभवन ग्राए ग्रीर कब मैं उन्हें शपथ दिलाऊं। उसी तरह हैदा बाद में रामलाल जो घात लगाये बैठे थे कि कब कोई पार्टी भंजक मीर जाकर राजभवन की घास पर आए में कव डो चारा डाल्ं।"

the whole country been a very strong reaction to has what Mr. Ramlal has done. This cuts across newspapers some of whom pro-grovernment, be others anti-Government. They have their own prejudices and predilec-

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tions. But there is near unanimity that what the Governor of Andhra Pradesh has done is thoroughly indefensible. So far as the Governor's conduct is concerned, as I said, at the very beginning, the Constitution does not give me the right to a motion of impeachment move against the Governor. It is this that made me raise this discussion under Rule 176. If I think that ^the President has done something wrong, I can initiate a motion of impeachment against the President. If I feel that the Chairman or the Deputy Chairman of this House or the Speaker or the Deputy Speaker of the other House have done something wrong against the Constitution, there is a provision for that in the Constitution, There is a provision against the Judges of the Supreme Court, against the Judges of the High Courts, there is a provision against the Comptroller and Auditor General, against the Chief Election Commissioner. But there is nothing in the Constitution which entitles Member of Parliament in the Rajya Sabha or in the Lok Sabha to move a motion wheh the Governor has done wrong, something something constitutional. Here I feel that what the Governor has done is totally unconstitutional, totally without precedent and it has no sustenance. I have with me a list of Members of the State Assembly who have presented themselves to the President today, and....

SHRI RAMANAND YADAV: They have come with bogus identity cards...

(Interruptions)

SHRI PARVATHANENI UPEN-DRA (Andhra Pradesh): You should be ashamed tp say that. You are shouting shamelessly. Be ashamed of it. This is how you are running democracy in this country.

SHRI SYED SIBTEY RAZI; You have no sense of shame. You should know how to behave in Parliament.

SHRI PARVATHANENI UPEN-DRA: Don't teach me. I know how to behave.

Recent Political

### (Interruptions)

All of you come and I will show you. I will challenge. I challenge them all. Let the Prime Minister and all others come there. I challenge the Prime Minister... (Interruptions). You remove a majority Government. Shame on you... (Interruptions).

MR. DEPUTY CHAIRMAN: Please take your seat. You will have time to speak.

PROF. C. LAKSHMANNA: Point of order...

MR. DEPUTY CHAIRMAN: No point of order. Mr. Advani.

SHRI LAL K. ADVANI: If Treasury Benches are so much confident about the support they command, their party command or the Government you are now supporting command in the State Assembly, it is absolutely beyond me why the Governor of that State should have said 'no' to the simple request by the Chief Minister: "You convene the day after tomorrow, Assembly after 48 hours". If Mr. Bhaskara Rao. whose Government you'are supporting, was so confident that the majority was with him, there should have been no hesitation whatsoever in his insisting: "All right. Call a meeting of the Assembly day after tomorrow.' It is this that is baffling and makes me ask: In this entire affair in which Shri N. T. Rama Rao's Government has been gunned down, was Mr. Ram Lal the gunman or only a gun; and the trigger was somewhere else??

Sir, every one knows how fhe Congress Party functions today. I would be very happy if I am assured and if I convinced that this was only the error or the folly of an over-zealous Governor. I would be happy. What really worries the whole country is that in a country and in a political

situation where within the ruling party even the smallest decision can.not be taken without clearance or approval from the top, how dare a. Governor like Mr. Ram Lal could go out of the day to approve of something that New Delhi disapproves? These are questions which need to be answered. .. (Interrwptions).

Andhra Pradesh

.MR. DEPUTY CHAIRMAN: Mr. Sukul, you may make your point when you speak.

SHRI LAL K. ADVANI: On the cultural level, on the linguistic leveL and on the religious level, we pride ourselves as being a country where there is unity in diversity. There, we not only tolerate diversity, we are proud of it. But I sometimes wonder why on the political plane we can be so intolerant of diversity. After all in the whole country, most of the States are ruled by the Congress Party. The Central Government belongs to the Congress Party. If there are three, or four non-Congress Governmentsone in Jammu and Kashmir, one in-West Bengal, one in Andhra Pradesh, one in Karnataka and one in Tripurawhy are you so intolerant? For the last one and half years this has been a constant issue in debate that this Government is going to be toppled, that Government is going to be toppled ... (Interruptions).

AN HON'BLE MEMBER: In Jammu and Kashmir they themselves toppled.

SHRI LAL K. ADVANI: Mr. Deputy Chairman, I would say that in the case of Jammu and Kashmir what was objected to was the procedure in which it was' done. It was said that there should have been an opportunity given to Dr. Farooq Abdullah to prove his majority on the floor of the House. Even Dr. Farooq Abdullah did not dispute that he had lost the majority. The issue was very limited. This is the first time when a party, Which had commended the overwhelming support of the people, hasbeen toppled and toppled even though the... (Interrwptions)... legislative

majority also was not lost. As I said, even today, 167 MLAs support Mr. N. T. Rama Rao.

Recent Political

SOME HON'BLE MEMBERS: No, no. {Interruptions).

SHRI LAL K. ADVANI: Sir, I am very glad that Madam Prime Minister herself has come to the House. I would like to be reassured, I would like to be convinced, on one thing. It is this that shakes the confidence ol the people; Here is a democracy, here is a parliamentary system of government, here the Constitution-makers contemplated that there would be one party at the Centre in office and there could be other parties in office in the States. But what has happened in Asdhra today has shaken the basic fabric of the nation and one begins to feel that, after all, only because Mr. N. T. Rama Rao was not willing to play the role, say, that the AI-ADMK is playing, it is only because of that that he is penalised. If Mr. Ram Lal has done something wrong, he could be removed by the President because, unlike the State Government of Andhra Pradesh or the Government of any State, the Governnor holds the office only during the pleasure of the President. Nothing else. He can immediately be sacked. But there is a talk these days, "All right. Let us make a scapegoat of Mr. Ram Lal.". And Sir, added to that, there is the dangerous talk of dissolving the State Assembly.

DHARMAVIR (Uttar desh): Sir, ort a point of order. Sir, I would like to draw the attention of our honourable Member, Mr. Advani, to one thing. In 1977. in U.P., we had proved majority in the House and, after ten davs. vour Government and your Home Minister, dismissed the entire Assembly. Not only that. Nine Assemblies were dissolved. Why don't you point that out also? (Interruptions).

SHRI LAL K. ADVANI: We have discussed this issue ad nauseam and the honourable Member would be

aware that at the very outset I had said that article 356, or rather the misuse of aricle 356 is one issue which we could deal with later.

Developments in Andhra Pradesh

SHRI DHARMAVIR: You also mention these facts. What did you do during your Janata period? You dismissed nine State Governments. You mention that also. (Interruptions).

SHRI LAL K. ADVANI: At the moment, a very dangerous precedent has been set in Andhra Pradesh.

Sir, a dangerous precedent has been set in Andhra Pradesh and unless this is rectified right now, unless the original situation, the strtttis quo ante, is restored in Andhra Pradesh, unless the Governor, Mr. Ram Lal, is sacked, and unless Mr. N. T. Rama Rao, who has been elected by the people of Andhra Pradesh with an overwhelming majority, with an over-whelming mandate, is restored back to his office, the foundations of our democratic structure would have been greatly impaired. This is my submission, Sir.

Sir. I except (the Governme: come out with full clarifications. I have not dealt with the smaller points like the many hurdles that the MLAs had to cross only in order to reach Delhi.

PARVATHANENI UPEN-SHRI DRA: Sir, just one minute.

SHRI LAL K. ADVANI: Sir, this morning's "Statesman" says that pressure was being brought upon the President to see that he does not meet all the MLAs, but he meets only a few, only the former Chief Minister and a few MLAs. Ml these things do not behove the ruling party which has a clear majority in Parliament, which has a clear majority in most of the States. <sup>v</sup>Tt would I r if right remedies are .taken for the situation and the whole thing is ^o+ tried to be swept under the carpet. Thank you, Sir

dam.

MR. DEPUTY CHAIRMAN: Now, the honourable Prime Minister.

SHRI PARVATHANENI UPEN-DRA: *One* minute, Sir. (*Interruptions*). Just one minute only.

SOME HON'BLE MEMBERS: No, no. (Interruptions).

MR. DEPUTY CHAIRMAN: No. Mr. Upendra. Please take your seat.

SHRI PARVATHANENI UPEN-DRA: Only one minute, Sir. Let me make my submission.

MR. DEPUTY CHAIRMAN: No, no. Please sit down.

SHRI PARVATHANENI UPEN-DRA: Sir, I belong to a party which has been directly affected. Before the Prime Minister replies, let me tell something for her information, let me tell something which she does not know. (Interruptions).

MR. DEPUTY CHAIRMAN: She is not replying to the debate. She is only intervening.

SHRI PARVATHANENI UPEN-DRA; The Prime Minister does not kiio-w many things. Let me tell her something. (Interruptions).

MR. DEPUTY CHAIRMAN: No, please Please sit down.

SHR<sup>1</sup> PARVATHANENI UPEN-DRA: nib is unfair. (*Interruptions*). This is unfair

MR. DEPUTY CHAIRMAN: No, please.

SHR' PARVATHANENI UPENDRA; I would request you to give me one minute only. Please give me five minutes, Madam Prime Minister. I will telA you many things which you do not kiM\v. (Interruptions) Let me tell your what happened. (Interruptions) Let me tell you what happened.

MR. DEPUTY CHAIRMAN: Please take your seat.

SHRI PARVATHANENI UPEN-DRA: Give me just five minutes. Ma(Interrwptions)

MR. DEPUTY CHAIRMAN: Please

I will take only five minutes.

MR. DEPUTY CHAIRMAN: Please take your seat. (*Interruptions*).

SHRI PARVATHANENI UPEN-DRA: You do not know many things are happening there. (Interruptions) You do not know many things. (Interruption) This is very unfair. The Prime Minister is not aware of so many... (Interruptions)

MR. DEPUTY CHAIRMAN: Mr. Upendra, please take your seat. (In terruptions) Nothing should go on record. Mr. Upendra will not go on record. (Interruptions) You are not supposed to control the House. Let me control the House. (Interruptions) ...

SHRI PARVATHANENI UPEN-DRA: \*

(Interruptions)

MR. DEPUTY CHAIRMAN: First you should respect, the Chair. (Interruptions) Your name is there on the list. You can speak at that stage at length in the time available. The Prime Minister is only intervening. The Home Minister will reply to the dabate. (Interruptions)

SHRI PARVATHANENI UPEN-DRA:\*

MR. DEPUTY CHAIRMAN: Please take your seat. Don't record him. (Interruptions)

SHRI PARVATHANENI UPEN-DRA: \*

MR. DEPUTY CHAIRMAN: I request you to please resume your seat. (Interruptions)

SHRI PARVATHANENI UPEN-DRA:\*

SOME HON'BLE MEMBERS; No, no. (Interruptions)

SHRI PARVATHANENI UPEN-DRA:\*

♦Not recorded as ordered by the Chair.

AN HON. MEMBER: He has gone mad. (Interruptions)

SHRI PARVATHANENI UPEN-DRA: \*

MR. DEPUTY CHAIRMAN: I request you not to insist, i request you to obey the Chair. Otherwise I will have to... (Interruptions)

TMSHRI PARVATHANENI UPENDRA:\*

#### (Interruptions)

MR. DEPUTY CHAIRMAN: First you allow the Prime Minister to speak. After that you can seek clarifications. (Interruptions) Please take your seat. Don't record Mr. Upendra. (Interruptions)

SHRI PARVATHANENI UPEN-DRA:\*

MR. DEPUTY CHAIRMAN: I am sorry to say. This is misbehaviour. You are not obeying the Chair. Please take your seat. (Interruptions)

SHRI • PARVATHANENI UPEN-DRA: \*

MR. DEPUTY CHAIRMAN; Don't record.

SHRI PARVATHANENI UPEN-DRA:\*

MR. DEPUTY CHAIRMAN; This wiH not go on record. (*Interruptions*)

SHRI PARVATHANENI UPEN-DRA: \*

MR. DEPUTY CHAIRMAN: Please take your seat. (Interruptions)

SHRI PARVATHANENI UPEN-DRA: \*

(Interruptions)

MR. DEPUTY CHAIRMAN: Hon. Prime Minister.

THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI). Sir, I have not come to challenge anybody or to accept any challenges. I have come to make a brief statement because so many misleading stories are being circulated. I am not going into the

\*Not recorded as ordered "by the Chair.

merits of the case in Andhra Pradesh. I should have liked to reply to some of Shri Advani's points, though I have not heard the beginning of his speech. My colleague the Home Minister and others will do so later. In view of what has appeared in the Press, what I have heard and what leaders of the opposition parties have been repeating, I thought I should avail myself of the earliest opportunity in this discussion to state some facts regarding developments in Andhra Pradesh. Much heat has been generated by the hon. Members of the opposition. Just now the House was witness to the sort of situation that is sought to be created in Andhra Pradesh itself. You can understand the intimidation and so on that is going on. (Interruptions) In Shri Advani's speech, he perhaps obliquely or not so obliquely wanted to point the finger at us.. Now, I am not unused to this sort of campaign of character assassination which the opposition leaders have now launched. Shri Advani has only to look at the back and present numbers of R.S.S. newspapers to see what what utter slanderous lies, they have been writing about me. Not today but long before I was in Government because of my stand on matters. This is clear to everybody. The onslaught is in the same vein today-since they could not find any other cause—they have tried manv ways to achieve opposition Now they think they can make this work. In earlier years also every possible subject and gimmick has been used by different parties at different

work. In earlier years also every possible subject and gimmick has been used by different parties at different times to vilify me and to discredit me. This is known in our country and it is also known abroad. Interpolically leaders have spoken to me of this

Now also, opposition arguments are based on certain assumptions and premises which are totally unfounded. I consider it essential to set the record straight. I wish to place the following facts before this hon. House. Firstly at no stage did not Governor of Andhra Pradesh consult me in his decision to dismiss the Rama Rao Ministry.

Written Answers

MR. DEPUTY CHAIRMAN: You may not agree. That is all.

SHRIMATI INDIRA GANDHI; I am going to repeat Sir. At no stage did the Governor of Andhra Pradesh consult me in his decision to dismiss the Rama Rao Ministry or to invite Shri Bhaskar Rao to form the Government. When we were trying to assess the actual situation, we learnt that the Governor had already initiated action to swear in the new Chief Minister, and that our party M.L.As. there had extended their support to him, that is to the new CM. The conclusion which the Governor had arrived at that Shri N. T. Rama Rao had lost the majority in the Legislative Assembly was based entirely on his own judgment and was not in any way influenced by me, my Government or my party at the Centre. (Intemipt'nns) If Shri Advani thinks that every single decision is taken here, he is much mistaken and if he is mistaken about ona thing, he can obviously be mistaken in many other matters. Even our decisions here in Delhi, unless it i<sub>s</sub> a very important matter which has to come before the concerned committee^ or may come to me personally, I may say that 90 per cent of decisions are taken by those concerned whether in the Party or in the Government. We do not function like the Marxists or the BJP ... {Interruptions}.

MR. DEPUTY CHAIRMAN: Order please. Mr. Gopalsamy, please sit down

SHRIMATI INDIRA GANDHI; Sir, now, that the Governor has taken a decision, the question of majority or otherwise of the new Government has to be decided only on the floor \* of the Andhra Pradesh Legislative Assembly.. (Intm-uptions).

SHRI PARVATHANENI UPEN-DRA: Why did he not do it earlier within 48 hours? You are talking of democratic procedures now. PROF. C. LAKSHMANNA: These are double standards of democracy. Is this the way democracy has to function? (.Interruptions).

to Questions

Andhra Pradesh

SHRIMATI INDIRA GANDHI: Sir, I should have been impressed by Shri Advani's views on the importance of the Legislative Assembly meeting but for the fact that he very conveniently forgot to refer to the dismissal of Shri Devaraj Urs' Government by the then Janata Party Government.

SHRI M. S. GURUPADASWAMY (Karnataka): There was an inquiry on Devaraj Urs. Don't mislead the House. (Interruptions).

SHRIMATI INDIRA GANDHI: I am sorry Mr. Gurupadawamy \_\_\_\_\_

SHRI M. S. GURUPADASWAMY: He was dismissed because there was an inquiry of corruption against him.

SHRIMATI INDIRA GANDHI; The judgment did not figure in the decision. At that moment there was no question of the judgment. J have seen (Interruptions). It is because somebody had raised this question. I am not justifying it; as I said I am not even replying to the points made but because a member has specifically mention this fact, I thought that I should refresh his memory. That is all I am trying to do. I should also like to...

AN HON. MEMBER: Two wrongs do not make one right.

SHRIMATI INDIRA GANDHI: No, that is not what I am saying. I am Irefeshing his memo|ry. (Interruptions) I am not here to answer questions. I should also like the House to know that I am told that since 1987 during my tenure there has not been a single day when there has not been an opposition Government somewhere in the country. Now, Sir,------(Interruptions).

PROF. C. LAKSHSMANNA: The people voted the opposition Governments and you dislodged them. 237

MR. DEPUTY CHAIRMAN: Please

SHRIMATI INDIRA GANDHI: Sir, I am sorry, I have to repeat this because I do not want the records to be wrong. Now that the Governor has taken the decision that the question of majority or otherwise of the new Government has to be decided only on the floor of the Andhra Pradesh Legislative Assembly, I understand that the Chief Minister has already announced his decision to advise the Governor to advance the date of the convening of the Legislative Assembly. (Interruptions). I emphatically refute the charge (Interruptions). Your shouting is not going to cow me down. You do it every day and you do it today till you are blue in the face.... (Interruptions).

MR, DEPUTY CHAIRMAN: Please take your seat; everytime you cannot stand up. Please have some patience.

SHRIMATI INDIRA GANDHI: I emphatically refute the charge that we are toppling governments. Anywhere that.... (IK*terruptions*).

MR. DEPUTY CHAIRMAN: Mr. Dipen Ghosh, you allow the Prime Minister to speak.' You have some responsibility towards the leader of the party.... (*Interruptions*). Mr. Mohunta, you have been a senior-Member: don't behave like this.

SHRIMATI INDIRA GANDHI: Anywhere that governments have fallen, it is because of their own internal dissentions which have caused their parties to break up.

SHRI PARVATHANENI UPEN-DRA: You are expert in breaking parties.

SHRIMATI INDIRA GANDHI: We have nothing to do with that. Did we have anything to do with the breakup of the Janata party?

SHRI PARVATHANENI UPEN-DRA: You broke your own party

AN HON. MEMBER: That is their culture.

MR. DEPUTY CHAIRMAN: What type of culture you are showing?. You are speaking of culture? Have some sense. You talk of democracy but you yourself behave like this.

SHRI PARVATHANENI UPEN-DRA: What democracy? It is a shame (Interruptions).

MR. DEPUTY CHAIRMAN: That tis olbvious from yeur conduct.

SHRI PARVATHANENI UPEN-DRA: Let us not talk of democracy. What democracy?

SHRIMATI INDIRA GANDHI: It is the Opposition governments who themselves spread the stories of toppling. You will remember that before the last elections in West Bengal, we heard a great deal that we were going to topple the CPIM government, that we were going to have the President's Rule. But none of that happened. We have never, at any time, wanted to topple a government.

SHRI PARVATHANENI UPEN-DRA: Samething you told me.

SHRIMATI INDIRA GANDHI: I am pained to note that leaders of the Opposition parties now, as before, are trying to put the blame for everything on me, on, the Congress Party and on the Central Government. Now that I have stated the facts before the House, I can only hope that the Opposition leaders will desist from misguiding the public and provoking a needless controversy on this issue.

iMR. DEPUTY CHAIRMAN: Shri Rahmat Ali.

SHRI DIPEN GHOSH (West Bengal): I am on a point of order. You listen to me first Sir, notice has been

SHRI DIPEN GHOSH: Where is the rule?

[Shri Dipen Ghosh]

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given under Rule 176; there names of Shri Advani and others. We raised this issue. There are names of the Members belonging to defferent parties. Just now, Prime Minister had also intervened. She belongs party. She is leader of that party.

MR. DEPUTY CHAIRMAN: What is the point?

SHR1 DIPEN GHOSH: I think that before you call anybody from that side, you should call this side.

MR. DEPUTY CHAIRMAN: I will tell you. I think you have been here long in this House. This is the procedure. In such discussions, it is always the first name that appears, who is called to initiate the discussion. Other names are left out. All others go party-wise. The names are supplied by the parties. This is the procedure followed so far. This is the record.

SHRI DIPEN GHOSH; The Prime ऐसा लगता है कि एन० टी० रामाराव Minister has already spoken. She belongs to that party. (Interruptions). Does she not belong to that party?

MR. DEPUTY CHAIRMAN: No, no, that is not the procedure.

THE LEADER OF THE HOUSE (SHRI PRANAB KUMAR MUKHER-JEE): I would just like to submit for the information of the hon. Member that the Prime Minister or the Leader बात ग्रज करना चाहता हूं कि ग्रंभी of the House, at any point of time on any issue, can intervene. If he does not know the rule, I am sorry to दौरान यह बात कही कि गवर्नर गनमेन point out that but I can only

DIPEN Leader of the House show me the रामाराव की rule in 'Discussion Under Rule 176'. Where is it mentioned that the party- किया गया है। ग्राम तौर पर पालियामेंट wise discussion will take place under के बाहर कांग्रेस पर इस बात का इलजाम this rule? Let him quote the rule. When he is saying all that, let him quote the rule.

MR. DEPUTY CHAIRMAN: This is the procedure in this House. I think you must have known it by this time. '(Interruptions). This is'the rule, you must know it.

MR. DEPUTY CHAIRMAN: This ia the procedure in this House. I think

श्री सँगद रहमत ग्रली प्रदेश) : जनाव डिप्टी चेयरमैन साहब, हमारी हरदिल ग्रजीज प्राइम मिनिस्टर श्रीमती इन्दिरा गांधी ने ग्रान्ध प्रदेश बारे जो वात हाउस के सामने रखी हैं उन से इस मसले पर ग्रीर ग्रपोजीशन की घिनौनी चालों पर एक साफ ग्रीर बाजेह रोशनी पहती है। इस मौके पर मैं यह बात ग्रर्ज करना चाहता हं कि हमारे मुल्क हिन्द्स्तान में फिल्म इंडस्ट्री ने, काफी तरक्की की है और ग्राप हुम सब यह जानते हैं कि हमारे मुल्क में जहां बढ़िया ग्रीर ग्राला किस्म की फिल्में बनती हैं. वहां कुछ घटिया किस्म की फिल्में भी बनाई जाती हैं, ग्रीर जब फिल्म घटिया बनती है तो वह बहुत जल्द मोनिंग शो में लग जाती है भीर फिर उस के बाद उस को डिब्बें में बन्द कर दिया जाता है। फिल्मसाजी की ही तरह आंध्र प्रदेश की स्टेज पर ग्राये ग्रीर हक्मत की जब बागडोर उन्होंने सम्भाली तो घटिया किस्मके कारनामे ग्रंजाम दिये जिसकी वजह से वह फिल्म न सिर्फ मोर्निग शो में लग पाई बल्कि उस को डिब्बे में बन्द कर देना पड़ा। मैं\यह ग्राडवाणी साहब ने श्रपनी तकरीर के हैं (व्यवधान) उन का मतलब शायद GHOSH; Let the यह था कि गन चलाते हुए एन०

लगाने की काशिश की जारही है कि जम्हरियत का करल किया गया है, लेकिन मैं सियासत के तालिब इल्म की हैसियत इन बुजानों को यह बात याद दिलाना चाहता हं (व्यवधान) ग्राप सुनिये तो सही । मैं यह बात अर्ज कर रहा हं कि सियासत में कत्ल नहीं होता, पोलिटिक्स में मर्डर नही होता, बल्कि सियासत में स्साइड होती हैं, खदकशी होती है। ग्रगर एन० टी० रामाराव ने ग्रपने ग्रमल की वजह से, अपनी करतूत की वजह से खदकुशी की हो तो उस का इल्जाम हम पर ग्रायद नही किया जा सकता । मैं यह बात अर्ज करना चाहता हं और जम्हरियत की दहाई देने वाले तेलुग्देशम अरकान या तेलगदेशम पार्टी की तरफ-दारी करके अपनी सियासत को चमकाने वाले अपोजीशन के लोगों से पुछना चाहता हं कि रामकृष्ण स्ट्डियो में, जो एन0 टी0 रामाराव के बच्चों की जायदाद है, क्या तेलगदेशम के एम ० एल० एज्जा के बन्द नहीं रखा गया ? क्या इस बात से इन्कार किया जा सकता है? ग्रांध्र प्रदेश एक्सप्रेस से जो ग्ररकान (व्यवधान) दिल्ली लाये गये हैं, दिल्ली में तमाशा करने के लिए जो तरीका अख्तियार किया गया है, मैं उन से पूछना चाहता हं.....

SHRI DEBA PRASAD ROY (West Bengal): Who are you to stop me? I will show you. Don't try to shout at me. (Interruptions)

श्रीसंयद रहमत श्रली: जो जम्हू,रियत की बात करते हैं (व्यवधान) जनाब डिप्टी चेयरम न साहब, मैं यह अर्ज कर रहा था कि जो दस्तूर की बात करते हैं और जमहूरियत की दुहाई देते हैं भौर जो तेलगू देशम की असेम्बली के बरतरपश्रुदा चीफ मिनिस्टर एन० टी॰ रामाराव शाहब के तरफदार और इस राज्य सथा में उन हक्न उपेन्द्र साहब यह

बात कहते हैं कि तेलग् देसम की सरकार को, एन० टी० रामाराव की सरकार को कांग्रेस ने ग्रीर दिल्ली के इगारे पर वहां के गवर्नर ने खत्म किया है, लेकित क्या इस बात को तारीख से मिटाया जा सकता है कि जब एन० टी० रामाराव साहब की तेलग देसम पार्टी में डिफेन्शन हुआ और जब एन० टी० रामाराव साहब वहां ग्रपनी मेजारिटी खो एक स्पिलिट ग्राया ग्रीर उस सं गवर्नर (व्यवधान) कौन सा ग्रीर तरीकायेकार बाकी रह गया था । में अपोजीशन (व्यवधान) याद दिलाना चाहता हं कि इस में बाजे तौर पर बतलाया गया है (व्यवधान) गवर्नर अपनो दानिश में जिस बात को दूरस्त समझता है वह करता है और जब वह फैसला करता है तो गवर्नर के फैसले को किसी ग्रदालत में भी चैलेंज नहीं किया जा सकता है ग्रीर जो 16 ग्रगस्त को भास्कर राव ने लिस्ट दी है उस में तेलगु देसम के निकले हए मेम्बर्स उनके साथ थे ग्रीर उस के साथ साथ अपोजीशन पार्टीज में. जिस में विला शभी कांग्रेस पार्टी भी शामिल है उन के साथ थे और उन के ग्रलावा दूसरी ग्रपोजीशन पार्टीज के ग्रराकमन भी उन के साथ थे ग्रीर उन सव ने भास्कर राव का साथ दिया । मैं पूछना चाहता हं कि जब मेजारिटी के ग्रराकान गवर्नर के पास जा कर परेड करते हैं भीर जब गवर्नर मतमईन हो जाता है कि भास्कर राव को मेजारिटी हासिल है तो गवर्नर के पास सिवाय इस के ग्रौर कोई चारा नहीं था वह भास्कर राव को हकमत बनाने की दावत दे ग्रीर गवर्नर ने इस इखलाकी तीर पर वाजे और रिवाज और कंबेंशन के मुताबिक एन ० टी ० रामाराव साहब से दरख्वास्त की कि वह इस्तीफा दे दें । मेजारिटी लुज करने के बाद, अवसरियत से मरहम

## श्री संयद रहमत स्रली

होने के बाद जब एन० टी० रामाराव साहब ने इस्तीफा देने से इन्कार किया तो उन को डिस्मिस किया गया, बरतरफ किया गया । मैं उन तफ्सीलात में नहीं जाऊंगा कि जो गन्दा माहौल राजभवन में एन० टी राम। राव साहब ने पैदा किया और उन के हिमायतियों ने वहां फैला रखा था ग्रीर जिस तरह की बदसलकी उन लोगों ने गवर्नर के साथ की थो। मैं हाउस का ज्यादा वक्त लेना नहीं चाहता, लेकिन मैं तेलग देसम के पालियामेंटेरियन्स से और उपेन्द्र साहब से पूछता चाहता हूं कि जो आज आप जमहरियत की बाते करते हैं, मझे आप बतलायें कि ब्रांध्य प्रदेश को जिला प**िषदों जो** स्रवास से मँतस्ति किला परिवदे थीं, उन को तोडने का फैसला किस ने किया । उस के बाद वहां पंचायत राज सिस्टम को किसने बबाँद किया। नवा ग्राप बता सकते हैं कि जब श्रो एन० टी० रामाराव वहां आये चोफ मिनिस्टर बन कर तब से वहां कितने दंगे, फनादात और तवाहो स्रोर बर्बादो वहां पैदा हुई हैं स्राध्य प्रदेश जो एक मजबत और एक अच्छी रियासत की हैतियत रखता था उस को उन्होंने चौपट कर के रख दिया (व्यवधान) मैं इस मौके पर यह भी अर्ज करना चाहता हं कि ग्रगर मोरारजो भाई जब वे ग्रव।रियत से महरूम हो गये थे तो उस समय के सदरे जमहरिया श्री मंजीवया रेड्डो ने कौनसा तरीकेकार अख्तियार किया था। पहले ग्रमोजोशन के लोडर थी वाई० बो० चव्हाँण से कहा कि वे अपनी सरकार बनायें ग्रीर जब उन्होंने उस के लिये इन्कार किया तो फिर चरण सिंह साहब को सरकार बनी । और ठोक वही तरोका ब्रांध्य प्रदेश में भी अखितनार किया गवा हैं। मैं उस मौके पर यह भो अर्ज करना चाहता है कि हक्षत खाली

नारों पर, जज्बाती नारों पर, ढँकीसलों पर नहां चन सकतो । जढशतो नारे लगाना, तेल्गू बोतने वालों को इन्धत खतरे में हैं यह कहता, और यह कहता कि हम दो रुपये किलों का चावल सन्बरा करेंगे, यह कहना कि हम मिड-डे मोल गांव गांव के स्कलों में फनायेंगे. ग्राखिर क्या नतोजा हवा हैं ? विवास लोगों को बरवलाने के ग्रीर क्या तरोका श्रापने श्रव्धियार किया ? मैं पूछता चाहा हं कि तेल्य देशम के जो लोग दिल्लो आए हैं, इनकी जो मजाहिया राष्ट्रपति के सामने हो रहा हैं, वे प्राइम मिनिस्टर से मिलने के लिए तैयार है, में उनसे पुछना चाहता ह कि स्नापको रेन जो ग्रांध प्रदेश से. जिनन्दराबाद से चलो तो दिल्लो तक पहुंचने में कौन सो रंगरेलियां रेज के डिब्बे में नहीं रवाई गई । इनका स्नाप जवाब दें। क्लोन ऐडमिनिस्टेशन को बात करने वाले, अपनो तारो शराफत का दावा करने वालेडन तेलग देशम के दोस्तों से मैं पूछना चाहता हं कि देशम के जो एम० एल० ए० दिल्ली ग्राए हैं क्यों वे बांध्य प्रदेश गेस्ट हाउस में नहीं ठहरे हैं। ग्रांध प्रदेश गेस्ट हाउस जिसमें सैकड़ों मेहमानों को ग्खा जा सकता है वहां पर उनको क्यों नहीं रखा जा सकता हैं ? क्या इस बात से इन्हार किया जा सकता हैं कि दिल्लो के 5 स्टार होटत में उन्हें रखा गया है। ग्रीर यहा नही, इनके साथ साथ जो एम०एन० ए० ग्राए हैं उनमें पार्टी वर्कर्स के नाम पर किन लोगों को आप अपने साथ लाए हैं ? बना आप इस बात से इंकार कर सकते हैं कि गण्डे अनासिर को आप अपने साथ लाए हैं? मैं पूरो किम्मेदारों के साथ यह बात अर्ज करना चाहता हूं कि एन० टो० रामाराव साहब ने, उनको हकूमत ने, ग्रांध्र प्रदेश को सरवमीत पर तेलाग देशन से डिफेक-

शन पर पाबंधी लगाने और उसकी रुकावट पैदा करने के लिए खनखनाते सिक्कों और शराबकबाब का इस्तेमाल कर के उन्हें अपना आजादो से मरशफ ्हुए उन्हें नजरवन्द किया हैं। उन्हें घर से बाहर जाने को इजावत नही हैं। यही नहीं कितने - दुख और अफसीस को बात है यह जम्हरियत में जहां ग्रण्नो पपन्द को पार्टी, अन्तो पसन्द लोडर चुनने का ग्रस्थियार होता है, क्या इत बात से इंकार किया जासकता हैं कि एन० टो० रामाराव ने ऐसे शरोफ अरकाने एसम्बलियों के घरों को ग्राग नहीं लगाई ? क्या इस बात से इंकार किया जा सकता हैं कि एम ० एल ० एन ० को कि किडनैप नहीं किया गया हैं ? तो ग्राप जम्हरियत को दुड़ाई देने का क्या अधिकार रखते हैं ? (समय की घंटी)

जताव चेयरमैन साहब, एक बात और मैं बर्ज कर्ड़ । क्या हिन्दुस्तान मैं या ब्रांध्न प्रदेश में कोई ऐता फरेबो इंसान इकतदार को कुर्सी पर बैठ सकता हैं जो रात में साडो पहने और दिन में कान में बालियां डालता हो ? .... (व्यवधान

PROF. C. LAKSHMANNA: Mr. Deputy Chairman, Sir, point of order. What is this? He is talking about sarees and all those things.

श्री संयद रहमत श्रली : जहां तक कि कांग्रेस का ताल्लुक है, हमारी लीडर श्रीमती इंदिरा गांधी का यह तरीका है। मैं यह बात यह दिलामा चाहता हूं कि जब हमारे मुक्क में चौथे श्राम चुनाव हुए 1967 में तो श्राधे से ज्यादा हिन्दुस्तान की रियासतों में गैर-कांग्रेस हुकूमतें बनीं, कांग्रेस इक्तदार से बेंदबल हुई । उस मौके पर श्रोमती इंदिरा गांधी ने यह बात कही थी कि कांग्रेस का मनसद इक्तदार को दुर्वी पर श्रामा नहीं है

बिहिक हम मुल्क में जन्हेरियत की परवान चढ़ाने के लिए एक सिर्त्तरंद अपीजी-शन का रोल अदा करेंगे । कांग्रेस इस बुनियादो उसुलों पर कायम रहेगो । (समय की घंटी)

मैं सिर्फ थोड़ा सा वक्त ग्रौर लेना च।हुंगा । मैं यह बात बतलाना चाहता हं कि एन टो रामाराव के दौर में जो तबाही श्रीर बरवादी हुई, हजार मुनाजिमों को रिटायर किया गया, 20-30 हजार खातवानों की आहें एन० टी० रामाराव साहब को ले डबी हैं। उनकी डिक्टेटरशिय का रैवैया ऐसा है। क्या इस बात से इंकार कर सकते है कि जनके दामन्दों के हक्सरानों की हरमत अल आंध्र प्रदेश में चल रही है ? जम्हरियत को बात करने वालों को यह भी बता देना चाहत। जब वह इलाज के लिये अमेरिका गये, हमारी गडविशेज उनके साथ हैं वह जल्दी ठीक हों, लेकिन जाते वक्त अपनी जगह पर किसी को नोमिनेट नहीं करके गये जिसकी वजह से दंगे, हुये, फसाद हुए, लोग मरे, हिन्दू और मुसलमानों के घर जले, उनकी जिदन्गी तबाह हुई, । लेकिन वह इस बात को दर्दांश करने के लिये तैय।र नहीं हैं कि उनके सामने कोई दूसरा। ग्राल्टरनेटिव लीडर उभर कर ग्राए। मुझे दुख होता है कि अपोजिशन के संजीदगी का जहन रखने वाले कुछ दोस्त यह कहते हैं कि वह देश में एक ग्राल्टरनेटिव लीडर की हैसियत से उभर रहे हैं । भाई, जानते हुए अपनी जिम्मे-दारियों को महसुस करो।

में आखिर में यह अर्ज करना चाहत। हूं कि दुनिया की सबसे बडीं जम्हूरियत में रहने वाले, बसने वाले जो विशिदे शहरी हैं वहां इस बात को कोशिय का जा रही है कि देश की सियायत में स्कावट पैदा की जाए। पंजाब, हो, आंध्र प्रदेश हो, असमहो या देश का कोई और इलाका हो, जग्हरियत को बचाय रखने की जिम्मेदारी हम में से हर शख्स पर अति है। खासतौर पर मै अपोजिशन पाटियों से इस बात की दर्खास्त करना चाहता हं कि वह अपनी इकदार कुर्सी तक पहुंचने के लिये अगर इस किस्म के हंगामे पैदा करेंगे तो ग्राने वाला मुरिख ग्रापको कभी माफ नहीं करेगा।

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श्री वीरो-द्रवर्मा (उत्तर प्रदेश): यह सब परलागु है। दोनों परलागु है।

†[شری سید رهبه علی

( آندهرا پردیش ) : جناب ذیتی ِ چيدُرمين صاحب - هنان هردلعزيز يرائم منستر شريمتي إندرا كاندهي نے آندھرا پردیھی کے بارے میں ہو باتین اس هاؤس کے ساملے رکھی ھیں ان سے اس مسکلہ پر اور ایوزیشن کی گهناونی جالوں پر ایک صاف اور واضع روشنی پرتی ہے - اس سرقعد يز مين به بات عرض كرنا جاهتا ھوں کہ ھمارے ملک ھلفوسعان میں فلم اُندَسال نے کافی ترقی کی ھے اور آپ هم سب جاناتے هيں که همارے ملك مهن جهان بوهيا أور أعلى قسم كي فلنهن بلغي هين وهال كجه كهتيا إ السم كى فلنين بهى بنائي جاتى ھیں اور جب فلم کیٹیا بنتی ہے تون ولا بهت جلد مارندک شر میں لک

[ []Transliteration in Arabic script.

جانی ہے اور پہر اسکے بعد اسکو ڈیے حين بلد كر ديا جاتا هـ - ايسا لكتا هي كه اين - تي - راما واو فلم سازی هی کی طرح آندهرا پردیش کی استیم پر آئے اور حکومت کی رجب باک قور انہوں نے سلبھائی او أيسے گھٹھا قسم کے کارنامے انتہام دیگے جس کی وجه سے وہ فلم ڈہ صرف مارندگ هو میں لک پائی بلکه اس کو ڈیے میں بلد کر دیاتا ہوا ۔ . . .

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میں یہ باہ عرض کر دینا چاہتا هوں که ایمی ادوائی صاحب نے ایدی تقریر کے دوران یہ بات کہی کہ گورنو اکن میں هیں...(مداخات).... ان کا مطالب شاید یه تها که کن چاتے ہوئے این - تی - راما راؤ کی سرکار کو ختم کیا گیا ہے۔ عام طور چر پارلیمنت کے باہر کانگریس پر اس ہات کا الزام لکانے کی کوشش کی جا رهی هے که جمہوریت کا تعل کیا کہا ہے۔ لیکن میں سیاست کے طالب علم کی حهثیت نے ان بزرگوں كو يه يات ياد دلانا جاها هول . . . . . (مداخلت) . . . . أب سلله تو محميم - سين يه بات عرض كر رها هون که سیاست مین تدل نهین هوتا - بلكه سيامت مين سوسائية هوتها هے سابھوں کئی <mark>هوتی ہے ۔ ا</mark>کر این - تی- راما راؤ نے ایے عمل کی وجه سے آپائی کرتوت کی وجہ سے خودکشی کی هو تو اسکا الزام هم پر عائد

نهین کیا جا سکتا - میں یہ بات عرض كرنا چاهها هون ارز جمهوريمت کی دھائی دینے والے تیاگو دیشم کے اركان يا تيلكو ديشم پارتي كي طرفداري كوك اللهي مياسمع كو جمكال وال ادوزیدوں کے لوگوں سے بوچرانا چاھاتا حون که رام کوشق استوذیو مین جو اين - آتي - واما واوركي خانداد هـ -کھا تھاگو دیشم کے ایم - ایل - ایق كو ياد نهوي ركوبا كوبا - كيا اس بات سے انکور کویا مریا مکتیا ہے ۔ آندھوا پرديهن ايکه چريس سے جو ارکان ... ( • داخامت ) . . . . دای اللے نگے ہوں فالم ورو تماشه كول كهائم جو عاريته الدَّهار كيا أيا هي حيق أن سے يوجيانا جاها هون....]

He/cent ^c'^iczl

SHRI DEBA PRASAD RAY (West Bengal): Who are you to stop me? I will show you. Don't try to shout at me. (Interruptions)

# †[څری سید رحمت علی : جو

جمهوريت كي باتين كرتے هيں ... ... (مداخات) .... جاباب دّپایی خيدُروين صلحب مين يه عرقن کو رہا تھا کہ جو دستور کی یات کرتے دیں اور جمہوریت کی دھائی دیتے هیں اور جو تیلہ و دیشم کی اسجامی کے برطرف شدہ چیف مفسالو این - تی - راما راؤ صلحب کے طرادار ارر اس راجيه سبيا مهق انكي

Andhrg, Pradesh ركن أيها لار مالامب يئ أوقيد دون ك تيلكو ديشم كي سوار كو أين - تي -واما واؤ کئی سوکار کو کانگریس نے اور دای کے اشارہ پر وہاں کے گورنو لے ختر کیا ہے - لیکن کیا اس بات کو تاریم سے متایا جا سکتا ہے که جب اين - تي - راما راؤ صاحب كو تهاکو ديهم کي بارتي مين دنيکشو هوا اور جنب اين - تي - راما راؤ رهان ایام میجروام کوو بیاه تو ایک السوامك أيها اور اس السوامك كمي وجه سے گرونو کے ۱۰۰ (مداخات .... كونسا أور طارية ع كر باتى ره كيها تها - موس إيوزية وي. . (مداخات) . . ياد دلانا چاهتا هول كه اسايو وأقلم طور ير باليا كها هي . . . (مداخات) . . . گورائر ایامی دانست مین جس بات کو درست منجوبتا ہے وہ کرتا ہے اور جب ولا كواي نيصاله كرتا هـ تو گورابر کے قید لے کو کسی عدالمد دیں بھی جيائم أويو كيا جا سكتا ه أور جو 19 اکسمت کو بیاسکر راؤ نے لست دی هے اسمین تیاگو دیشم کے ن لے هوئے معمور انکے ساتھ تھ اور أسكم ساته ساته الوزيشون يارتيز ميس جسمين بلاشهه كالكريش باراتي ببي شامل ه انك ساته ته اول أنك علاوة دوسرے اپوزیش پارتیز کے آرکان بھی انکے ساتھ تھے اور ان سمب نے بھاسکو راؤ كالساته ديا - حين پرچيانا جاهتا ھ ں که جب مُهج وراتی کے ارکان

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آلے چھف مدستار ہی کر تب سے وهان کتنے دنکے - فسادات اور تباهی آور بربادی وهان پیدا هوای هین -أندهرا يرديس جو ايك مضهوط اور ایک اچھی ریاست کی حیثیت رکھتا تہا اسکو انہوں نے چوپت کرکے وكهديها . . . . (مداخلت) . . . . ميس اس موقعه پر یه یهی عرض کرنا چاهلاً هون که اگر مرارجی بهائی جب ولا اكثريت م محروم هو كلي اتھے تو اس وقت کے صدر جمہوریہ شری سلنجیوا ریدی لے کونسا طریقهٔ کار اختیار کیا تھا - انہوں نے پہلے اپوزیشن کے لیدر شری وائی - بی - چوهان سے کہا کہ وہ ایلی سرکار بدائیں اور جب انہوں نے اسکے لئے انکار کیا تو پهره چرن سائم ساه ب کی سرکار بانی -أور تهيك وهي طريقه أندهوا يرديعي سیں بھی اختیار کیا گیا ہے ۔

إشربي سيد رحمت على کورنر کے پاس جاکر پریڈ کرتے ھیں اور جب كورنر مطمئن هو چاتا هے که بهاسکر راؤ کو سیجارتی حاصل ھے تو گورنر کے پاس سوائے اسکے اور كوئى چارة نهين تها كه وه بهاسكر راؤ کو حکومت بنانے کی دعوت دے اور گورنر نے اخلاقی طور پر واضم - رواج-اور کنونشھن کے مطابق این - ڈی -راما راؤ سے فرخواست کی کھ وہ استعفی دیدیں - میجارتی لوز کرنے کے بعد - اکثریات سے محدوم ہونے کے بعد جب اين - تي - راما راؤ نے استعفی دینے سے انکار کیا تو ان کو-ةسس كيا گيا - برطرف كها گيا -ميں ان تفصيات ميں نهيں جاؤنكا که جو کددا ساهول راج بهون سهن این - ڈی راما راؤ نے پیدا کیا اور انکے حمایتیوں نے وہاں پھیلا رکھا تها اور جس طرح کی ید سلوکی انہوں نے گورنر کے ساتھ کی تھی -مين هاؤس ١ زيادة وقت لينا نهين چاہتا - لیکن سین تیلکو دیشم کے يارليملئيوين سے اور اوپيلدر صاهب سے پوچیل چاعتا هو که جو آب آپ جمهوریت کی باتیں کرنے هیں سجھ آپ بالائها که اندهرا پردیش کی فلع پریالدوں، جو عوام سے مانتی ب فلم پریشدیق تهیں ان کو تورنے کا فیصله کس نے کیا - اسکے بعد وہاں پنچایت راج سستم کو کس نے برہاد

کیا۔ کیا آپ بتا سمتے ھیں کم

ج ب شرى اين - تى - راسا راؤ وعال

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پوچهتا هوں که تیلکو دیشم کے جو لوگ دلی آئے ههں ان کا جو مظاهرہ راشتریتی بهوں کے ساملے هو رها هے -ولا پرائم ملستر سے مللے کیلئے تیار هیں میں ان سے پوچھنا جامتا موں که آپ کی ریل جو آندهرا پردیش سکندر آباد 🕳 چلی تو دلی تک پہنچئے میں کونسی رنگ رلهاں ریل کے نہ میں ۔۔ رجائی گئیں -اس کا آپ جواب دیں - کلین ایدسنستریش کی بات کرنے والے -ایدی ساری شرافت کا دعوی کرنے والے ان تیلگو دیشم کے دوستوں سے میں پوچهدا جاهدا هون که دیلکو دیشم کے جو ایم - ایل - ایز جو ہلی آئے عیں کیوں وہ آندھوا پردیش گیست هاوس ميں نہيں ٿيورے هيں - آندهوا يرديش كيست هاؤس جس مين سيفكون مهمانون كو ركها جا سكتا ھے وہاں پر ان کو کیوں نہیں رکہا جا سکتا ہے - کیا اس بات سے انکار کیا جا سکتا ہے کہ دلی کے ہ اسٹار هوٿل ميں انهيں رکها کيا هے اور يهي نهين انكه ساته جو ايم - ايل -ایز آئے هیں ان میں بارثی ورکرس کے نام پر کن لوئوں کو آپے ساتھ لائے ھیں۔ کیا آپ اس بات سے انکار کو سكتے ههي كه فندة عداصر كر آپ ايے ساته الله هين - سين پوري ذمه داري کے ساتھ یہ بات عرض کرنا جاھتا هوں که این - تی - راما راؤ صاحب

Andhra Pradesh نے - انکی حکومت نے - الدھوا چردیش کی سر زمهن پر تیلگو دیشم سے قفیکشن پر ہابندی لٹانے اور اسکی وروکاوٹ پیدا کرنے کے اللہ کھلکھلاتے . سكون اور شراب كباب كا استعمال کرکے انہیں ایلی آزادی ہے محروم رکھتے ہوئے انہیں نظر بند کیا ہے -انہیں کیر سے باہر جائے کی اجازت نهیں ہے - یہی نهیں کتنے د اور افسوس کی با ہے۔ اس جمہوریت مهن جهان اینی پسند کی پارتی -أيني يسند كا لهدر جللي كا اختيار عوتا هے - کیا اس بات سے انکار کیا جا سكتا هے كه اين - تى - راما راؤ نے ایسے شریف ارکان استبلی کے كبرون كو آگ نههن لكادي - كها اس بات سے انکار کیا جا سکھا ہے که ایم - ایل - ایو کو کذنهب نههی کیا کیا ہے - تو آپ جمہوریت کی دهائی دینے کا کہا حق رکھتے هیں -... (وقت کی گهلاتی) . . .

جلاب چیئرمین صاحب ایک بات اور میں عرض کروں - کیا مندوستان میں یا آندهرا پردیش میں کوئی ایسا فراقی آنسان اقتداد کی کرسی پر بیٹھ سکتا ہے جو رات میں سازی پہلے اور دن میں کل میں بالیاں ڈالٹا هو. (مداخلت)..]

PROF. C. LAKSHMANNA: Mr. Deupty Chairman, Sir, Point of order. What is this? He is talking about. sarees and all those things.

چاہ کا هوں که جب وہ علاج کے لکے امریکہ موں گئے۔ هماری گف وشیز ان کے ساتھ هیں وہ جلدی تھیک هوں۔ لیکن جاتے وقت اپنی جگہ پر کسی کو اومیلیٹ کرکے نہیں گئے جس کی وجہ سے دنگے ہوئے۔ فساد هوئے۔ لوگ مرے۔ هلدو اور مسلمانوں کے گھر جلے۔ ان کی زندگی تباہ هوئی۔ کیلئے تیار نہیں هیں کہ ان کے سامنے لیکن وہ اس بات کو برداشت کرنے کے لئے تیار نہیں هیں کہ ان کے سامنے کوئی دوسرا الترنیشیو لیڈر ابور کر کوئی دوسرا الترنیشیو لیڈر ابور کر کے سامنے ائے۔ محجھ دکھ هوتا هے کہ اپوزیشن کے سامنے کے سفجیدہ دیش کیا جو دیش میں ایک

الترنيقيو ليدر كي حيثيت سر ابهر

رهے هيں - بهائي جاگتے هوئے اپلي

ذمه داریون کو محصوس کرو -

جین آخر میں یہ عرض کرنا چاہتا ہوں کہ دنیا کی سب سے ہوی جمہوریت میں رہنے والے - ہسنے والے جو باشندے — شہری هیں وہاں اس بات کی کوشش کی جا رہی پیدا کی جائے - پنجاب ہو - آندھرا کی جائے - پنجاب ہو - آندھرا کوئی اور علاقہ ہو - جمہوریت کو بحیائے رکھنے کی ذمہ داری ہم میں بحیائے رکھنے کی ذمہ داری ہم میں پر میں اپوزیشی پارتیبی سے اس بات پر میں اپوزیشی پارتیبی سے اس بات کی درخواست کونا چاہتا ہوں کہ وی اینے انددار کی کرسی تک پہلجائے

# الشرى سيد رهمت على :

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جمانتک که کانگریس کا تعاق ہے هماری لیدر شریمتی اندرا کاندهی کا یه طریقه هے - میں یه بات یاد دلانا چاهتا هوں که جب همارے ملک میں چوتھے عام جااؤ عرثے 199۷ میں تو آدھے سے زیادہ هندوستان کی ریاستوں میں فیر كانگريس حكوماتين بنين - كانكريس اقتدار سے بے دخل هوئی - اس موقع یر شریدتی اندرا کاندهی نے یه ا کہی تھی که کانگریس کا متصد اقتدار کے کرسی پر آنا نہیں ہے بلکہ هم ملک میں جمہوریت کو پروان چڑھانے كيلك ايك محت مند ايرزيش يارثي كا رول إدا كرينكم - كانكويس اس بقیادی اصولوں پر قائم رہے گی - میں صوف . . . (وقت کی گهنایی) . . . .

میو صرف ناوزا سا ومت اور لینا چاهوں کا میں یہ بات بتانا چاهوں کا میں یہ بات بتانا چاهوں کہ این ستی میں اور بربادی خوئی ۳۰ هزار مازموں کو ریٹائر کیا گیا میں ۳۰ هزار مازموں کو ریٹائر کیا این ۳۰ تی میں اور ضاحب کو لیے توبی هیں میں اور صاحب کو لیے توبی هیں اس کی تکلیلر شپ کا رویہ ایسا ہے میں کہ اس بات سے انکار کیمائوں کی حکموانوں کی دامادوں کے میں چل رهی ہے ۔ جمہوریت کی میں جل رهی ہے ۔ جمہوریت کی بات کونے والوں کو یہ بھی بتیا دینا

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SHRI DIPEN GHOSH: Mr. Deputy Chairman, Sir, I would have been happy if the Madam Prime Minister would have remained in the House to listen to the Opposition party leaders. (Interruptions) I know that she had died to defend an indefensible act-and I pity her that she had to defend an indefensible act. She is busy in toppling the govern, ments, particularly the State government which are not inconformity with the policies and activities of the Government at the Centre. could not remain present in the House to listen to the Opposition parties. But, Sir, even a gullible will not believe what the Madam Prime Minister had sought to project here, as if that political drop-out of Himachal Pradesh who happened to be the Governor of Andhra Pradesh could do anything without being certain of the fact that his act would be approved of by the Centre. Sir, we know and you know Sir- what happened in the body politic of our country since 1959. The Madam Prime Minister tried to defend that sine Prime Minister tried to defend that since 1967 her Government was for stablizing non-Congress governments. But.Sir when she was not yet the Prime Minister, she used to live with the then Prime Minister as Congress President...

SHRIMATI USHA MALHOTRA: Point of order.

SHRI DIPEN GHOSH:...She murdered democracy in Keraia in 1959. (*Interruptions*) I know. I will reply.

SHRIMATI USHA MALHOTRA: When the Hon'ble Prime Minister is not here to reply to this insinuation should he not abstain from saying such things? Deputy Chairman, Sir. I will not allow this to happen. He cannot go on blaming the Prime Minister. (Interruptions) I want 1044 RSD—9.

your ruling on this. (*Interruptions*). Sir, I want your ruling.

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MR. DEPUTY CHAIRMAN: All right. Take your seats.

SHRIMATI USHA MALHOTRA: I will take my seat. But what has gone on record should not be there.

MR. DEPUTY CHAIRMAN; I will see the record and see if anything unparliamentary has gone on record.

SHRI DIPEN GHOSH: My colleague Mr. L. K. Advani stated: Who was the gunman?' \*Yes, I am 3 P.M. quoting Shakespeare only in order to remined you.

SHRIMATI USHA MALHOTRA: We will not allow this.

SHRI SYED SIBTEY RAZI: I stand on a point of order. What my learned friend has stated, I think, is not parliamentary. It is all insinuation, he is trying to pass. I think unparliamentary language should not be used in the House. I request him that the dignity of the House should be maintained. Otherwise, in this way it will not be possible to run the House.

SHRI DIPEN GHOSH: Sir, is the word \* unparliamentary?

SHRI T. BASHEER (Kerala): If he think that he can say anything in this House, we cannot tolerate.

SHRI MADAN BHATIA (Nominated): Sir, on a point of order.

MR. DEPUTY CHAIRMAN: Yes.

"Not recorded.

SHRI DIPEN GHOSH: What is the point of order in it?

MR. DEPUTY CHAIRMAN: Let me hear him first. How can I say now?

SHRIMATI KANAK MUKHERJEE (West Bengal): It is not unparliamentary, Sir.

SHRI KALYAN ROY (West Bengal):\*

MR. DEPUTY CHAIRMAN: It is absurd. Do not record. (*Interruptions*) Mr. Ghosh. I am sorry. Please expunge all the references to.\*

SHRI DIPEN GHOSH: Please show me the rule. How can you? You cannot. Under what rule? I have quoted Shakespeare. (Interruptid)TIS)

SHRI KALYAN ROY: If he refers to Tagore, what is wrong in it?

MR. DEPUTY CHAIRMAN: Please take your sea

SHRI KALYAN ROY: He is quoting from certain literature. You are completely going out of your jurisdiction. It is ridiculous. I can understand their ignorance: I cannot understand your ignorance.

MR. DEPUTY CHAIRMAN: Mr. Kalyan Roy, everybody is ignorant except you. (Interruptions)

SHRI KALYAN ROY: You are telling to remove Shakespeare from the House. Can we remove Tagore from the House?

SHRI DIPEN GHOSH: I will show the proceedings of this House. Just listen to me.

MR. DEPUTY CHAIRMAN: Mr. Bhatia is on a point of order. He will speak. You please sit down.

\*Not Recorded.

देखिए, एक मैम्दर को बुलाया है, उनको कुछ तो बोलने दींजिए । इस तरह से सारा टाइम दरवाद हो जायेगा ।

SHRI MADAN BHATIA: Deputy Chairman, Sir, I would like to make one submission in all humility that when the honourable Mr. Advani started his speech in the begining he set the tone, namely, that at this juncture we are seeking to interpret the Constitution of India. It is this interpretation of the Constitution of India which is going to govern the destiny of the political affairs in this country. I feel extremely sorry, Sir, that at this juncture when we are (Interruptions) filled...

SHRI K. MOHANAN: Sir, we will not allow. Is it the point of order?

MR. DEPUTY CHAIRMAN: Point of order?

SHRI MADAN BHATIA: I respect-fully submit, sir,.....

MR. DEPUTY CHAIRMAN: What is the point of order?

SHRI MADAN BHATIA: I wish to put this particular point. Are these abuses to which this debate is being reduced to fall within the context of this particular subject? It says constitutional implications of the happenings (Interruptions). They are defaung the whole debate. They are being untrue to the oath of th Constitution that they have taken.

SHRI JASWANT SINGH (Rajasthan): I want to make a short question which has appeared before us just now. This short question is about what is parliamentary and unparliamentary. I do not think

there is anybody in this House who even, for a moment, suggests that which is unparlimentary, ought to go on record. 1 would also submit, at the same time, you as our Deputy Chairman are not only the custodian of the proceedings of the House but you are also the custodian of the dignity and honour of this House. So, as custodian your powers are our accumulated The powers of the powers. are not independent of the House The powers of the Chair are accumulated powers of all of us who sit here and we repose those powers in the chair in the confidence that the chair will conduct the proceedings in accordance with the best judgment that the chair can apply on any particular point. Sir, on the question of parliamentary or unparliamentary. I would like to submit what is relevent about expunction.^ The Chair is within its right to expunge that whiich is unparliamentary. 4 But should the expunction be such as to take away a whole chunk from a debate, should the expunction be such as to be motivated merely because the inferences are uncomfortable, then Sir, I do submit to you that the right to exercise the power to expunge from the proceedings is a right which is yours hecause we have .... (interruptions)

SHRIMATI USHA MALHOTRA: He has exercised.

MR. DEPUTY CHAIRMAN: Mr. Jaswant Singh, please conclude.

SHRI JASWANT SINGH: Therefore, Sir, references to literature whether they are to Tagore or to Shakespeare, we have earlier instances ...(Interruptions) I would appeal to you .. (Interruptions).

MR. DEPUTY CHAIRMAN; I appreciate your point. But you would also appreciate that a Memeber cannot make inuendos on the Hon'ble Prime Minister every time (Internip. tions). He should desist from making any such references. They talk nothing else except.... (Interrwptions).

SHRI JASWANT SINGH: Sir, I appeal to you. The fact is that the Prime Minister found it necessary and found it At to istervene in the debate even though it was on a small matter of clarification and after her intervention if the Members, in the context of what is taking place—because there are high isues of constitutional and political importance...

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MR. DEPUTY CHAIRMAN: Who has stopped him from making submissions on those high issues? He is making unnecessary remarks. (Interruptioiis).

SHRI DIPEN GHOSH: Sir, Just listen to me, first of all. Thi<sub>s</sub> is unfair to me, If you make remarks about my submissions, about my spech. then you should, listen to me first.

MR. DEPUTY CHAIRMAN: Yes, I am listening to you.

SHRI JASWANT SINGH: Sir, I wiH conclude in a minute.

SHRI KALYAN ROY: If you say\* that will be all right (Interrxvpt'tons).

SHRI JASWANT SINGH; The Prime Minister is the head of the Government and if in the process of discussion and debate, the Prime Minister comes in for being pilloried—the Prime Minister in her statement pilloried us, the Opposition; she said a lot of things....

MR. DEPUTY CHAIRMAN: That is all right. Please take your geat.

SHRI JASWANT SINGH; I appeal to you. Mr. Deputy Chairman, that whatever you have expunged — (Interruptions).

SHRI DIPEN GHOSH: Nothing has been expunged.

SHRI JASWANT SINGH: You got up in the heat of the moment and said that you will expunge everything.

MR. DEPUTY CHAIRMAN: I did not say "everything" (Interruptions) Let us proceed with the debate.

SHRI P<sub>P</sub> M. KHAN (Karnataka): Sir, on a point of order.

MR. DEPUTY CHAIRMAN; Let us proceed with the debate.'

SHRI DIPEN GHOSH: Sir, I have faith in parliamentary democracy. I have faith in you. I have faith in you to conduct....

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SHRI F. M. KHAN: Sir, Mr. Jaswant Singh made a reference that the hon. Prime Minister referred to them. She referred to the Opposition parties. She did not refer to any names.

MR. DEPUTY CHAIRMAN: Whatever the Prime Minister said is on the record. They can see it. There is no need to have a debate on that. (Interruptions).

SHRI DIPEN GHOSH; I have just...

MR. DEPUTY CHAIRMAN: Please proceed. Don't waste time.

SHRI DIPEN GHOSH: I am not wasting time.

MR. DEPUTY CHAIRMAN: Please proceed.

SHR1 DIPEN GHOSH; I had simply quoted Shakespeare.

MR. DEPUTY CHAIRMAN: Leave that point.

SHRI DIPEN GHOSH: I will not leave it. I shall not leave it.

SHRI KALYAN ROY; Sir, you have banned all good literature from the House.

. SHRI DIPEN GHOSH: Sir, I will quote from the proceedings of this House. You will recall, in 1963 when the West Bengal United Front Government was dismissed at the behest of the Centre by the Governor, • Mr. Dharamvira, in the debate on a substantive motion in this House which lasted for two days late Mr. Bhupesh Gupta spoke for (wo hours and he referred to Lady Macbeth with the blood-stained dag'ger. So I will quote that and say that\* (Intemiptions) Democracy is murdered in the States, one by one-Jammu and Kashmir, Sikkim. Pondicherry, Haryana and Andhra Pradesh -before the Lok Sabha polls. Now, I will refer... (Interruptions).

SHRIMATI USHA MALHOTRA: Sir. you please expunge those words.

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SHRI DIPEN GHOSH: Sir, I now restrict myself to other points. Mr. Advani, my colleague, has dwelt on the constitutional aspects of this issue.

SHRIMATI USHA MALHOTRA: Sir, on a point of order. (Interruptions).

SHRI MADAN BHATIA; Sir, you have already expunged those remarks.

SHRI DIPEN GHOSH: No. there is »o expunction.

SHRI MADAN BHATIA; Whatever he has said subsequently must also be expunged.

SHRI DIPEN GHOSH: The most question is whether .....

थां भीजां इशादिबेंग ऐयुबबेग (गुजरात): उपसभापति महोदय, अभी उन्होंने जो कहा, मैं सदन को कार्यवाही को फिर से टरोलवाने को बात कहना चाहता हं कि सदन को कार्यवाही की देख लीजिये, उन्होने स्पष्ट शब्दों में वहा है \* . . . (व्यवधान) अभो आपने यह कहा हैं (व्यवधान)

SHRI DIPEN GHOSH: Not of Safdar jung Road.\* (Interruptions)

MR. DEPUTY CHAIRMAN: I will look into the record and see if there is anything to be expunged (Interrup-

### ग्रव क्या बात है वोलिए।

श्री लक्ष्मी नारायण (दिल्ली): भेरा पाइंट ग्राफ ग्रार्डर यह है कि यह डिसकशन इस बात के लिए चल रहा है कि आन्ध्र प्रदेश में डैमोकेसी का खन हो गया है . . (व्यवधान) आपने किया ...(ब्यवधान) मैं यह निवेदन कर रहा हं कि मेरी जानकारी के अनुसार आदि प्रदेश से केवल 69 एम० एल० एज० ग्राये हैं ... (व्यवधान) सन तो लींजिए।

SHRI DIPEN GHOSH: Now, in reply to the Prime Minister's statement

from the editorial of The Statesman of August 19.—

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"Nor can anyone in Delhi argue that is the climate that has been created uder Mrs. Gandhi's benign aegis any State Governor dares to take a single step without being Prime certain of the Minister's approval."

This is the fact of life in todayfs India (Interruption) There is no point of order. The Prime Minister has made a statement and we have the right to reply to her statement. (Interruptions) What I want to say is that this political drop-out of Himachal Pradesh could not do anything...

श्री सत्यपाल मलिक (उत्तर प्रदेश): मेरा व्यवस्था का प्रश्त है। श्रीमन, गवर्नर इप हाउस में मौजद नही हैं। में इस मानले की मेरिट में नही जाना चाहता है कि क्या सही है क्या गलत है। गवर्गर को संबधानिक ताकतें हैं। ऐसी स्थितियों में गवर्नर जो भी निर्णय करता है या राष्ट्रपति जो भी निर्णय करते हैं या ऐसी स्थितियों में यहां तक कि क्वीन विक्टोरिश ने भी कभी खास. पार्टिक्यलर ब्रादमी को प्राइम मिनिस्टर वनने के लिए ब्लाया तो उसके ऊपर भी यह होता था कि यह गलत हो गया। तो उसका निर्णय सही या गलत हो सकता है। लेकिन चुंकि वे यहां नहीं हैं तो उनहा नाम निहालना, उनके बारे में कहता . . (व्यवधान) यह गलत परम्परा . . (व्यवधान)

SHRI DIPEN GHOSH: No, I have not taken anybody's name. I have simply said the political drop-out of

Andhra Pradesh Himachal Pradesh. I have not taken anybody's name.

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श्री दरबारा सिंह (पंजाव): मेर प्याइंट ग्राफ ग्राइंग्हैं। यहां तो यहम हो रहो है वह बहुस तो ज़रूर है। इसलिए मैं कहता हं, माफ कीजिएगा, कि 95 जो एस० एस० एज० वहां गवनंत्र के पास खडे हैं बल्कि 95 नहीं, 95 प्लस कांग्रेस के 57 . . . ।

You can check up from your own sources there.

**क्षिने लक्ष्मी नारायण** : 69 एम० एल० ए० ग्रापे हैं, सो उह बोगस ्हैं . . . (व्यवधान)

श्री रक्क बली उल्लाह (गुजरात): यष्ठ सरमायादारों के साथ हैं . . (स्यवद्यस्त)

SHRI DIPEN GHOSH: This is not your DTC bus depot. What I want to make clear to you iri reply to the Prime Minister's statement is that the political drop-out of Himachal Pradesh could not dare doing anything without being certain of New Delhi's approval. In support of this I have quoted from the newspaper.

I am not going by numbers as others have done it. Already a talk is going on in the whole of Andhra Pradesh that the Governor of Andhra Pradesh cannot count up to IOO himself. I am not going into it. My point  $i_s$  whether the subjective gubernatorial judgement can be a substitute for the objective legislative opinion in a democracy. This question has to be debated and discussed here. (Interruptions). If they continue barracking me, I will continue to speak. I have enough lung power. I have not come here on the mercy of anybody from that slide. I am not

[Shri Dipen Ghosh]

going to he cowed down by their shouts. *I* know all about them.

Sir, my point is whether Governors can appoint and dismiss Chief Ministers at their will? Should Raj Bhawans replace Vidhan Sabhas? If this is what the ruling party at the Centre and; madam Prime Minister want, then they should abandon their idea about participative governance and State autonomy.

श्री लक्ष्मी नारायण: यह बात करते हैं हमोक्रेसो को ? कल इनके पांच सौ आदमी मीजूद थे . . (व्यवधान).. कीन जिम्मेदार है, हवाई-प्रइंड के रास्ते रोक दिये, यह कहां को व्यवस्था है? योश तोड़े, उसको कीन रोके ?

मैं तो चुप हो जाऊंगा, लेकिन यह डेमोफ्रेसो की बात करते हैं, शर्म झाती है। इतके मुंद से डमोफ्रेसी का शब्द शोभा नही देता।

SHRI DIPEN GHOSH: If majority is not decided On the floor of the House in accordance with the decision of the Presiding Officers' Conference as quoted by my colleauge, Shri L. K. Advani, and if the majority instead is decided in dubious ways at Raj Bhawans through parades, then I should say that Parliamentary Democracy has no meaning. If gubernatorial flunkies supported by manipulators are enabled to override the objective legislature test, Parliamentary Democracy will lose its meaning. Now, Sir, I want to say one thing very categorically and I would like appeal to the other side also to think over it and it is this that a person whp could not be kept as the Chief Minister of a State. (Interuptions)... is appointed as the Governor of . dismiss the Chief another State to Minister there.. (Interrutpions). Mr. Anand Sharma knows it (Interruptions).

MR. DEPUTY CHAIRMAN; Order, please.

SHRI DIPEN GHOSH; Sir, will you allow them ito barrack me like this? Do they think that they will be allowed'to speak? Do they think like that? (Interruptions).

MR. DEPUTY CHAIRMAN: AU of you, please sit down. (Interruptions). All of you are unnecessarily wasting the time. Therefore, please let him speak. (Interruptions). All of you take your seats. At least, you should learn the manners that when I stand, you should sit down and everybody should sit down. May I make a request to you? Everytime if you are going to disturb a Member, than there wiH be no end to it also.

SHRI HARISINH BHAGUBAVA MAHIDA (Gujarat); What were they doing. Sir?

MR. DEPUTY CHAIRMAN: Please co-operate. Let the debate go on. Let Mr. Ghosh speak. You put up your speakers and meet their points. Otherwise, this debate wiH go on. endlessly. I am sorry to say this. I would request you all to co-operate with me. Let all the speakers speak one by one. Yes, Mr. Ghosh.

SHRI DEBA PRASAD ROY: How can he talk about the Governor? (Interruptions).

श्री उपसभापित : मि॰ राय, यह सदन के मेम्बर हैं, जो बोलना चाहेंगे, बोलेंगे। प्लोज स्टाप इट।...(श्यवधान)

SHRI ANAND SHARMA (Himachal Pradesh): Sir, Mr. Ghosh in his speech said that Mr. Anand Sharma knows it. I would like to know what the reference is.

SHRI DIPEN GHOSH: I have not been allowed to complete that sentence

SHRI ANAND SHARMA: He said that Mr. Anand Sharma knows it. He

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has rightly said it. (Interruptions). Just now we have received a telex message...

MR. DEPUTY CHAIRMAN: Mr. Sharma, please take your seat. You have not been allowed to speak. Let nothing of what Mr. Sharma says be recorded.

#### SHRi ANAND SHARMA: \*

MR. DEPUTY CHAIRMAN: I would like to make a request to the Members from my right side: Will you allow the debate to go on or will you allow the debate to go on endlessly? Unnecessarily the time of the House is wasted and no point is made.

SHRI LAXMI NARAIN: Let them speak sensible things. (Interrwptions)

हम बिल्कुल इंटरिफयर नहीं करेंगे। (व्यवधान)

श्री उपसभापति : सदन में सेंस ग्रौर नाव सँस में बातें करते हैं। (व्यवधान)

SHRI DIPEN GHOSH: Let him say that I am speaking nonsense. (*Interruptions*).

If anybody can show that I am speaking nonsense, then I will sit down (*Interruptions*).

Sir, I would like 'to raise a fundamental question an<j it is about the quality of the person to be appointed as a Governor.

SHRIMATI USHA MALHOTRA: How can he enter into that subject now? (Interruptions).

SHRI DIPEN GHOSH: Sir, I am only saying that a person who was considered unfit to continue as the Chief Minister of a State \_\_\_\_\_ (Interruptions) ... is given the authority to appoint and dismiss Chief Ministers! What an irony?

\*Not recorded as ordered by the Chair.

MR. DEPUTY CHAIRMAN: Please go to your next point.

SHRI DIPEN GHOSH: A person who could not be kept as the Chief Minister of a State is given the authority to appoint and dismiss Chief Ministers: What an irony in our system. This is what I wanted to say and in that context only I said that Mr. Anand Sharma knows it. (Interruptions).

Sir, one thing I want to make clear here. (Interruptions). I want to make one thing very clear that everytime the Prime Minister, Mrs. Gandhi, wants a scapegoat for her follies and for her misdeeds

SOME HON.. MEMERS: No, no. (Intei-rupUons).

SHRI DIPEN GHOSH: ... or for follies of her Government, and here also we know that Mr. Ram Lal will be made scapegoat. As .Mr. B. D. Pande was made a scapegoat in Punjab, as Mr. Blunder was made a scapegoat in Punjab, as so many other persons were made scapegoats by the Prime Minister for the misdeeds of her Government (Interruptions) Now, Sir, I want to say in very clear terms ------

SHRI JAGESH DESAI (Maharashtra): Will you allow me to raise a point of order?

SHRI DIPEN GHOSH: Mrs. Gandhi as Prime Minister just now, while intervening in the debate, stated that she stood for democracy, since 1967, Sir...

AN HON. MEMBER; That was not the statement.

SHRI DIPEN GHOSH: And she said that she never broke any party, she never broke any Government... (Interruptions) I am not going to say how would she break her own party, I am not going to suggest how she broke Government after Government in one State after another

[Shri Dipen Ghosh]

State---- (Interruptions) I want to make it very clear, Sir, that Mrs. Gandhi will tolerate democracy only so long as it offers no opposition to her supremacy... (Interruptions) I am concluding.

riHRI JAGESH DESAI: Will vou listen to my point of order? (Interruptions)

SHRI DIPEN GHOSH: The nation has experienced it, the nation has experienced it in 1975, that her Government, and... (Interruptions) After having got strictures from the Allahabad High Court, in order to remain in power, in order to continue in Government, how... (Interruptions). How she put curbs on Parliament, put curbs on Members of Parliament, put curbs on the Judiciary, put curbs on all democratic norms-----(Interruptions) -----in order to establish her authoritarian rule. (Interruptions) Now, Sir, I want to conclude. If, however, what the Prime Minister be taken at the face has said is to value, will her Government dismiss Ramlal, Dismiss Bhaskara Rao Ministry and reinstal NTR Ministry? My second question: If Mrs. Gandhi's statement is to be taken on the face value, is her Government prepared because the President acts under the advice of the Council of Ministers, will the Council of Ministers at the Centre headed by Mrs. Indira Gandhi advise the President, Rashtrapati Zail Singh, to direct the Governor of Andhra Pradesh to convene the Legislative Assembly of Andhra Pradesh, within the next three days? Both Mr. Rama Rao and Mr. Bhaskara Rao should be asked to prove their majority on the floor of the because she has said that her Government had no hand in the toppling game. Let her Government advise the President to ask the Governor of Andhra Pradesh to convene the Legislative Assembly of Andhxa Pradesh and to get the majority tested on the floor of the Legislative Assembly.

Sir, the Andhra Pradesh issue also underlines another important element. It is very dangerous that deliberately and calculatedly the high and august office of Governor is being debased. (Interruptions) I may tell, Sir, that it is being debased everywhere. We know what happened in Andhra Pradesh. We are discussing it just now. Only the other day, in West Bengal... (Interruptions).

MR. DEPUTY CHAIRMAN: West Bengal is not being discussed. Leave it at that.

SHRI DIPEN GHOSH: He is asking me. This debasement of the high office of Governor was underlined by the exist of Mr. A. P. Sharma.\* So. Sir, this is the way and manner in which the Central Government is debasing the august office of Governor. . So, we demand that the Governor of Andhra Pradesh should be dismissed, Shri Bhaskara Rao's Ministry has to be dismissed, Shri N. T. Rama Rao's Ministry has to be reinstated, the post of Governor has to be abolished and Article 356 of the Constitution has to be repealed. This is my party's demand.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATA-SUBBAIAH): I would like to submit to the hon. House that the discussion is very much limited. The question of changing the Constitution need.not be raised here. I would only sympathise with the CPM Party who has chosen him to speak because he has transgressed all sense of decency.

श्री जे० के० जैन: उपसभापति जी. इस सदन के अन्दर विरोधी दलों का जो रोल है वह बिल्कुल इस प्रकार का होता जा रहा है जिस प्रकार से प्रोफेशनल मोर्नर्स जब कहीं पर कोई हत्या या

◆Expunged a<sub>s</sub> ordered by the Chair.

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श्रात्महत्या हो जाती है तो वह वहां पर पहुंच जाते हैं । महोदय, चाहे काश्मीर का मामला हो, ये लोग ताक लगा कर बैठे रहते हैं, जैसे गिद्ध बैठते हैं कि कोई लाग ग्राकर पड़े ग्रौर ये गिद्ध [रूपी विरोधी दल उस लाश के ऊपर बैठ कर मांस को नोच-नोच कर खायें।

उपसमापति महोदय, भारतीय जनता पार्टी के हमारे सदस्यगण जम्म काश्मीर में फारूख अब्दल्ला की सरकार का जब पतन हुआ तो हमारे ये मोर्नर्स वहां पहुंच गये ग्रीर महीने भर के ग्रन्दर (व्यवधान) उपाध्यक्ष महोदय, काश्मीर में यह गिद्धों का दल मुदी की लाश के उपर जा कर बैठा और किस-किस प्रकार के उन्होंने वहां पर आलाप किये। महीने भर के अन्दर यह दल देखता रहा कि कहां जांयें यह गिद्धगण फिर ग्रान्ध्र प्रदेश पहुंच मुझे कोई ग्रचंभा नहीं हुग्रा उनके व्यवहार पर । यह हमेशा यही करते ग्राये हैं। उन्होंने हमेशा फुट डाली है ग्रीर उन्होंने हमेशा झगडा करबाया है, साम्प्रदीयिक करवाये हैं, लोगों का चुसा है। यह भारतीय जनता पार्टी के दरिदे राष्ट्रीय स्वयंसेवक संघ के गिद्ध रूपी कार्यकर्त्ता देश के अन्दर अफरातफरी का वातावरण बनाने के आदी हो गये हैं।

मैं आज 2.40 पर यू० एन० आई० की आयी हुई न्यूज की फोटो कापी पढ़ कर यहां सुनाना चाहता हूं । वह इस प्रकार है:--

"Hyderabad, Dateline August Pradesh Chief Andhra Minister, Shri N. Bhaskara Rao today met the Governor, Shri Ram Lal, along with the Telugu Desam, M.L.As. loyal to him."

AN HON. MEMBER: Begus people.

SHRI J. K. JAIN: Now, these are the people. These are the people who talk of democracy, who talk of

protection of the press and now he says that the UNI is bogus. Now see the face of these people.

Developments in

Sir, I again repeat.

"Mr. N. Bhaskara Rao today met the Governor, Mr. Ram Lal, along with the Telugu Desam M.L.As. loval to him. An official spokesman said that 95 MLAs were with Mr. Bhaskara Rao when he met the Governor on summons from him. Later, the Chief Minister told the newsmen that the MLAs were the same people who were produced before the Governor on August 15." U.N.I. 14.40. This is the latest.

> उपसभापति महोदय, यदि विरोधी दल के भाइयों को जरा भी प्रजातंत्र के अन्दर विश्वास है, वे जरा भी प्रजातंत्र की प्रेक्टिस करते हैं तो उनको चाहिये कि शर्म से अपने माथे को झका कर उसके अन्दर इब जायें।

> श्री वीरेन्द्र वर्मा : ग्रसेम्बली बतायेगी कि झकना पड़ेगा या नहीं । यह न्यज यहां बताने की नहीं है।

> श्री जे के के जेन : असेम्बली बतायेगी, नहीं तो हम बाहर मिल लेंगे। ग्राप यही ग्राशा रखकर हमारी पार्टी को छोड़ कर चले गये थे कि शायद चरणसिंह प्रधान मंत्री बने साहब बनने लेकिन चौबजी दुवे छब्बे. लेकिन रह गये तेलग देशम के अंदरूनी झगडे यह हैं ग्रौर ग्राज मुझे ग्रफसोस है कि सारे राष्ट्र का यह सदन, जिस सदन के अन्दर देश के भाग्य को बनाया जाता है ग्राज एक निकम्मी पार्टी उसके काले कारनामों के लिए इस सदन व्यर्थ वेशकीमती समय किया गया ।

[श्री जे० के० जैन]

श्राने वाला इतिहास श्रीर समय हमको माफ नहीं करेगा कि किस तरह से ये लोग जो विषय इस सदन के अन्दर उठाने नहीं चाहिये उन पर सदन का समय बरबाद करते श्राये हैं।

Recent Political

उनसभापित महोदय, तेलुगु देशम पार्टी के अन्तर मुलगनी हुई वह चिन्गारी जो पिछले 18 महीने के शासन के दौरान मड़की, उसने एक ज्वालामुखी का रूप ले लिया । अभी श्री आडवाणी जी ने श्रपने वक्तव्य में यह स्वयं स्वीकार किया कि 95 एम० एल० ए० वे हैं जिनमें से 30 कामन है । 30 कामन कौन से जो भास्कर राव की लिस्ट में भी थे और एन० टी० रामाराव की लिस्ट में भी थे । उपसभापित महोदय, 95 में से 30 को घटा दीजिये तो 65 एम० एल० ए० तेलुगुदेशम के बच जाते हैं । यह श्री आडवाणी जी ने स्वयं स्वीकार किया है . . (स्थवधान)

श्री लाल कृष्ण ग्राडवाणी : 40 बैठे हुये थे . . . (ब्यवधान)

श्री जे ० के ० जैन: ग्रापने कहा है भाई साहब, श्राप इतनी जल्दी ग्रपने वचन से क्यों मुकरने लग गए। सदन की कार्य-बाही ग्रभी चल रही है, इतनी जल्दी मृज्य गये . . . (ब्यवधान)

श्री वीरेन्द्र वर्मा: सदन में श्रगर 39 हों तो . . (व्यवधान)

श्री जे ० के ० जैन: मान लेता हूं। 39 में एक और मान लेता हूं। बीरेद्र वर्मा जी की बात से एक एम० एल० ए० और ऊपर मान लेता हूं। 95 में से 40 को टा दीजिए। घटाना जोड़ना तो पहली मात में सिखलाते हैं। 55 बचते हैं।

एन० डी० रामाराव की पार्टी की स्ट्रेंथ 295 के सदन में जिसमें से एक सदस्य की मृत्यु हो गई थीं, इस प्रकार 294 की कुल स्ट्रेंथ में से 199 तेलुगुदेशम के हैं। 199 में से 55 घटा डालिए। कोई भी पहलीं क्लास का बच्चा 95 से 55 घटाकर बता देगा कि कितने बचे।...(व्यवधान)

Developments in

SHRI B. SATYANARAYANA REDDY (Andhra Pradesh): 162 members were present today.

SHRI V. GOPALSAMY: You were already manhandled by them. Please don't speak.

श्री जे० के० जैन : उपसभापति महोदय, 55 घटाने बचते हैं 294 के सदन देशम पार्टी की सरकार थी. पार्टी की नहीं इनके लिए तो हमेगा ही ग्रंगर खटटे रहेंगे । ये कभी भासन नहीं कर पायेंगे । श्रध्यक्ष महोदय, बिलकुल साफ जाहिर है कि तेलगदेशम पार्टी की सरकार में वर्टिकल स्प्लिट हुई । गवर्नर क्या करता उस समय ? 15 श्रगस्त को साढे नी बजे का समय गवर्नर ने दिया । रात के साढे 9 बजे का समय श्री उपेन्द्र को दिया कि लाइये इतने एम० एल० ए० । यह तथ्य की बात हैं। साढ़े 9 बजे के बाद वरीय एक घंटे बाद साढ़े 10 बजे श्री उपेन्द्र वहां पहुंचते हैं ग्रीर कहते हैं कि अभी में कुल 35 एम० एल० ए० ला पाया हं । श्री रामलाल कहते हैं कि ठीक है भाई 16 तारीख को ग्रा जायो। बोलिए कौन से समय ग्रा सकते हैं ? श्री उपेन्द्र ने कहा कि हम साढ़े 12 बजे ग्रायेंगे । ग्रपने दल के एम० एल० ए० को लेकर आर्मेंगे। ग्रध्यक्ष महोदय साढ़े 12 बजे वहां वे नहीं अपनी पार्टी की मीटिंग

Andhra Pradesh

एम० एल० एज० को बटोरने में लगे रहे। लेकिन जो इनकी सरकार का काला चिट्ठा था वह दिल्लो ग्राकर एक्सपोज हो चुका है। क्योंकि यह यदि उनके पास मैजोरिटी होती तो ये साढे नी क्या, साढे दस क्या रात पर राजभवन के बाहर बैठे रहते ग्रीर साढे बारह बजे वहां पहुंच जाते । लेकिन दुर्भाग्य की बात है कि विरोधी दल किसी प्रकार से राजनीति का नाजायज फायदा उठा कर देश के अन्दर एक ऐसा वातावरण खडा करना चाहते हैं, लोगों के दिमाग पर इस प्रकार का जाल फैलाना चाहते हैं (व्यवधान) शर्म आनी चाहिये इन लोगों को इस तरह की यहां झुठी बातें कह कर. यहां गलतबयानी करके केन्द्र सरकार के ऊपर (ध्यव-धान) . . .

Recent Political

श्री बी० सत्यानारायण रेड्डी: वाजार में जाकर भाषण करो । यहां इनका कोई मतलब नहीं है। (व्यवधान)

श्री जे के केन: प्राइम मिनिस्टर के ऊपर यह ग्रारोप लगाते हैं। रेड्डी साहब को मैं क्या कहं, इनकी कितनो लायलिटी तेलुग्देशम के नेता के साथ है सभी जानते हैं । जब इनका कार्यकाल समाप्त होने लगा तो इन्होंने तेल्ग्देश म के तथाकथित नेता के पैरों में जाकर सिर टेक दिया। नहीं तो यह यहां नहीं बैठे होते । यह यहां कंडीशनल बैठे हुये हैं । क्योंकि इन्होंने जनता पार्टी की पीठ में छुरा भोंका है। यह जनता पार्टी के सदस्य के रूप में यहां बैठा करते थे . . (व्यवधान)

श्री उपसमापित: ग्राप जरा समाप्त करिये । ग्राप दूसरी वातों पर मत जाइए। विषय पर ग्राइये।

श्री जे ० के ० जैन : मेरा आपसे निवेदन है कि मझको बोलने दिया जाय।

श्री उपसभापति : ग्राप दसरी वातों में जा रहे हैं ? मैं क्या कहां।

श्री जे ० के ० जैन : आप इनको रोकिए। ये मुझे इंटरप्ट कर रहे हैं। मुझे कम से कम 15 मिनट का समय और च।हिये। मैंने तो गुरू में कहा था, आपन इस सदन का समय एक पार्टी के काले कारनामों को डिस्कस करने के लिए बर्बाद किया । जब ग्राप ने समय बर्बाद हो किया है तो ग्रापको दृःख नहीं होना चाहिये । आपने एलाउ किया है ।

श्री उपसमापति : मैंने एलाउ नहीं किया है।

श्री जे व के व जेन : श्रापने नहीं तो किसने एलाउ किया ?

श्री उपसभापति: आप अपने जब्दों को ध्यान में रिखये । मैंने एलाउ नहीं किया

श्री जें कें क जैन : किसने एला उ किया किसी भी पार्टी के ग्रांदहनी मामले पर यहां डिसकशन नहीं होना चाहिये।

श्री उपसमापति : संव डिसकस होगा। ग्रापस में बात मत कीजिए तभी ग्रच्छा लगेगा । . . (ब्यवधान)

श्री जे के जिन: सभी जानते हैं कि विरोधो दल के भाइयों में 90 परसेंट मेम्बर ऐसे हैं जिनका इंटलेक्ट कम है, लेकिन भारतीय जनता पार्टी के अन्दर एक दो लोग ऐसे हैं जिनके अन्दर शरारती इंटलेक्ट मीजद हैं । मैं धापको बताना चाहता हूं कैसे । भारतीय जनता पार्टी के नेताओं ने तेलगदेशम के श्री

## [श्रीजे० के० जैन]

एन० टी० रामाराव को सुझाव दिया कि रामाराव, दिल्ली चलो । क्यों चलो ? राष्ट्रपदि के सामने प**रे**ड करेंगे ।

श्री लक्ष्मी नारायणः कृत्य मीनार देखने ।

श्री जे० के० जैन: विधान में यह प्रो-वाइड है कि साइडेंटिफिनेशन परेड किसी राज्य के एम०एल०एज० की राष्ट्रपति के सुमता नहीं हो सकती । उन्होंने एक ऐसी साजिश की और उस साजिश के अन्तर्गत इन्होंने उन एम०एल०एज० को यहां पर बुलाया। (व्यवधान)

श्री बी०सत्य नारायण रेड्डी : विधान गवर्नर को मनमानी करने की इजाजत नहीं देता । . . (व्यवधान)

श्री जे ब के ब जैन : इसकी सपोर्ट के लिये में अपने देश के भतपूर्व राष्ट्रपति का बयान यहां पढ़ाना चाहता हं जिन्होंने कहा:- "विवायक परेड से लाभ नही" मंजीवैया रेही । भतपूर्व राष्ट्रपति श्री संजीवैया रेड्डो ने आज यहां कहा कि तेलग देशम के श्री रामाराव द्वारा राष्ट्रपति के सामने ग्राने विधायकों की संख्या दिखान से कोई फायदा नहीं होगा । यदि राज्यताल द्वारा कोई ग्रसंबैधानिक कदम उठाया गया हैं तो राष्ट्रपति उस पर केवल ग्रापित्त ही कर सकते हैं। गिनती नहीं कर सकते । विधान के इस प्रावधान का मजाक उडाया । एम० एल० ए० के नाम पर इन्होंने किसों को बीर बावर्ची बना कर राष्ट्रवि भवन में घुसा दिया । यह किस प्रकार का नाटक हुआ है ? एक नाटक-कार, फिल्म बनाने वाला, कभी बावचीं बनने वाला कभी चपरासी बनने वाला, कभी इन्द्र देवता का रू। धारण करने वाला, वह एन०टी० रामा-राव ग्राज देश की राजधानी में खले ग्राम

सड़को के ऊपर नाटक कर रहा है
. . . (ज्यवधान) । यह तो इंक्वायरो
हो बतायेगी, आपको आयद जानकारी
भो होगी कि सी०बो० आई० को इक्कायरी इंस्टिट्यूट कर दी गई कि किस .
प्रकार से तेलुगु देशम के नेताओं ने
बोगस आदिमियों के नाम के अने
एम० एल० ए० लिख दिया . . .
(व्यवधान) ।

श्री बी० सत्य नारायण रेंड्डी : यह ग्रसत्य है . . . (व्यवधान)

PROF. C. LAKSHMANNA: Whatever the hon. Member or anybody else says, truth is truth. It cannot be altered. (*Interruptions*)

श्री जे ० के ० जैन: उपसमापित महोदय,
यह सौमाग्य की बात है कि श्री रेड्डो
यहां पर रिकार्ड में अपने बयान को
लिखवा रहे हैं कि बोगस एम० एल० ए०
नहीं हैं। जब एसेम्बली फिर से मिलेगी
तो श्री रेड्डी अपने मुंह से यह कहते नजर
अपरेंगे कि अहा, हमें तो पता ही नहीं
था इनका व्यवहार . . . (व्यवधान)

श्री बी० सत्यनारायण रेड्डी: तमाम एम०एल ० ए० हमारे साथ है . . . (व्यवधान)

श्री जे ० के ० जैन: मैंने श्रमी श्रापसे निवेदन किया था कि इस प्रकार के लांछन इन लोगों ने भारत सरकार पर लगाये हैं श्रीर विधान का जो मजाक उड़ाया है उसका उत्तर देने के लिए मुझे समय दिय जाय।

श्री उपसमापति : बहुत सदस्य बोलने वाले हैं।

श्री जे बें ब जैन: मेरे दल की स्रोर से जो समय स्नापने दिया है, में मांग करता हूं कि मुझे उसमें स्नाधक से स्राधिक समय दिया जाय।

Andhra Pradesh

श्री उपसभापति : ग्रापको ग्रधिक से अधिक समय दिया है। अब ग्राप समाप्त कोजिए।

श्री जे के केन : श्रीमन, मैं उन बातों में नहीं जाना चाहता हूं । जनता पार्टी के शासन में श्री देवराज अर्स के साथ क्या हमा ? उत्तर प्रदेश में श्री राम नरेश यादव ने श्री बनारसी दास के साथ क्या किया ? उनके दल की गन्दगी को हमने छोड दिया । हमने कभी सदन का समय वेस्ट नहीं किया । इनकी गन्दी वातों को इस सदन के अन्दर लाने का प्रयास नहीं किया । बिहार में कर्प्रो ठाकुर ने क्या किया , यह किसी से छिपा नहीं हैं । इनके काले कारनामे देश को दीवारों पर लिखे हुए हैं। जनता पार्टी को सरकार गिरो तो श्री चरग सिंह प्रधान मंत्री बने और वह प्रधात मंत्रो जी शायद इस देश में ही नहीं बल्कि सारे विश्व के इतिहास में एक ही मिसाल रहेगा . . (व्यवधान)

SHRI DIPEN GHOSH: Your party supported him at that time. Mrs. Gandhi supported him.

श्री जे वे के जेन: वह प्रधान मंत्री वनने के बाद किसी पालियामेंट में प्रधान मंत्री के रूप में पेश नहीं हुआ। श्राज वहो चरण सिंह इन लोगों का फिर से ग्रगमा वन बैठा हैं। समाचार पत उठा कर देखिए, इनका वयान पढ़िये । चरणसिंह . के नेत्त्व में ये फिर तेल्गुदेशम का विलाप कर रहे हैं। नौ राज्यों की विधान सभाग्रों को समाप्त करने वाली यह जनता पार्टी ग्रीर बीठ जेठ पीठ के लोग याज प्रजातन्त्र के नाम पर मगरमच्छ के थांसु वहा रहे हैं । तुम्हारे इन काले कारनामों की चिद्ठियों से पुस्तकों भर गई हैं। दोनों सदनों की प्रोसीडिंग्स के ग्रन्दर एक-एक शब्द में लिखा हुआ हैं कि जिस प्रकार से हाथी के दांत दिखाने के ग्रीर तथा खाने के भ्रौर होते हैं उसी प्रकार

से तुमने अपने मृह के ऊपर मुखौटा चढ़ा रखा है . . .

Developments in Andhra Pradesh

श्री उपसमापति: देखिये, ग्रापको 20 मिनट हो गये । अब आप समाप्त करिये।

श्री जे ० के ० जैन : उपसभापति महोदय

संसदीय कार्य विभाग में राज्य मंत्री (थी कल्प नाथ राय): उपसभापति महोदयः उनको बोलने दीजिए।

श्री उपसभापति : कहां तक बोलने दं। टाइम नहीं हैं . . .(स्थवधास) Mr. D. P. Roy...Mr. D. P. Roy... Mr. D. P. Roy, will you hear me? Mr. Roy, go to your seat, please.

SHRI DEBA **PRASAD** ROY: Members are...(Interruptions)...

DEPUTY CHAIRMAN: I know, tempers are running very high.

SHRI J. K. JAIN: The Parliamentary Affairs Minister has already made a request to you.

श्री उपसभापति : मिनिस्टर साहव ने कहा ठीक है कि लेकिन ग्रापकी पार्टी की तरफ से तीन मैम्बर और बोलने बोले हैं सबका टाइम चाहिये । टाइम के दिना धाप कैसे कुछ बोलेंगे ?

श्री जे० के० जैन: मेरा श्रापसे किवेदन है कि जितने सदस्य ग्रापाज शन के बोलें उतने ही सदस्यों की हमारी पार्टी की तरफ से बोलने दोजिये . . (ब्यवधान) . .

I request you to please allow me. You have already wasted so much time on the debate on a political party here. It is not anyway on the Governor's role \_\_\_\_ (*Interruptions*).

MR. DEPUTY CHAIRMAN: Mr. Gurupadaswamy now... (Interruptions) Sorry, .there i<sub>s</sub> no time.

SHRI J. K. JAIN: I would request you.

SHRI DEBA PRASAD ROY: Why don't you allow hirn?

MR. DEPUTY CHAIRMAN: Please take your seat. Mr. Jain, I am sorry, I have three more names from your party. May I announce their names

SHRI J. K. JAIN: Arid how many from other side

MR. DEPUTY CHAIRMAN: Mr. P.N. Sukul, Mr. Chandrasekhar Reddy and Mr. P. K. Bansal. If every Members wants to speak for one hour or half an hour, how will I find time

SHRI J. K. JAIN: Please tell us how' much time they get.

श्री उपसभापित : देखिये, श्राप लोगों ने जो बोच में टोकाटाकी की, उससे समय लगा, मैं क्या करूं . . (व्यवधान) जितना चाहें ग्राप बोलें, मुझे क्या ग्रापित हो सकतो है? . . . (व्यवधान)

श्री कल्प नाथ राय: ग्राप इनको बोलने दीजिए।

श्री उपसमापितः श्रापने ज्यादा नामः दे दिये हैं श्रीर चाहते हैं एक घंटे बोलने दिया जाय (श्वश्यान). . .

SHRI J. K. JAIN: At least seven minutes without any interruption.

MR. DEPUTY CHAIRMAN: You take two minues.

SHRI J. K. JAIN: No, Sir.

MR. DEPUTY CHAIRMAN: Then sit down. .(Interruptions) . . . Two minutes more.

SHRI' J. K. JAIN: In two minutes I can't finish.

MR. DEPUTY CHAIRMAN: Then sit down.

SHRI J. K. JAIN: I must make my submission here, please. I request you, Sir.

श्री उपसभापति: ग्राप 20 मिनट में कुछ नहीं कह सके तब माफ कीजिये ग्राप कुछ नहीं कह सकेंगे ।

Developments in Andhra Pradesh

श्री जे० के० जैन: श्राप इस सदन मैं. (व्यवधान)... मुझे बोलने दीजिये.. (व्यवधान)...

श्री उपसमापितः ग्राप दो मिनट में सहकर ग्रपनी बात खत्म करें।

श्री जे के जैन : उपसभापति महोदय, मैं यह कहने जा रहा था कि तेल्ग देशम का जो अन्दरूनी मामला था, किस प्रकार से इस पार्टी के अन्दर स्पुलिट हम्रा, इसके क्या कारण थे। उपसभापति महोदय, झठे वायदे किये एन टो॰ रामाराव ने, सरकारी कर्म-चारियों की हड़ताल किस प्रकार से हई, जिला परिषदों को, जहां कि कांग्रेस की मैजारिटी थी, वहां श्री एन० टी० रामाराव ने डिफेन्शन कराकर, इन जिला परिषदों के ऊपर कहीं जबदंस्तो गण्डे भिजवाये कहीं आर्म अम्यनिशन भिजवाया और जिला परिषद के लोगों को धमकाया। उपसभापति महोदय, यही इसका कारण है कि उनकी पार्टी धाल दो टुकड़ों में विभाजित हुई है। अमेरिकी ग्राकाग्रों द्वारा निर्देशित श्री एन० टी० रामाराव ने वहां से निर्देश दिया कि कोई भी मंत्री की सलामी नहीं डिस्टिक्ट ग्राफिसर झंडे की सलामी लेंगे । उपसभापति महोदय, मैं विरोधी दल के लोगों से जानना चाहता हं कि वे राजनीति के ग्रन्दर क्या गलामी करने के लिये आये हैं। राजनीति के अन्दर जो भी व्यक्ति पदार्पण करता है वह मान-सम्मान के लिये करता है ग्रीर यही कारण था कि यह चिंगारी ज्वाला-भट्टी बन गई। श्री एन० टी० रामाराव सारे प्रदेश का प्रशासन चीफ सेकेटरी की सम्भाल कर चले गये कायदा यह होता है कि अपनी ही केबीट

के किसी व्यक्ति को कहा जाता है कि मेरी गैर हाजिरी में तम केबीनेट की मीटिंग बलाग्रोगे, तुम इम्पोर्टेट डिसीजंस लोगे। नहीं, चीफ सेक्रेटरी के हाथ के नीचे . . . (व्यवधान)

PROF. C. LAKSHMANNA: This is an allegation. This is very unfortunate, Sir. You please do not allow such things.

श्रो जे वे जेन : चीफ सेक्रेटरी के हाथ के नीचे मंत्रियों को डाल कर वे चले गये, एम० एल० एज० को डाल कर चले गये। यह कारण था। क्या श्राप जानते नहीं कि एन० टी० रामाराव ...(व्यवधान) राजनीति में पयुडल पोलिटक्स में विश्वास रखते हैं। यह गरीब देश म्रांध्र प्रदेश की गरीब जनता करोड़ों व्यक्ति उस गन्दी राजनीति के शिकार नहीं होना चाहते थे ग्रौर उन्होंने ग्रावाज दी ग्रपने इलाके के प्रतिनिधियों की भात्मा को उन्होंने झकझौरा और यह मांग की ऐसे प्युडल व्यक्ति को हम इस प्रदेश का शासन नहीं करने देना चाहते: यही कारण था कि इस पार्टी के अन्दर यह स्पिलिट हुझा । उपसभापित महोदय, फिल्मी ग्रभिनेता से हम क्या कर सकते हैं ? (व्यवधान) (समय की घंटी) उपसभापति महोदय, ग्रापके ग्रादेश पर मैं दो मिनट में समाप्त कर दंगा हलांकि मुझे इतना कुछ बोलना है।

श्री उपसमापति : आधा घंटा हो गया जैन साहब उस में अपने क्या कहा, ग्रव टाइम नहीं है।

श्री जे ० के ० जैन : फिल्मी अभिनेता से हम क्या तवक्को रख सकते हैं और शायद मेरे विरोधी दल के भाइयों को भी ज्यादा तवक्को नही थी । समाचार-पत्नों में इन्होंने पढ़ा, कुछ विरोधी दल के भाइयों ने मुझे ब्राकर दिखाया कि श्री एन० टी० ग्रार०ने ग्रपना ग्रन्तिम

Andhra Pradesh संस्कार आज से साल भर पहले कया, श्राप हैरान हो जाएंगे (व्यवधान) No, Sir, let me have my say. It fact. . I challenge. श्रीमन, ज्योतिषियों के ऊपर चलने वाले एन० टी० रामारवा को किसी ने कहा कि तम इस जन्म में प्रधान मंत्री नहीं बन सकते हो (ब्यवचान)

Developments in

PROF. C. LAKSHMANNA: It is indecent and arbitrary...

श्री जे व के जिन: उपसभापति महोदय, एन० टी० ग्रांर० ने क्या किया (व्यवधान)

AN HON. MEMBER: He is not using proper language.

SHRI JASWANT SINGH: Sir, I am on a point of order. You quite rightly observed earlier about parliamentary and unparliamentary. I submit you do exercise your powers to decide as to what is parliamentary and what is unparliamentary.

श्री जे व के जन : राजनीतिक ग्रन्तिम संस्कार की बात मैंने कही । इसलिए प्राप इनको कहिये बैठ जाएं। समय बरबाद नहीं करें। (व्यवधान)

MR. DEPUTY CHAIRMAN: Let me hear him.

SHRI JASWANT SINGH: Sir, I can understand the bafflement of the ruling party, and its frustration. (Interruptions) It is only because...

MR. DEPUTY CHAIRMAN: What is your point of order, Be specific.

श्री जसवंत सिंह : जो कुछ इन्होंने कहा व्यक्तिगत रूप मं कहा; पार्टी के बारे में कहा, हमने हमारी म्रापत्ति नहीं उठाई । जो कोई विषय

श्री जसवन्त सिंही

ग्रापत्तिजनक है और उसका जो विषय है उससे इतना परे हैं (व्यवधान)

श्रीजे०के० जैन : यह कहना क्या चाहते हैं, इनसे कहलवाइये । (ब्यवधान)

श्री जसवंत सिंह: : उपसभापति : महोदय, इस सदन के अन्दर (ब्यवधान)

श्री उपसभापति : बैठिये । आप बात कर रहे हैं (ब्यवधान) Every time everybody is standing up. (Interruptions) Come out. What is

ग्रगर ग्राप कंट्रोल करें तो शायद खत्म हो जाएगा (व्यवधान) इनकी बात खत्म नहीं हुई ग्राप खडे हो गये ... (व्यवधान) point?

SHRI JASWANT SINGH: My point, Sir, is arising out of bafflement, incomprehension of what is involved, out of frustration, they have nothing else to say but abuses. I restrain myself because it is pointless to react

SHRI J. K. JAIN: He was giving sermons, Mr. Ghosh, when he was talking of irrelevant things. What was he talking?

SHRI JASWANT SINGH: There was reference made to antim sans*kar.* Please exercise your mind.

श्री उपसभापति : मेरे ख्याल से अंतिम संस्कार की बात छोडिये।

Leave that.

श्री जें • के • जैन : ग्रापको इस बात की यहां रूलिंग देनी होगी।

SHRI SUSHIL CHAND MOHUN-TA: You said that only two minutes more would be allowed to him. Apart from that, I am seeing for the last ten minutes that you are trying your level best to control the hon. Member so that he should take only the time allowed to him. But continuously your ruling is being flouted.

Developments in Andhra Pradesh

श्री उपसभापति : जन साहव में ग्रापसे बता देता हं कि ग्रापके मेम्बर बाद में छट जायोंगे फिर मैं नहीं बलाऊंगा । ग्राप खब बोलिए...(व्यवधान) ग्राप बैठिये। जैन साहव अपनी पार्टी के टाइम में बोल रहे हैं । वे अपनी पार्टी के सेकेंट्र हैं उनकी पार्टी का टाइम बचेगा तो उनः मेम्बर्स को ब्लाऊंगा नहीं तो नहीं बुल-ऊंगा । I will not stop. You go on

श्री जो ब के ब जीन : ग्रमी जसवंत सिंह जी के पाइंट ग्राफ ग्रार्डर को उठाकर ग्रापने यह कहा ग्रापने रूलिंग दो . . .

श्री उपसमापति : ग्रागे बढिये, रूलिंग तो मैंने दे दी है . . . (व्यवधान)

श्री जे व के जिन : मैं ग्राज ग्रापसे रूलिंग चाहता हं कि इस सदन के अन्दर कभी "जनतंत्र की हत्या" वगैरह शब्द इस्तेमाल नहीं होंगे, इस सदन के ग्रन्दर कभी "ससाइड" शब्द इस्तेमाल नहीं, होगा इस सदन के अन्दर कभी "मर्डर" वर्ड इस्तेमाल नहीं होगा । मैंने कहा, राजनीतिक ग्रंतिम संस्कार जिस व्यक्ति ने ग्राप कराइये उसकी जांच कि क्या उस व्यक्ति ने इस प्रकार का महायज्ञ करके ग्रीर दूसरेजन्म में प्रवेश किया ? क्यों ? क्योंकि किसी ज्योतिषी ने उनसे कहा कि ग्राप इस जन्म में प्रधान मंत्री नहीं बन सकते हैं ग्रापको दूसरा जन्म लेना पडेगा ...

श्री उपसभापति : समझ गया । ग्राप बैठिये। हो गया आपका . . . (व्यवधान)

श्री जे०के० जैन: मैं खत्म कर रहा हं . . . . (व्यवधान)

MR. DEPUTY CHAIRMAN: Mr. Jain will not go on record.

श्रीजे ० के ० जैन : \*

<sup>\*</sup>Not recorded.

SHR: M. S. GURUPADASWAMY: Mr. Deputy Chairman, Sir, while dealing with Andhra political scenario, let all of us, from this side of the House or from the other side of the House, have a correct perspective and let us have a correct focus. Let us understand the basic issues involved.

Sir, what are the basic issues? The basic issues are, according to me. two. There may be many other unimportant issues. But mainly they are two: One is, whether the Governor has got a right to dismiss the N. T. Rama Rao's Government when he still enjoyed the support of the majority in the Assembly. Sir, the

### fThe Vice-Chairman (Shrimati Margaret Alva) in the Chair]

second issue is whether the Union Government and particularly Prime Minister has anything to do with destablising of Mr. N. T. Rama Rao's Government. This point has already been mentioned by my hon. friends. These are two basic issues before us. Let us understand the sequence of events which took place since last week briefly. Sir. On the 14th August, Mr. Bhaskara Rao who wns the Minister in Mr. N. T. Rama Rao's Cabinet, was dismissed. On the 15th morning, that was the independence day, the Cabinet of Mr. N. T. Rama Rao met at about 7.30 a.m. After a good deal of discussion then Cabinet passed a resolution at about 8.30 a.m. requesting the Governor to convene and emergency session of the State Assembly so that he may seek a vote of confidence in the House. Let us know whether there is any wrong committed by Mr. Rama Rao in making this demand. He also mentioned while writing a letter to the Governor that he would like the Assembly to be called on the 18th i.e., on Saturday. He did not want to lose any time to prove his majority. The point before us is whether the State Legislature has got the power to decide that the Government

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of the day enjoys the majority or not or somebody else should have this power. That is the basic issue. We are having a parliamentary system of Government. The most important tenet of a parliamentary democracy is that the elected House should have control over the Ministry and that Ministry is collectively responsible to the Assembly. Thai is the norm accepted by all demo-cracies. No other form, no other chamber, and no other individual has got the power to remove the Government. Only the legislature has got the power to decide the fate of the Ministry Here the Chief Mi-Mr. Rama Rao makes a request to the Governor to summon the House so that he may be given an opportunity to test his majority, and the Governor, instead of acting on the advice of the Chief Minister refuses. He has no such discretion. Instead of conceding the demand he takes into cognizance of the claim of a dissident Mr. Bhaskara Rao that he enjoys the majority. Let us concede that he enjoys the majority. If he enjoys the majority, the natural course, the only course, the legitimate course is that the Governor should convene the Assembly, Shri Bhaskara Rao then might move a noconfidence motion against Mr. N. T. Rama Rao and throw him out. But he did not want that way. He submits a bogus list of MLAs-supported our overzealous, overenthusiastic by and eager friends of the Congress party—and requested the Governor that he should be asked to form the Government, and Mr. N. T. Rama Rao should be dismissed. In the meantime, Mr. N. T. Rama Rao and 153 MLAs went to the Raj Bhavan requested the Governor and and told him that they were prepared to parade their members, the MLAs who support Mr. N. T. Rama Rao. In all, there were 158.

AN HON. MEMBER: No, only 120.

SHRI M. S. GURUPADASWAMY: I do not dispute anything at all. I

[Shri M. S. Gurupadaswamy] do not go into that number at all. But why do I say 158? My friends should understand this. I say 158 because 158 people who went with Mr. Rama Rao were arrested by the police. This is on record. (Interruptions) My friend, Mr. Babul Reddy was present there. He corrects me saying that there were 163 MLAs out of whom 158 were arrested. Their names are on police record. They were taken to the police station and their names have been entered there. The names of 158 people are entered in the police record. It can be verified. Then, my friend, Mr. Upendra, goes to the Governor and requests him that the list may be verified. And he says, if the Governor has got any doubt about any MLA being under coercion, or intimidation resorted on behalf of Mr. N. T. Rama Rao, "You call the Legislature Secretary and before him let there be an identification parade". Like the beauty parade we are having parades now in the political field also. We have reduced politics to a parade. Anyway, Shri beauty Upendra says he is prepared to parade them before the Governor and he can satisfy himself in any manner he likes. The Governor does not yield; he does not concede. On the contrary, he is so anxious to make Mr. Bhaskara Rao the Chief Minister. He wants to have the swearing-in ceremony and install a minority Government.

AN HON. MEMBER: What about Karnataka?

SHRI M. S. GURUPADASWAMY: I will come to Karnataka. You topple Karnataka Government and then I will talk about Karnataka. And you can't topple it also. By the time you topple Karnataka Government you would have been toppled at the Centre itself. Mrs. Gandhi will go away. (Interruptions) Let us take it as a joke. Why are you quarrelling with me, I take it as humour. I don't take it seriously. Shri Rama Rao was not given the

opportunity to parade or identify these MLAs before the Governor. On the contrary, Bhaskara Rao was appointed as the Chief Minister and the swearing-in ceremony took place in Raj Bhavan. And before that, Rama Rao and 158 MLAs were arrested. Let us not forget that Rama Rao happened to be the Chief Minister still. I think it is the first time in any country of the world or at least it is the first time in the history of this country that a Chief Minister was arrested by Governor... i

SHRI T. CHANDRASEKHAR REDDY (Andhra Pradesh): He was not arrested.

SHRI M. S. GURUPADASWAMY:
All right, I respect Mr. Reddy; he
was taken to the police station. To
satisfy you I say NTR was asked to
sit in the van and he was taken to
the police station. He was then the
Chief Minister of Andhra Pradesh. .
(Interruptions) I know you are very
amotionally lexer^isedG. (Interruptions)

THE VICE-CHAIRMAN (SHRI-MATI MARGARET ALVA): He has the facts with him. Don't interrupt hirn. He is getting confused.

SHRI M. S. GURUPADASWAMY: 1 am not getting confused.

He was taken in the van to the police station when he was the Chief Minister. Was this not unheard of and unprecedented? Never did such a thing happen before anywhere. And the Governor of Andhra Pradesh has set a new precedent in arresting his own Chief Minister. Only in a military coup could such a \*fhing happen. We have seen Presidents, Prime Ministers, Ministers, being arrested but only by a military coup. And I don't think this was a military coup. But he has been arrested. Then, the Governor gives one months time for the Legislature to meet. Under what logic does he deny the immediate summoning of the session within fortyeight hours? Rama Rao wanted only two days to

prove his strength. But Rama Rao was not given that opportunity to prove his strength whereas Bhaskara Rao was given one full month. Why? Is it for purchasing the MLAs? Is it for intimdating them? (Interruptions) I am only raising the question. You can answer it late. You have got a lot of opportunity to reply. Is it for putting undue pressure on the MLAs to come aver to the other side, But they really did all that. Police officials were sent to the meeting place where Rama Rao was present on the ground that some MLAs have been kidnapped, have been kept under pressure. But all the MLAs say they are not there under pressure; they are there under their own volition. Afterwards eighteen MLAs were taken to the police station when they were about to go to Delhi, on the ground that these MLAs have been forced to go to Delhi by NTR's men. These 18 MLAs make a statement in the police station—they are going on their own, they are with NTR. Bhaskar Rao's Government put obstacle. They used all intimidatory tactics. I do not want to "go into the question of purchasing MLAs because you know it much better; I have no knowledge. (Interruptions) I welcome the interruption coining from my fair lady. I am very hap-Occasionally interruptions hv fair ladies should be welcomed by all of us. Madam, all the obstacles, all th(! difficulties, all the pressures, are brought on MLAs, to prevent them from going to Delhi. Trains were ! tinning late. Shameful. The fast express train running between Hyderfibad and Delhi was stopped at every station. The MLAs had to face lot of harassment on their way. They had no water. Nobody cared their food. Lot of inconvenience was caused to them.

SHRI M. S. RAMACHANDRAN (Tamil Nadu): People were removeing the fish-plates and, therefore, the trains had to run cautiously to avoid accidents.

SHRI M. S. GURUPADASWAMY: Mrs. Gandhi has removed the fishplates of the entire democracy.

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The MLAs came to Delhi facing all difficulties. Mr. Advani has give<sub>n</sub> their number. I have got the list of their names. Mr. Upendra said now to the Prime Minister that he is prepared to take to her or all MLAs who have come here for verification. But she is not prepared to meet them.

AN HON'BLE MEMBER: Because if is a show.

SHRI M. S. GURUPADASWAMY: What is Mrs. Gandhi doing? Is it not show? It is a drama. Mrs. Gandhi has no answer for that. She is not prepared to see the MLAs and verify the claims whether they are really MLAr or bogus MLAs. All of you can verify that.

SHRI M. S. RAMACHANDRAN: You want the strength to be tested on the floor of the Assembly.

AN HON'BLE MEMBER: It is not her business to verify.

SHRI M. S. GURUPADASWAMY: It is not the Prime Minister's business. Her business is to engineer sabotage, to destabilise Government and to topple non-Congress Governments. Her business is to engineer coup d/etat againslt non-Congress Governments. That is her business.

THE ' VICE-CHAIRMAN (SHRI-MATI MARGARET ALVA): Your time is up. Do not be interrupted.

SHRI M. S. GURUPADASWAMY: I must get all my time. They have been interrupting me. You ask your members to be silent.

VICE-CHAIRMAN (SHRI-THE MATI MARGARET ALVA): When I sit here, I have no 'my people' on either side.

SHRI M. S. GURUPADASWAMY: I do not want to be partisan. If my

[Shri S. Gurupadswamy] M. friends charge me that I am partisan in my approach, may I remind them that almost all the papers in India, 90 per cent of the press, almost all the major papers have condemned the action of the Governor? I will read from two or three respectable papers, and tell you what they have written about this episode. I think everybody agrees that The Hindu is a very respectable paper. The Hindu in its editorial on the 17th says:

be the slightest "There cannot doubt that the dramatically engineered dismissal of the Telugu Desam Government in Andhra Pradesh has dealt a severe blow to democratic practices instituand tions."

It says further:

"If the political situation comes even murkier, it is the Centre and those who have gone along with it in this political destabilisation game Which will bear the responsibility."

The Times of India in its editorial on the 18th has observed that:

"The Governor has violated every Constitutional and political norms." It goes on to say:

"As far as we can recall, no Governor since Independence ever behaved in so disgraceful a manner."

It further says:

in Andhra "Developments Pradesh have settled the issue that a Chief Minister's majority or the lack of it must be tested on the floor of the House. Mr. Ram Lal's conduct has left no room for doubt that we can no longer depend on the Governors to discharge this responsibility."

It finally says:

"We endorse the unanimous Opposition demand for the Andhra Governor's dismissal."

Madam, "The Statesman Then, has said in its editorial on the 19th August.....

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SHRI KAMALENDU BHATTA-CHARJEE (Assam): What do you say?

SHRI M. S. GURUPADASWAMY: Please hear me. I know it is very inconvenient to you. The editorial in "The Statesman" of the 19th August savs as follows:

"Mr. Rama Rao's Ministry did not collapse and would still have been in office but for the Governor's disgraceful machinations. Nor anyone in Delhi deny, with the climax that has been created under Mrs. Gandhi's benignity, that no State Governor dares to take a single step without being certain of the Prime Minister's approval."

SHRI SYED SIBTEY RAZI: Madam Vice-Chairman, I am on a point of order. It is the convention of the House that certain clippings from the newspapers could be referred to and could be quoted. But if the Member writes down something from the editorials of newspapers and then reads them out here according to his own convenience, I think it is objectionable and it is not the convention of the House. The original clippings could be referred to here. But keeping a copy of such clippings, written in hand or typed, is not. permitted and this should not be allowed because there is this apprehension that some motivated word could be used by the Member and, therefore, only the original should be allowed to be quoted here. This lg my point of order.

SHRI M. S. GURUPADASWAMY: Madam, my friend, Mr. Advani, referred to the Constitutional position. May I invite the attention of the House to article 164? Article 164 deals with two things: Collective responsibility of the Government and its accountability to the legislature and of Governor's power of discretion. Both are there in the same article. As I

said earlier, the Governor's discretion cannot override the power of the Legislature. That is not the intention of the Constitution-makers. If that is so, Mrs. Gandhi could be dismissed by Rashtrapati tomorrow in spite of the fact that she enjoys the majority here. She enjoys the majority in Parliament and yet, on the same ground, Mrs. Gandhi can be removed. My friends opposite quoted the example of the Janata Government.
They referred to Mr. Charan Singh. What happened at that time? Mr. Morarji Desai tendered his resignation. (Interruptions).

SHRI T. THANGABALU (Tamil Nadu): They lost the majority. (Interruptions).

THE VICE-CHAIRMAN (SHRI-MARGARET ALVA): MATI Gurupadaswamy, do not answer these interruptions. It is going to be more than half-an-hour. You finish soon.

SHRI M. S. GURUPADASWAMY: I am finishing. Fifteen minutes they have taken by interrupting me.

SHRI LAL K. ADVANI: Irrelevant interruptions.

SHRI M. S. GURUPADASWAMY: They have taken my time. How am I responsible?

Now, what happened during the Janata period? Let us understand that. (Interruptions). Mr. Morarji Desai tendered his resignation...

SHRI T. THANGABALU: They lost the majority. (Interruptions).

SHRI JAGESH DESAI: He lost his majority. (Interruptions).

SHRI M. S. GURUPADASWAMY: ... and Mr. Charan Singh was asked to form the Government by the then Rashtrapati. Mr. Charan Singh did not enjoy the majority in the House. It is not true that Mr. Morarji Desai was dismissed by Rashtrapati. And Mr. Charan Singh was supported by

Cong. (I) at that time. Of course, Mrs. Gandhi pulled the carpet under his feet and he had to go. That is a different story. But at that time Mr. Morarji Desai tendered his resignation. He was not dismissed as Mr. Rdma Rao has been removed. (Interruptions). Now,...

SHRIMATI USHA MALHOTRA: It is not correct that NTfi was removed. He was requested to resign. He should not ha'e hesitated. (Interrup-.») They were in the minority. A request was made to him to resign, because the Governor was convinced that he had lost Lhe majority. That is why a notice was given to...(In-I ruptions)

SHRI M. S. GURUPADASWAMY: At that time there case was hied in the Delhi High Court, The Delhi' High Court in its judgment observed very pointedly that the majority or the minority of the Government has got to be tested or proved on the floor of the House. I have a whole series of documents here with me. But because I have no time I will just refer to the book. I would like my friends on the Opposite to read that book. It is not my book. Madam, it is by Dr. J. R. Siwach of the Kurukshetra University. It is entitled "Politics of President's Rule in India". There he has given a list, from the very beginning up to the present time, and states that wherever were non-Congress Governthere ments, the Centre has always toppled them. That was... (I?; ter nipt ions). It is on record. You should go through the book because I have no (Interruptions) I am just time concluding, Madam. I do not blame My friend, Mr. Advani, Ramlal. blamed him. I do not blame him. After all, he is a small fry as my friend said. He is a stooge. He is an instrument. He ig used by Mrs. Gandhi.

SHRIMATI USHA MALHOTRA: Absolutely baseless.

SHRI M. S. GURUPADASWAMY: I blame Mrs. Gandhi. But for Mrs. Gandhi, this development would not have happened at all. (Interruptions). The conspiracy was hatched in South Block here. It is Mrs. Gandhi who was responsible. (Interruptions) I charge Mrs. Gandhi. She has destroyed democracy in this country. I charge her that She has tried to bring in dictatorship in this country. I charge her of destroying all democratic norms and parliamentary system of government. I charge her... (Interruptions) Therefore, Madarn, it i<sub>s</sub> not the Governor I blame. H<sub>e</sub> will be dismissed, I know. He has got to be dismissed. (Interruptions) He is a disgrace... (Interruptions) I say that let NTR be...(Interruptions).

SHRIMATI USHA MALHOTRA: On the one hand, he says he is a stooge. On the other hand, he says that he should be dismissed. He does not know what he in saying.

SHRI M. S. GURUPADASWAMY: I say that Mr. N. T. Rama R<sub>ao</sub> has got to be made the Chief Minister again because h<sub>e</sub> enjoys the majority even today. Mr. Rsra Lal has got to be dismissed and even tried in a court of law for his criminal action. In the end, may I say: 1st Mrs. Gandhi think over it not to repeat sach misdeeds in future. (Interruptions)

SHRI P. N. SUKUL: Madam Vice-Chairman, 1 am thankful t-j you for giving me this opportunity to participate in this rather interesting debate. It is no doubt interesting because despite the entire hue and cry raised by our friends from the opposition, it is ultimately going to prove to be a meaningles, debate. My friend, Mr. Advani, was good enough to point out in his speech at the very outset that under the Constitution we have no right to examine the conduct of the Governor. And the entire issue relates to that only. Mr. Gurupadaswamy just now referred io Article 164 and h<sub>e</sub> entirely and most conveniently forgot about Article 103(2). It was an emergent situation. Don't forget that it was not a Coalition Government. It was a one-party Government and that one-party majority Government turned into a minority Government because Mr. N. T. Rama Rao himself agreed that at least 63 persong were with Mr. Bhaskar Rao, if not 95 or 99.

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SHRI PARVATHANENI UPENDRA: That  $\boldsymbol{i}_s$  wrong.

SHRI P. N. SUKUL: I would never disturb anyone in hi<sub>s</sub> speech. I was hearing yery patiently. What I was saying is that it was a one-party Gov. ernment having a total strength of 199 members. Even if 65 persons go out of that party, then that party is reduced to a minority party. Even according to that calculation, it was reduced to a minority. As Mr. Gurupadaswamy said, the basic issue is whether the party of Mr. N. T. Rama Rao was in majority or not at the time of dismissal. Now, I would like to ask: who is going to prove it and who i<sub>s</sub> going t<sub>0</sub> corns to a conclusion? Under the Constitution, ic is only the Governor who is competent, when there is a controversy and when the House is not in session, and who can exercise his discretion and come to a conclusion about the majority. is exactly what the Governor has done in this particular case. When Mr. Bhaskar Rao went to him on the 15th with a list of 91 members, what did the Governor do? He again called him the next day. Mr. Upendra also went to him at about 10.00 P.M. on the 15th along with a few party members and the Governor asked him to come again at 12.30 the next day. Mr. Bhaskar Rao was called at 11.30 and Mr. Upendra was called at 12.30 Mr. Bhaskar Rao went to him at 11.30 and Mr. Upendra never went at 12.30 or even afterwards. What was left to the Governor? How could he decide When he saw the list of Mr. Bhaskar Rao and when he saw the

support of 57 Congress legislators, « Independents ana 5 Muslim Majlis people, he was satisfied that there was a prima lacie case tor Mr. Bhaskar Rao being sworn Jn as the Chief Minister. That is exactly what the Governor did. After losing the confidence of his own partymen and after losing the Government, why was this crisis precipitated? It was not done because of the Congress Party. This crisis was precipitated because of the inherent contradictions m the Telugu Desam party, N. T. Rama Rao was time and again being called an autocrat, a dictator within the party and that is exactly the reason why his Government fell, why his party was divided, why that vertical split took place. And when, his party was reduced to a minority and v. hen ne could not just muster up the requisite number of MLAs and take them to the Governor, what happened, ultimately wnen the new Chief Minister was going to be sworn in. At that time Mr. N. T. Rama Rao went there along with his people in order to disturb the proceedings. In fact, he wanted to stop the Governor from administering the oath. Does this behave a man who enjoys majority? Had he enjoyed the majority support in the House, he would not have behaved in such an irresponsible manner and he would have seen to it that when the House met, he could have proved his majority i<sub>R</sub> the House. After all, the House was meeting within a few days. The heavens were not going to fall. But he could not contain himself. Mr. Gurupadaswamy was just now talking of intimidatory actions. The devil quoting the scriptures, I must say. The entire list of intimidatory actions is there against so many. :In today's paper it has been said that two MLAs were harassed by this party and I must tell you for your information that the residence of Ratna Bose, TDP MLA was attacked by the Telugu Desam fac-dence of Shri P. Malikarjun Rao, tion belonging to the NTR. The resi-TDP MLA, Krishna District, was at-

tacked by the faction of NTR. The residence of N. Rajkumari TDP MLA. Guntur District was attacked by the NTR faction. Similarly, the residence of C. H. Ranga Rao of Eluru was attacked by the NTR faction. Just like that there are 19 persons who were attacked only because they supported Bhaskara Rag and they did not support NTR. This is democracy. This is your respect for traditions. You are talking  $_0f$  sO many big thing. I can very well understand if the party of Mr. Advani is there to support him. But I simply fail to Understand how the people belonging to the CPM and CPI are supporting him. How they are supporting an autocrat? You do not know that in the Ramakrishna Studios there four Americans are there who are taking photos and the very next day these photos are flashed from America. (Interruptions).

SHRI INDRADEEP SINHA (Bihar) Who has allowed the American3 in India, the Government of India or the Government of Andhra Pradesh?

SHR1 P. N. SUKUL: NTR wanted to organise mandal? out oi villages, so many mandals. Our Congress party was opposed to that reorganisation

SHRI INDRADEEP SINHA: Why didn't your party... (Interruptions).

SHRI P. N. SUKUL: Don't disturb me. If you want to explain, you can do it afterwards. You give a reply to whatever I say. Why should you get up every now and then? (Interruptions).

THE VICE-CHAIRMAN (SHRI-MATI MARGARET ALVA): Mr. Sinha, your speaker is going to reply. He has got a chance.

de with the Telugu Desam party. (Interruptions).

friends of the CPI and the CPM can

Americans. I do not understand how

SHRI INDRADEEP SINHA: I ask hirn why did his Government not prosecute NTR on this charge? If you have got the courage, please do it

SHRI P. N. SUKUL: Madam, my time is being taken like that. So, in t,p;te uf this minority that he is having inside the legislature, he has come to Delhi to parade his partymen on the streets of Delhi and take them to Rashtrapati. What for? Two days he has allotted for pressmen for press briefing, just to have the show, the opening in Delhi; two grand gala days for the press! And this is, in fact, going to be an international show because tomorrow you will see flashes from other countries. That is his only idea of bringing the MLAs to Delhi; otherwise, everybody knows, under the Constitution, President cannot do President cannot even anything. identify the members, he cannot detect what forgery you have committed, if you do it. That is why, it is a matter, as I said, this entire discussion is going to be a meaningless ana futile exercise because it is not going to affect the complexion of the The Governor's case. decision, his judgment, his discretion that he has used, stands and nobody can question discretion of the Governor. Under Article 163(2); it says:

"If any question arises whether any matter is or is not a matter as respects which the Governor is by or under this Constitution required to act in his discretion, the decision of the Governor in his discretion shall be final, and the validity of anything done by the Governor shall not be called in question on the gi-ound that he ought or ought not to have acted in his discretion."

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Therefore, the' decision of Governor has put tlie final seal on the Nov/, the new Chief Minister matter. has also said that the legislature is going to be convened very shortly, and it is going to meet and your respective strength can be shown and proved on the floor ef the House, and so long as you are not able to do that, I would request my friends of the Telugudesam faction, led by Mr. N. T. Rama Rao, that they should not misbehave, that they should not go unruly, that thoy should not allow \rhat is being done in Rayalaseema district and elsewhere. Places are being looted, buses are being burnt. What happened in Hyderabad? There was some mechanical defect and there was a scare of bomb, and that is why the plane was delayed, and the partymen of N. T. Rama Rao tried to damage the aircraft. You damage the aircraft first and then complain why it was What happened at Palam? How you try to break the windowdid panes and how you wanted to stop all the passengers? I only advise my Telugu Desam friends to have a little heart-searching. Why did this vertical split take place and why 95 persons fell out? Mrs. Gandhi is not to be blamed for that. You can say Andhra Pradesh Congress extended Chief Minister. support to the new It did because it did not agree with the policies and programmes of Mr. N. T. Rama Rao. It is a debatable point and in democracy, our party is competent to extend its support to anyone it finds fittest for the job.

And, Madam, what is the position today? The position as on today is,

there are 95 Telugu Desam MLAs belonging to Mr, Bhaskara Rao, 57 Congress-I, 5 Muslim Majlis, 8 Independents and 2 others. It means, Mr. Bhaskara Rao has a total strength of 167 members, and that is going to be proved on the floor of the legislature also. Having bee nreduced to minority, you were talking that he advised the Governor to convene House and that the Governor did not do so, and that the Governor did not head the recommendation of the Chief Minister, the outgoing Chief But, you forget the point Minister. that he had not resigned. Without resigning, he had no cheeks to commend that this should be done or that should not be done, Only when the Chief Minister resigns that his recommendation is taken into consideration as to what should be done. But he had not resigned. He had to be dismissed, and if you say that you demanded convening of the House, you know that the House is shortly going to be convened. That is all, Madam, that I have to say. 5.00 P.M. So. once again I will only say the Governor has his own discretion, his own judgment and now our friends on the opposition should not unnecessarily try to be undemocratic, unruly and should not indulge in mobocracy and other things.

श्री वीरेन्द्र वर्मा : उपसभाध्यक्ष महोदया, आन्ध्र प्रदेश में घटित घटनाओं ने सारे देश को, प्रजातन्त्र को, बरी तरह झकझोर दिया है। जिन बुद्धिजीवियों को देश के संविधान में विश्वास है उनको भी ठेस पहुंची है। जिस तरीके से गवर्नर महोदय ने एक्ट किया हैं वह उनके पार्ट पर सर्वया अनुचित रहा है। यहां बहुत बहुस सुबह से चल रही है। इस ५क्ष के ग्रादमी कहते हैं कि उनके साथ मेजोरिटी है बहुमत है, भास्कर राव के साथ ग्रीर इस पक्ष के ग्रादमी कहते हैं कि मेजोरिटी श्री एन० टी० ग्रान्ठ के साथ है। मेजोरिटी और माइनार्टी का प्रकृत न तो यह हाउस तय करेगा, न गवर्नर तय करेगा ग्रोर न उसको तय करने वाले राष्ट्रपति की हैं। मेजोरिटी ग्रीर माइनाटीं, तो असेम्बली के फ्लॉर पर तय होने वाली बात है। क्योंकि इस प्रकार की परिस्थितियां अनेकों बार देश में उत्पन्न हुई, इसीलिए सन् 1968 में स्पीवसं कान्फोंस ने एक डिसीजन लिया कि कभी भी ऐसी परिस्थिति पैदा हो आए तो सब से उचित यही होगा कि गवनंर महोदय को कोई भी पार्टी जो गवनैंभेट में अविश्वास करती हैं वह लिख कर दे ग्रीर गवर्नर धादेश देगा चीफ मिनिस्टर को एक सप्ताह के अन्दर असम्बली का सेशन बुलाया जाए अगर वह नहीं बुलाता है तो यह समझा जाएगा कि वह अल्पमत में है बहुमत खो बैठी है। ऐसी ही परिस्थित जब फिर बाद में पैदा होती रही सन 1970 में राष्ट्रपति महोदय ने पांच गवर्नजं की एक कमेटी नियक्त की । भगवान सहाय उस के अध्यक्ष बनाए गए जो उस समय जम्म-काश्मीर के गवर्नर थे । उन्होंने ग्रपना यनेनीमस स्झाव दिया ग्रीर यह रिपोर्ट में स्पष्ट लिखा गया कि जब यह प्रकृत कभी भी पैदा होगा कि किसी मुख्य मंत्री ने अपना बहमत खो दिया है तो उसके लिए सब से अच्छा स्थान ग्रसेम्बली है । मुख्य मन्त्री को आदेश दिया आएगा ध्र गवर्नर कि वह असेम्बली की मीटिंग बलाएं एक हफ्ते के अन्दर अन्दर । देश के जिन गाज्यपालों ने निष्पक्षता के साथ इस देश के विभिन्त प्रदेशों में कार्य किया है उन्होंने कोई ऐसा मौका शिकायत का राष्ट्रपति को, दंश की सरकार को, प्रदेश की सरकार को नहीं दिया और उन्होंने तत्काल अपने प्रदेश की असेम्बली को बुलाया । इस प्रदेश में जो सब से दूखद घटना हुई वह यह थी कि 15 धगस्त को सुबह सात वजे धान्छ प्रदेश

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[थों वीरेन्द्र वर्मा] की केवीनेट ने एक डिसीजन लिया एक रेजोल्यमन पास किया छीर वह रेजोल्यमन चीफ सेकेटरी के सेकेटरी महोदय ले कर गवर्नर महोदय के पास सुबह 8.45 पर पहुंचते हैं और यह स्विवेस्ट कस्ते हैं कि 18 तारीख की सेचरडे के दिन ग्रस्सेम्यनी की मीटिंग बुलाई जाए और यह तय कर लिया जाए कि मेजोरिटी रामाराव के साथ है ग्रथवा दूसरी तरफ है। शाम को उसी दिन 6 बजे पुनः मुख्य मंत्री, तत्कालीन मुख्य मंत्री थी रामा राव जी, गवर्नर से मिले ग्रीर फिर यही प्रार्थना को । रात के पाने 9 बजे फिर 160-165 विधायकों को ले करके गवर्नर महोदय से मिलने के लिए पहुंचे। लेकिन गवर्नर महोदय ने मना कर दिया विः मेरे से कोई टाइम फिक्स नहीं किया है इसलिए मैं नहीं मिल्ंग दो घंटे तक वहां इंतजार करते रहे ग्रीर जब वे लोग उठकर चले ग्राये तो भास्कर राव जी और दूसरे मिनिल्टर जिन्होंने अब अभय ली है जीवन जी या क्या नाम हैं, इन ग्रादमियों से रात को साढ़े 10 या 11 बजे के करीब गवर्नर महोदय मिले। मान्यवर, अगले दिन फिर यह चेण्टा की गयी कि गवर्नर महोदय से मिल मिल लिया जाये। नहीं मिले, टाइम नहीं दिया और दूसरी तरफ गवनैर महोदय बातचीत करते रहे। दिन के दो बजे मख्य मंत्री को मिलने का टाइम दिया तो उसी समय मुख्य मंत्री महोदय उनके 9 कैबिनेट मिनिस्टर्स कुछ एम ० पी ० भी श्री उपेन्द्र जी वगैरह ग्रीर ग्रन्य 25 श्रादमियों को वहीं गिरफ्तार कर लिया गया और 158 कुल ग्रादमी हो जाते हैं मुख्य मंत्री समेत जो शाम के 5 बजे तक पुलिस के कंट्रोल रूम में बैठाये रखे।

इनका नाम दर्ज है। प्रश्न यह होता है

कि वे एम० एल० ए०थे या फर्जी स्रादमी

बताया यह जाता है कि उनके पास

ग्राइडेंटिटी कार्डस भी थे। प्रत्येक ग्राइड-टिटी कार्ड पर एम० एल० ए० का फोटो होता है। प्रेस वाले भी वहीं पर बैठे थे उनको भी दिखाया गया । आइहें-टिटी कार्डस पर फोटो लगे हए थे। यह सब कुछ होते हुए भी गवनंर महोदय ने भास्कर राव साहब को मुख्य मंत्री पद की अन्य दिला दी ढाई पीने 3 बजे के बारीब जबकि श्री रामा राव साहब की वर्जास्तमी के कोई आदेश नहीं हैं ग्रीर दर्भाग्य यह कि उन्हें गिरपतार भी कर लिया, 5 बजे तक उनको बैठाये रख। ग्रीर उनकी बर्खास्तर्गी का कोई आदेश उस समय तक नहीं गया । गवनीर महोदय ने मुख्य मंत्रीं को बखास्तर्गी का आईर भेजे बगैर उनको पुलिस कस्टडी में रखा' उनको गिरफ्तार कराया । यह डेमोकेसी का मखौल है। मुख्य मंत्री के पद के बिल्कुल प्रतिकुल है। न गवर्नर महोदय को ऐसा करना चाहिए था और न डेमोकेसी के फान के लिए यह उचित था ।

मान्यवर, ग्राज मजबूर हो कर ग्रान्ध्र प्रदेश के 163 एम० एल० ए० यहां राष्ट्रपति के सामने पेश हुए । किसी मजबूरी में नहीं आये बल्कि इस मजबूरी में आये कि वहां गवर्नर महोदय ने उनसे मिलने को मना कर दिया था। फिर यह कहना कि उनको गिरपतार रखा गया. उनको स्वतंत्र नहीं रखा गया उनको घेर करके रखा गया तो ये जो 32-36 घंटे में ग्रान्ध्र प्रदेश से काये तो यहां किसने उनको घेर करके रखा था, रास्ते में कीन सी पलिस उनकी रक्षा कर रही थी। सिकंदराबाद तक आंध्र प्रदेश की पुलिस ने उनको परेशान किया लेकिन माननीय वे यहां आये और अपने आइडेंटिटी कार्डस अपने फोटोज के साथ राष्ट्रपति जी को दिये। यह जानते हुए भी कि राष्ट्रपति जी कुछ नहीं कर सकते, लेकिन एक्सप्रोज करने के लिए, पब्लिक

क्रीर जनता के सामने यह दिखाने के लिए कि क्रगर राज्यपाल महोदय इस प्रकार का घोर अन्याय कर सकते हैं तो वह राज्यपाल, डेमोकेसी कीं रक्षा नहीं कर सकते, संविधान की रक्षा नहीं कर सकते।

मान्यवर, परिश्वितयां श्राज इतनीं भयंकर पैदा कर दी हैं कि यह हाऊस मजबूर हो कर इसको डिसकस कर रहा है। लोक सभा ने भी इसको डिसकस किया। प्रश्न ग्राज केवल यह नहीं हैं आंध्र प्रदेश को पहले भी पंडिचेरी में जिस तरह से हुआ श्रीर सिक्किम में भी यहां भी हमारे गृह मंत्री जी कह रहे थे ......

17 तारीख में जब यह प्रश्न उठा——
उधर श्री नरिसह राव जी ने कहा कि
केन्द्र का कोई मतलब नहीं है, यह राज्य
सरकारों का मसला है, मैं भी समझता
ऐसा ही हूं, लेकिन सिक्किम में गालिबन
आप ही या आपके दूसरे कलोग, स्टेट
होम मिनिस्टर सिक्किम में गये थे और
वहां नर बहादुर भंडारी को कहा कि
आप त्याग-पत्र वें । उन्होंने मना किया
कि मेरी मजारटी है । मना करने पर
भी उनको बर्खास्त कर दिया और दूसरे
आदमी को जपथ भी बिलादो ।

मजारटी श्रीर माइनारटी का मामला गवर्नर को तय करने का कोई श्रविकार नहीं है, चाहे गवर्नर्ज कानफ्रेंस की गाईड-लाइंस हों, चाहे स्पीकर्ज कानफ्रेंस की गाईडलाइंस हों, श्रीर चाहे डेमोक्रेसी या कंस्टीट्यूशन की भी बात हो ।

माना, माननीया, कि राज्यपाल को बहुत ग्रधिकार है, लेकिन राज्यपाल भी कंस्टीट्यूशनली किन्हीं ग्रधिकारों से बंधे हैं, डेमोकेसी की उन्हें भी रक्षा करनी है, संविधान की वैत्यूज, मूल्यों को भी उन्हें अपहोल्ड करना है। लेकिन इस मामले में इस बात का ध्यान नहीं रखा गया। उधर हरियाणा में क्या हुआ था?

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तरासे साहब ने देवो लाल जी को कहा कि आप परसों आ जाइवेगा अपनी ताकत के साथ—उनको बुला कर, पहले दिन ही भजनलाल को णपथ दिला दी—और कहा कि सब से बड़ो पालिटिकल पार्टी श्री भजन लाल की थी।

माननीया, जिस समय जम्म एवड कश्मीर की सरकार को बर्खास्त किया गदा, उनके मुख्य मंत्री को वर्खास्त किया गया, वहां के मुख्य मंत्री जो ने भी वह रेक्वेस्ट की थी कि उनकी असेम्बला को बुला लिया जाए । ग्रासेम्बली बुला ली जाती, मजारटी उनके खिलाफ हो जाती, बहुत मुनासिब बात थी, बहु हुट जाते ग्रीर दूसरी सरकार उती समय कायम हो जाती । लेकिन असेम्बली को न बलाया जाना, दूसरे की शपय देना और गवर्नर महोदय अपने आप वगैर किसी कारण के मजारटी ग्राँर माइनारटी की बात को तय करें ग्रार यह न संविधान के अनुसार है ग्रौर न डेमोक्रोसी के सिद्धान्तों के ग्रनु∉प है ।

इसी प्रकार ग्रापके यहां भी हुन्ना और चेष्टा की गई थीं कर्नाटक में भी— नम्बर तो है—गुरुपदस्वामी जी बैठे हैं, घबराते तो नहीं हैं, लेकिन परिस्थितियां हैं, चुनाव का समय है, चुनाव के इस वर्ष में सारी परिस्थितियां पैदा कर दी जाती हैं, की जा सकर्ता है, लाभ होगा कि नुकपान, यह समय बतायेगा । लेकिन, माननीया, हमारे इस देश में डेमोक्रेसी है ग्रीर डेमोक्रेसी की रक्षा दल बदलने से नहीं हो सकती।

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सवाल यह पैदा होता है। यह चुनौती है कि केन्द्र की सरकार दल-बदल की प्रोत्साहन देती है अथवा डिसकरेज करती है ? मैं चार्ज करता हं, माननीया महोदया, श्रापके जरिए कि कांग्रेस की पार्टी दल बदलने को बढ़ाया दे रही है। मैं उस वात को सही मानता था कि ग्रगर कण्मीर में किन्हीं ब्रादिमियों ने दल छोड़ा है, छोड़ कर चले गयं, जे० एम० शाह वगैरह ग्रीर कोई भी, लेकिन कांग्रेस का समर्थन देना दल-बदल को प्रात्साहन देना है। जिन ग्राटिमयों ने दल बदला, बह सारे के सारे मिनिस्टर वने, उन सारों को दल बदल लेने के लिए इनामात मिल ।

इसी प्रकार से. माननीया, आन्ध्र प्रदेश में भी कांग्रेस ने बाहर से उनको समर्थन दिया--यह दल-बदल को बढावा है। इस तरह से न डेमोकेसी की रक्षा हो सकती है और न भाननीया महोदया, संविधान के सिद्धांतों की रक्षा हो सकती 81

मैं ईमानदारी से महसूस करता है कि श्री राम लाल जी ने, जो कुछ समय पेण्सर हिमाचल प्रदेश की चालीस लाख की ग्राबादी के प्रदेश के मध्य मंत्री थे ग्रीर उच्च-यायालय ने भ्रष्टाचार के मामले में जिनके खिलाफ स्टिक्चर पास किए थे, उनके झोर उनके लड़के के खिलाफ--प्रधान मंत्री जी ने उनको हटाया एस स्टिक्चर के आधार पर । दर्भाग्य ग्रान्ध्र प्रदेश के इन लोगों का कि ऐसा बादमी, एक छोटी सी स्टेट का मुख्य मंत्री, इतनी बड़ी स्टेट का, इतनी महत्वपूर्ण स्टेट का राज्यपाल बना दिया गया और उन्होंने अपने पोलिटिकल भविष्य के लिए सिद्धातों के विपरीत, कानन के खिलाफ, डेमोकेसी के सिद्धांतीं और कंस्टीट्यणन के खिलाफ इस प्रकार

Andhra Pradesh की कार्यवाइयां की हैं । यह सर्वथा उनके पार्ट पर अनुचित थीं। में मांग करता हूं कि ऐसे गवनर को राष्ट्रपति महोदय ग्रौर भारत की मरकार को वायस बलाना चाहिए, बर्खास्त करना चाहिए और पहले मस्य मंत्री ने दो दिन का टाईम, ग्रर्थात 48 घंटे का टाईम मांगा था कि अमेंबली बुला लीजिए। न इनको कहने की जरूरत थी ग्रौर न इधर के ग्रादमियों को कुछ वहने की जरूरत थी कि किसकी मैजोरिटी है। अफसोस इस वात का है कि भृतपूर्व मध्य मंत्री, जिसको जनता ने चना था, जनता के चुने हुए मुख्य मंत्री को 48 घटे का टाईम ग्रपनी मैजोरिटी करने के लिए नहीं दिया जिनको नाजायज तरीके से मख्य मंत्री बनाया, उनको ग्रपनी मैजोरिटी करने के लिए 30 दिन का टाईम दिया गया । वया मतलब है इस बात का कि 30 दिन का टाईम दिया गया ? वया इसका मतलब दल-बदल को बढावा देने का नहीं है, भ्रष्टाचार को बढ़ावा देने का नहीं है ? माननीय महोदया, यह वहत गलत बात है । इससे न हैमोक्रेसी की रक्षा हो सकती है और न ही संविधान की रक्षा हो सकती है। इसलिए हम सभी को, अकेले इन्हें नहीं, बल्कि सारे हाउस को डैमोक्रेसी के मल्यों को उंचा उठाने के लिए ग्रपने कार्य-कलाप इस प्रकार से करने चाहिए कि जिससे न हम ग्रपनी पार्टी को बदनाम कर सकें स्रौर न ही डेमोकेसी को कमजोर कर सकें ।

SHRI T. CHANDRASEKHAR RED-Madam Vice-Chairman, Mr. Bhaskara Rao had sent his resignation.... (Interruptions) After Bhaskara Rao had sent his resignation with three of his colleagues to the Governor, in the meantime, the then Chief Minister, Mr. Rama Rao, had sent a recommendation to the

Governor to dismiss Mr. Bhaskara Rao. Alter this dismissal, there was a vertical split in the party and there were 91 MLAs who had gone to Mr. Bhaskara Rao and three more joined. and he had taken the list of i91 people to the Governor and Governor after calculating found that when there were 199 MLAs there, 91 plus 3 had gone over to his side Mr. Rama Rao's was a minority government; and when the minority is there, he cannot continue in the as the Chief Minister. Ministry Minister. (Interruptions)

THE VICE-CHAIRMAN (SHRI-MATI MARGARET ALVA): There are some newspapermen who are not with him. So do not worry. Listen.

SHRI V. GOPALSWAMY: It is his maiden speech So I do not want to interrupt.

SHRI T. CHANDRASEKHAR RED-DY: As I sait earlier, even some of the Ministers who were with Mr. Rama Rao got frustrated because they were treated as his bonded labourers. (Interruptions) Earlier in my Calling Attention motion I had said that Mr. Rama Rao had not delegated powers to have Cabinet meetings or to take any on-the-spot decisions and there was no government. The Ministers and the MLAs got frustrated and he became a dictatorial Chief Minister.

SHRI INDRADEEP SINHA: Is that a ground for dismissal?

THE VICE-CHAIRMAN SHRI-MATI MARGARET ALVA): Please do not interrupt. You can brief your party; you brief your speakers.

SHRI T. CHANDRASEKHAR RED-DY: When he has no right to continue as a minority party leader, I do not know how Congress (I) party .... (Interruptions)

SHRI DEBA PRASAD ROY: Just now when Mr. Virendra Verma spoke, nobody from, our side interfered. Now when Mr. Chandrasekhar Reddy is speaking, they are interrupting him.

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THE VICE-CHAIRMAN (SHRI-MATI MARGARET ALVA): L. am

MATI MARGARET ALVA): I am looking afte<sub>r</sub> that. Please sit down.

CHANDRASEKHAR Bhaskara Rao and Rama Rao's DY: is a family affair. Now the Telugu Desam party has a vertical split. When we found that Mr. Bhaskara Rao had got a majority and he had gone to which side, we said we will support him and give 57 MLAs to the Bhaskara Rao Government. That is all. You are unnecessarily bringing in the Prime Minister, you are bringing in the Congress (I) party. Congress (I) party came in only at the later stage when we found that he had got 91 MLAs. Now they have brought 162 MLAs. Here is the UNI news which says that 95 people he had produced before the Governor. But the newspaper reports today say that a probe into fake identify cards had been ordered by the Gov-Mr. Harirama Jogiah, the ernment. then Minister, telephoned to the Secretary, Legislature Party: Please send me some forms to make identity The Secretariat refused flatly. cards. Then they went and got new forms printed" in a private press, they got prepared the identity cards and brought, those take identity cards to Delhi for which the Government 'Andhra Pradesh has now put a CBI enquiry. Now they say that 95 MLAs are with Mr. Bhaskara Rao, and these Which is people say they have 162.correct and which is wrong? SHRI KALYAN ROY: You say.

SHRI T. CHANDRASEKHAR RED-DY: With all your bogus identity cards, 95 MLAs they have produced. One of Mr. Bhaskara Rao's supporter, Mr. Peela Reddy is sitting in the Central Hall. That means he has got

SHRI KALYAN ROY: You decide which is more, 162 or 95.

SHRI T. CHANDRASEKHAR RED-DY: For two months when Mr. Rama Rao was in America there was no Government. It was not functioning. The Chief Secretary was the Chief Minister. Sitting in America, the Chief Minister gave orders to do this

[Shri T. Chandrasekhar Reddy] and that. The DIG comes from Mr. Rama Rao and says, "I have been sent from Mr. Rama Rao to see that the law and roder situation is controlled." He gives press statement. Under these circumstances, the members of that party got frustrated, and the party split. Many members left Rao and Mr. Bhaskara Mr. Rama Rao got majority and formed the Government. What is wrong, I would like to know.

SHRI KALYAN ROY: Nothing wrong! You go ahead.

SHRI T. CHANDRASEKHAR RED-DY: Mr. Rama Rao has not produced majority and has not paraded them because he asked to call the Assembly on 18th. By that time Mr. Bhaskara Rao has shown his majority, and after seeing the majority, Mr. Ram Lal. Governor, asked Mr. Rama Rao to resign which he refused for which he has been dismissed. He was not arrested. He has been gheraoing the Governor, and he was saying, 'I do not want to go from here.' Mr. Upendra was there. A car was brought for Mr. Rama Rao. He said that he would go in a van. That is why he was taken in the van. Some of our friends said that he was arrested, when he was Chief Minister.

SHRI INDRADEEP SINHA: You arrested the Chief Minister. He was Chief Minister at that time.

THE VICE-CHAIRMAN (SHRI-MATI MARGARET ALVA): You please give your questions to Mr. Kalyanasundaram. He will raise them. If you want, you can give them in writing.

SHRI T. CHANDRASEKHAR RED-DY: Mr. Ram Lal's action, the Governor's action, is absolutely correct.

SHRI M. KALYANASUNDARAM (Tamil Nadu): Madam, the action of the Andhra Pradesh Governor is a serious outrage against our Constitution. It has undermined the confidence of the people in our parliamentary system.

My learned friend, Mr. Advani, while initiating the discussion raised certain valid points about the constitutional implication and democratic propriety and about the powers of the Governor. But the discretions are drifting in a partisan way. Tempers are allowed to run high. Even the Prime Minister who intervened in a hurry, only dissociated with the action of the Goernor. She did not justify the action. She wanted to clear that she had nothing to do with it, that she did not send any instruction and also that no other Central Minister had sent him any instruction. The Governor acted on his own. I am prepared to believe it. And the Prime Minister further stated that it was a split in their party. That is also true. But may I ask our Congress friends and also the Prime Minister: Then, why should the Congress (I) members, 57 or so, join the bandwagon of Mr. Bhaskara Rao?

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# श्री रामानन्द यादवः ग्रापने विसी को समर्थन दिया है भ्राज तक या नहीं।

So many times you have lent your support to those who did not deserve it at all.

SHRI M. KALYANASUNDARAM: They are defending only for the sake of defending the action of the Governor. They do not realise what serious damage is going to cause to their own party. (Interruptions).

VICE-CHAIRMAN (SHRI-THE MATI MARGARET ALVA): Mr. Kalyanasundaram never interrupts any speaker. Let him finish.

SHRI M. KALYANASUNDARAM: That is their weakness. They do not want to listen to other speakers. They want to protest every speaker and every sentence. What I wanted to say is: let us approach the problem in a dispassionate way. Whether the action of the Governor will do good for the State, for the country and for the Constitution. My Congress friends wanted to defend the Governor's action. But I can tell our

friends from Telugu Desam party that this is a blessing in disguise for them. I wish Mr. N. T. Rama Rao speedy recovery. The action of the Governor, Mr. Ram Lal is very improper according to the Constituttion. Even he lacked human decency. Mr. Rama Rao returned after a serious heart surgery and the next day he was asked to resign on the recommendation of a dissident. Mr. Rama Rao challenged that he has got the majority and asked the Governor to convene the Assembly within three days. He was prepared to prove his majority. But the Governor did not listen to him-the Governor dismissed Mr. Rama Rao's Ministry and invited Mr. Bhaskara Rao to form the Ministry. Can such a thing happen? I do not think this is worse than what happened in Sikkim or J&G. This can never be defended. I would advise my Congress friends not to defend Governor's action because tomorrow you will have to face the same situation. You may have to make that Governor a scape-goat. Please see the agitation that is going on in that State. I am not encouraging violence. Is Mr. Bhaskara Rao the real Chief Minister there? In my opinion, from the reports emanating from the State, it is Mr. Rama Rao who is the defacto Chief Minister, with the support of the people having a majority. Mr. Bhaskara Rao is at the mercy of the Governor with bullets and bayonets of the police. This is the situation. Let us face the reality. I do not suggest to dismiss Mr. Bhaskara Rao immediately and reinstate Mr. Rama Rao. A constitutional method is necessary for this purpose. Whatever damage has been done, has been done to the Constitution. But how to rectify? That should be the approach of the Government of India-that should be the approach of the Prime Minister-that should be the approach of the Congressmen and others in the House who have any respect for our Constitution and democratic system. What should be done now is the question? Mr. Rama Rao had claimed majority. Don't dispute about the number? Mr. Bhas-

kara Rao is not able to show his majority. I want to ask a question: are these MLAs to be paraded to Raj Bhavan? Is Rai Bhavan to decide the majority or minority of a Government? Is Raj Bhavan a cattle show? They are being marched like cattle to the Raj Bhavan. Our MLAs are becoming cattles to be sold and resold, So shame on our MLAs. We should be concerned about this. I don't show any concern to this type of MLAs whichever party they may belong. If MLAs desert a party, the defectors should not be supported. Will the ruling party give us an assurance that they will not support the defectors? I don't allege that the ruling party is responsible for toppling any Government. But if you are sincere, then dont encourage any defectors. Defectors must be shunned. Then there will be no toppling and democracy will be safe. There should be a code of conduct among all the political parties that they will not encourage defectors. What is the policy difference between Mr. Bhaskara Rao, and Mr. N. T. Rama Rao except the leaf of office? What is the policy matter on which he differed from Mr. N. T. Rama Rao? (Interruptions) I know a little more of Andhra Pradesh because I come from Madras. Mr. Bhaskara Rao thought that he was a great politician. Loyalty to party, Loyalty leader, fidelity to principles were never the virtues of Mr. Bhaskara Rao. The Congressmen know it. In which party he was stable, tell me. Was he not with Dr. Chenna Reddy? Was he not with Mr. Anjaiah? And then he was with Mr. Rama Rao. He has behaved the same way. Is he the type of person whom you should encourage to be made the Chief Minister? Will it do credit to the Congress? Will they ask themselves this question? That is all I have to say about this Governor's action.

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Now, what should be done? I will only ask the Home Minister and the Prime Minister now to condemn the action and dissociate themselves from

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Lbhn KalyanasundramJ this action. It is not enough to say your Prime Minister is not responsible. It is not enough say Central Government that the is not responsible. You the must condemn the Governor dismiss action of and is him. The whole world watching us, Don't think it is a matter concern-Andhra. People are ing The nant. whole country is indignant. any Are we again moving towards confrontation between the Opposition and the ruling party? Try to avoid confrontation. The Prime Minister is repeatedly sayig that more serious dangers are around us, our unity is being threatened, our security is being threatened, our freedom being is threatened. Is this the time to play a political game like this? So the Conbe stitution must respected and re-I demanj stored. of the Governkindly ment: recall that Governor I do not want to go into his antecedents because many cases are still pending, involving his family. About Rs. 50 crores worth of timber of the forests Himachal Pradesh has been felled illegally, and the cases are pending before the court. His family members are involved.

**MEHTA** SHRI **CHIMANBHAI** (Gujarat): How can this come here? On a point of order.

KALYANASUNDARAM: SHRI M. He should he recalled for his crime in Andhra Pradesh.

SHR1 CHIMANBHAI MEHTA: Hoiw can this mater be raised here?

SHRI SURESH KALMADI rashtra) : The whole world knows it it at that, i am not demanding any The Supreme Court has said it.

**SHRI CHIMANBHAI** MEHTA: NTR country knows that was India to oppose only person in action in Punjab. He was the went to America and tried to Reagan. May I raise that issue meet here?

श्री रामानन्द यादव : यहां पर हम लोग ग्रांझ प्रदेश के गवर्नर ने जो भास्कर राव को बला कर एज चीफ मिनिस्टर उन को शपथ दिलाबी स्त्रीर एन टा रामाराव को जो डिस्मिस विन्या उसके संबंध में कांस्टीटयशनल प्लाइंट पर बहस कर रहे हैं। लेकिन उनके जो ग्राउट साइड काम हैं नाट ऐज ए गवर्नर, व्हाट ही डिड ग्राउट साइड इन हिमाचल प्रदेश, वी ग्रार नाट डिस्किसम ग्राल दैट । तो क्या यह उचित होगा कि उस ग्रादमी के जो बाहर के काम थे बेहन ही बाज न।ट दि गवर्नर उस को हम यहां डिस्कस करें।

उ ।समाध्यक्ष (श्रीमती मार्नेट ग्रल्वा) : बहुत कुछ बाहर की बातें डिस्कशन में आ गयी हैं. इस लिये. . .

श्री रामानन्द यादव: जो विषय है यहां पर डिस्कशन के लिये उस से बाहर जा कर जो उन का बंडक्ट है, क्या उस की हम डिस्कस कर सकते ब्हाट ही डिड बेहन ही बाज दि चीफ मिनिस्टर ? बधा उस पर डिस्कशन यहां उचित होगा। कोई प्रोप्रायटी इस में इंगल्य है ?

उपसमाध्यक्ष (श्रीमती मागँट ग्राह्वा): यह उचित नहीं है, लेकिन बहुत सी बातें इस डिवेट में ग्रावी हैं, इस लिये उस बारे में हम कुछ बात कर सकते हैं।

SHRI M. KALYANASUNDARAM: I am not prepared to enter into a (Maha-controversy on this question. I leave action against the Governor on that What he did as Governor ground. The of Andhra Pradesh is the main thing the for which I demand action. army should be recalled and removed and person the President can do it.

> Secondly, if you want to maintain peace there,i please dismiss Bhaskara

Rao's ministry and then call the Assembly and let NTR prove his strength. If Bhaskara Rao gets the majority, reinstate him. But don't call the Aessmbly with Bhaskara Rao as Chief Minister. There is another rumour also. Bhaskara Rao has no majority. He has been made Chief Minister illegally. Therefore, Bhaskara Rao must be removed. The Assembly must be called. Let NT Rama Rao prove his majority. If he proves his majority, reinstate him as Chief Minister. That will be very graceful an' that wiH do honour to our Constitution. That is the only way you can undo the mischief, undo the damage, done by Governor Ramlal. There is no other way. Let us not create another tension in the country in this situation. Try to avoid tension. Rama Rao has made a verv reasonable demand. They have all come here and demonstrated their majority. That fact cannot be questioned. You may dispute it. But they are bringing their MLAs in flesh and blood. They are not just furnishing a list. The only course open is to rectify the mistake, to restore confidence of the people in our Constitution and democracy. As I have already suggested, on behalf of my party, I demand that Bhaskara Rao should be immediately removed and Assembly should be convened. And if NT Rama Rao has majority, let him be reinstated or if Bhaskara Rao has majority, no harm. But one thing must be avoided. There is a rumour that Bhaskara Rao also will be dismissed and the Assembly wiH be dissolved and President's rule imposed. Then that will be very very dangerous. Then Andhra will be ruled by Congress-I for ever. Don't think on those lines. Rectify the mistake in a constitutional way. In order to correct one mistake, don't commit another mistake. Kindly accept our suggestons. I want an assurance from the Minister when he replies, whether he agrees with the action of the Governor or whether he is prepared to condemn the action of the Governor, on the floor of this House

THE VICE-CHAIRMAN (SHRI-MATI MARGARET ALVA): Shri Madan Bhatia.

SHRI V. GOPALSAMY: My name is first on the list, Madam.

THE VICE-CHAIRMAN (SHRI-MATI MARGARET ALVA): I know, there are many more before you.

SHRI V. GOPALSAMY: From Others' list my name is the first.

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA): No, there are others. Please sit down. I know...

SHRI V. GOPALSAMY: How? How are you calling him first?

THE VICE-CHAIRMAN (SHRI-MATI MARGARET ALVA): Telugu Desam has also to speak first ....

SHRI V. GOPALSAMY: I know, Mr. Suresh Kalmadi is also sitting. I know...

THE VICE-CHAIRMAN (SHRI-MATI MARGARET ALVA): Actually this was the chance of the Congress Member. Because he was to go, he made a request. So I have called him. Actually this was the chance of the Congress.

SHRI V. GOPALSAMY: But then he has not joined the Congress from Others. His name is there in the Others' list. How can he come in between?

THE VICE-CHAIRMAN (SHRI-MATI MARGARET ALVA): After Mr. Kaiyanasundaram it was tlie chance of the Congress. But he made a request to me and it is my decision. Please don't challenge my decision in the matter. He has requested me to accommodate him and I have given him the chance of the Congress-I.

SHRI V. GOPALSAMY: But my point is his name is in the Others' list. His name is not there in the Congress-I list.

THE VICE-CHAIRMAN (SHRI-MATI MARGARET ALVA): He has not taken your party's time.

SHRI MADAN BHATIA: Madam, Vice-Chairman, I am standing on the floor ol this honourable House with a little sense of awe. Let us remember that at this crucial juncture we are seeking to expound the Constitution of India—the Constitution which is intended to endure for ages and is, therefore, likely to be adapted to various crises, in our political affairs.

il do not hold any brief either for the Governor or for Mr. N. T. Rama Rao or for Mr. Bhaskara Rao. But I do hold a brief for the Constitution of India because I have taken the oath to bear true faith and allegiance to the Constitution. I shall be untrue to the Constitution if I say anything which is blurred by any political or extraneous considerations. Therefore, I respectfully submit that the first question, the most vital question of the Constitution which is facing this honourable House today is whether the Governor is competent to decide on the basis of a memorandum submitted to him by the legislators and signed by them that the Chief Minister in power has lost the majority. Or, must he under the Constitution decide this question on the basis of the vote taken on the floor of the House?

Before I deal with this ques don, I shall like to remind the Hon'ble Members that our Constitution is based on the Parliamentary system of Government taken from Britain. This particular fact was emphasized by the various speakers in the Constituent Assembly when the Constitution was adopted. This fact has been emphasized by the Hon'ble Supreme Court. This particular fact that our Constitution means the Constitution as it is written together with all the Constitutional precedents and the conventions which form the foundation of the Parliamentary system of Government has been lucidly put forth by a famous jurist, Jennings, in his book "Various Charecteristics of the Indian Constitution". And there he says:

"The machinery of Government is essentially British and the whole collection of British Constitutional Conventions has apparently been incorporated."

Before I deal with the Constitutional Conventions established in Britain, I would like to bring to the notice of this Hon'ble House that an identical situation arose in Nigeria, the Constitution of which is based similarly on the Parliamentary system of Government. In fact the v/ording of the Constitution stands comparison with the wording of the Constitution of India. There this question arose.

A memorandum was submitted to the Governor signed by 66 Members out of 124 Members stating that they have withdrawn the support from the Prime Minister of Western Nigeria. On the basis of that memorandum, the Governor called upon the Prime Minister to submit his resignation. He declined to submit the resignation and he was dismissed. The Prime Minister filed a Writ Petition in the court of Nigeria saying that the Governor under the Constitution was not competent to decide whether the Prime Minister lost the majority or not and this question had, therefore, to be decided on the floor of the House by means of the voting taken on the floor of the House. He challenged the action of the Governor. The matter went up to the Privy Council because, under their Constitution, tfie highest appellate authority is the Privy Counci] of Britain. Madam, I would respectfully submit here that the Privy Council held that the action of the Governor was totally constitutional and valid. There was nothing either in the Constitution or in the Constitutional conventions of the parliamentary system of Govern-, ment which would indicate that the

Governor cannot decide the question of the support which the reigning Prime Minister is enjoying otherwise than hy means of voting on the floor of the House and I wish to draw the attention of the honourable House to this judgment which is reported "The All-England Reporter". The Bench of the Privy Council was presided over by five highest judicial officers of England and their names were: (1) Lord Radcliff, (2) Lord Jenkins, (3) Lord Guest, (4) Lord Dublin and (5) Sir Kenneth Crescent. Madam, Their Lordships first posed which they the question had to answer, and the question was—"Can the Governor, validly exercise power to remove the Premier, from office under section 33(10) of the Constitution of Western Nigeria without prior decision or resolution on the oi the Assembly showing that the Premier no longer commands the support of the majority of the House?' and Their Lordships answer this question in this way:-

"Their Lordships have not been able *to* find any indications either in the general scheme or in other specific provisions which would enable them to say that the Governor is legally precluded from forming his opinion on the basis of anything but votes formally given on the floor of the House."

Madam, the honourable Member, Mr. Advani, relied upon a provision of the Constitution which says that the Council of Ministers would be answerable to the House. Their Lordships dealt with this argument also and rejected this argument. Their Lordships said:

"It is said, too, that the support that is to be considered is nothing else than the support in the proceedings of the House itself and with this proposition also, Their Lordships are in agreement. They do r">t think, however, that this in

itself is a pregnant observation. No doubt, everything comes back in tbe end to the question."

Mr. Deputy Chairman in the Chair

"What action the members of party or a group or a combination are resolved to take in proceedings on the floor of the House. But in democratic politic;, speeches wirtings outside the House, party meetings, speeches or activities inside the House, short of actual voting, are all capable of contributing evidence t<sub>0</sub> indicate what action this or that members has decided to and if he is called take when upon to vote in the House and Their Lordships it appears to unreal to try to draw a dividing line between votes on the floor the House and other demonstrations where the issue of support is concerned."

This is the Constitutional Law, Sir. and all that has been said on the floor of this House on this side that the action of the Governor to decide this question on the basis of the memorandum was highly unconstitutional has no basis in the Indian Constitution.

A<sub>s</sub> regards the Constitutional conventions in England, I would respectfully submit, Sir, that there has never been a single instance in the entire Constitutional history of England where the Prime Minister, whose, party lost the majority on account of a split or whose coalition, if he was heading a coalition, lost the majority, on account of the withdrawal of support of a particular constituent of the coalition, ever refused to resign and took the stand that he Would not resign unless he is afforded an opportunity of showing his support on the floor of Parliament. I respectfully submit, Sir it is embedded in the Constitution of Britain and the consti. tutional conventions, which form an integral part of Constitution, that the moment the Prime Minister's party

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becomes a minority party on account of a split in the party.  $O\mathcal{E}$  the moment his coalition loses the majority because a part of the coalition has withdrawn its support, he, without waiting for time on the floor of the House, must submit his resignation.

In thi<sub>s</sub> regard, I want to draw the attention of thi<sub>s</sub> hon. House to what Jennings, the famous jurist, says, at page 28 of "Cabinet Government":

"The situation is much the same where political conditions cause the resignation of a Government which has not suffered defeat either in Parliament or at the polls. In 1905, when Mr. Balfour decided that he could not continue a Government which was breaking up over Tariff Reforms, Edward VII sent for Sir Henry Campbell—Bannerman, who formed a Liberal Government pending an appeal to the people. In 1922, when the Conservative undersecretaries and back-benchers, led by Mr. Bonar Law, rebelled against the Coalition, George V sent for Mr. Bohar Law, who formed a Conservative Government snd advised a dissolution. In 1931 the Labour Government had no majority but was governing with Liberal support. Finding itself unable to agree on measures to deal with the financial crisis, it resigned, and Mr. Ma:Donald was commissioned to form a coalition Government. In 1940 Mr. Neville Chamber Iain's majority falling to 81, and the Labour Party withdrawing its general support; the Government resigned and George VI sent for Mr. Churchill because he could form a coalition Government which included members of the Labour Party."

I respectfully submit, Sir, that this is a constitutional convention that when the party headed by the Chief

Minister has lost the majority on account of the split, in that the Chief circumstance, Minister must submit his resignation. This constitutional convention was thrown to ihe winds by Mr. N. I\*. Ramarao. He trampled under his feet the Constitution of India and the constitutional conventions which form an integral part of the Constitution, by insisting that, "I shall not resign; you call the Assembly and give me an opportunity to demonstrate my support from the floor of tbe hon. House". I respectfully submit, Sir, that the second constitutional question which arises in the present case is whether the advice of the Chief Minister who refuses to resign in these circumstances ?an turn to ihe Governor by saying, 'I shall not resign but I give you the advice to summon the Assembly and my advice is binding on you'-whether in a circumstance such as this the advice of the Chief Minister is binding on the Governor. I respectfully submit, Sir, that this who'e question arises from the interpretation of the relevant article of the Constiution which says that the Assembly shall be convened, prorogued, summoned or dissolved by the Governor af such time and at such place as he thinks fit. But I do not go to that extent, normally the Supreme Court has said 'normally', not always-normally he is bound by the advice of the Chief Minister. But the question before the hon. House is whether in a circumstance such as this he can insist that 'my advice to you is that you must summon the House, is binding on you. Let us test the validity of this particular contention by taking two other similar circumstances. The whole question is whether the Governor has no discretion but to abide by the advice of the Chief Minister. Supposing that a memorandum had been submitted to the Governor and the Governor felt that he was not satisfied with the memorandum and he went to the Chief Minister saying: "I am not satisfied with the memorandum, but you please summon the Assembly to clarify my doubts and have a vote of confidence." Supposing the Chief Minister says: "No, it is my prerogative to advise you under the Constitution whether to summon the Assembly or not to summon

the Assembly. I advise you not to summon the Assembly for a period of three months and my advice is binding on you." Can he say ihat? The very stand that he would take in a circumstance such as this would entail his dismissal because the Constituion does not permit him to take such a stand. Take the second position. Supposing he was having a coalition government consisting of four or five parties and not even one party enjoyed the majority in the House, and one constituent of the coalition Government withdraws the support as a result of which the Government in power loses the majority and writes to the Governor: "We have withdrawn our support from this coalition government and our members in the coalition government have resigned." Can it be said that in a circumstance such as this, the Chief Minister can still insist that my advice to the Governor is that he must summon the Assembly and my advice is binding on him." If that . be so, then India's gradual transition to the multi-parly system is going to be stultified. It is the asessment of the hon. Members of this House on this side that India is gradually drifting to a multi-party system. The whole concept and basis of the multi-party system is this that as soon as the coalition loses the majority, the head of the coalition must resign. There is no question for him to wait and say: "I shall not resign unless there is a voting on the floor of the House."

Sir. there is another vital reason, a constitutional reason, why such an advice cannot be given by the Chief Minister. If the question to be decided is whether the Chief Minister in power has lost the majority or has not lost the majority, this again makes him a contender in the whole question. He becomes one of the parties to the case. He is no longer a Chief Minister who has to give advice in the running of the administration of the Government, (Interruptions) His personal political fortunes are involved in the decision on this question and this par'icular question has to be decided by an independent authority provided in ths Constitution, namely, the Governor. The

Andhra Pradesh Chief Minister has no power and competence to give advice on any matter in which he has personal stakes. The Constitution forbids it. I respectfully submit mat if the foundations of democracy in this country have to be made firm, if India's gradual transition to the mul.ioarty system has to be made smooth... 'Interruptions) Excuse me, I am talkins ^bout Constitution, there are two ventions of the Constitutions which must He established. The first convention is that if the Chief Minister loses the majority of his party because of a split or if the Chief Minister loses the majority of his coalition because of the withdrawal of support by one constituent of the coalition, he must resign and he cannot permitted to take the stand that he should be given an opportunity to show his strength on the floor of the hon. House, 1 respectfully submit, Sir, that the second most important constitutional convention which must be established is this that if the legislators furnish their memorandum to the Governor saying that they have withdrawn the support from the running Chief Minister as a result which he has lost the support of legislators 6 P.M. /he majority, those must nol be allowed to go back on that memorandum except from the floor of the hon. House. They should never be allowed to indulge in the activities of horsetrading of the reigning Chief Minister or anybody else. Otherwise, if the Governor does not go by the memovendum and seeks to change his colours like the chameleons colours of such legislators, the Constitution cannot work. Once he receives the memorandum, he must act and the legislators must face the consequences of their memorandum. can change their stand from the floor of the hon. House. But they cannot be permitted to change their stand after 26 hours if four hours or on the drop of a hat.

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I respectfully submit, Sir, that if this convention is not established, the Governor will become a party to the horse-trading which may continue after the memorandum has been submitted. The whole Constitution depends upon the es-

[Shri Madan Bhatia]

lablishment of these two broad constitutional conventions. (Time Bell rings). Sir, 1 am closing but it is with great regret that I have to say that this whole subject of discussion has been raised on account of the involvement of one individual, Mr. N. T. Rama Rao, on whose exit I cannot shed tears. Right from the first day when he took office, there is hardly any constitutional norm which he did not start breaking. The whole constitutional fabric, the federal system of Government is based on this concept that there shall be total co-operation between the State Government and the Central Government. But, here is a man who assumes the office and organises conclaves and gives a call for the removal of the elected Prime Minister. (Interruptions)

Sir, the basic concept of this Constitution, the most cherished value of this Constitution is that India will be a secular Slate.' He throws this concept to the minds and declares the whole territory of Tirupati as the holy city. Not authority in this country, not even the Parliament, without an amendment of the Consttutiou, can declare even one inch of the soil of India as a holy place. This is wholly contrary to the concept of secularism. Not a single word was uttered by the hon. Members against this totally reprehensible constitutional conduct.

Then, Sir, he goes abroad and he gives instructions to the Chief Secretary, in my absence there shall not be a Council of Ministers which will function in my place. The people are killed in the streets. The Constitution envisages, the Supreme Court says so that there shall always be a Council of Ministers. But he throws this constitutional provision to the winds and gives instructions to the Chief Secretary to run the Government on the basis of bureacracy. I respectfully submit, Sir, that this is not constitutional conduct.

But if 1 have ever felt disgraced as an Indian, it is by virtue of his conduct when he landed at Hyderabad from the United States. He sits on a big dias. The ladies come, wash his feet with coconut

water, they touch his feet and kiss his feet and he allows this and the water is distributed (Interruptions) as holy water among the people around. I just, Sir, shudder to think what would have happened to my country if men like him had been at the helm of affairs for the last 35 years. It goes to the credit, I must say it, of the Indian leadership in the last 35 years and the Congress Party, that India has been pulled out of this cowdung age and has been put on the path of progress and modern age. Thank you.

SHRI INDRADEEP SINHA May I seek a clarification from my friend. He was talking of Constitutional law and convention. May 1 know whether Mrs. Indira Gandhi, after the split of the Congress Party in 1969, had resigned. She lost the majority and yet she did not resign.

SHRI PARVATHANENI UPENDRA: Mr. Deputy Chairman, I seek your indulgence. My throat is bad today. I request my friends not to provoke me to shout back... (Interruptions).

Sir. it is not a question of Shri N. T. Rama Rao continuing in power or the Telugu Desam losing power; that is not the main question. The question is how a legitimately elected Government, a popular Government, has been dethroned in a very blatantly unconstitutional and illegal manner, without even observing the necessary formalities. When I hear the speeches made by my friends on the opposite side, I do not know whether I should laugh at them or pity them, because on an issue which has tremendously harmed them not only in Andhra Pradesh but elsewhere, they are jubilant; they are showing glee, and today the entire national press and the world press, the entire public opinion, have gone against the party in power at the Centre and ia unequivocal terms, the Governor's action has been condemned. In spite of that, if these people think that the action deserves applause, I can only pity them.

It was supposed to take place on the midnight of 17th August and the swearing-in ceremony of Mr. Bhaskara Rao was supposed to take place on the 18th. As soon as I returned, I checked up the position. It was a fact that signatures were being collected on some promises and what was the methodology adopted for getting the signatures? On the first page all the bogus signatures were collected. On the second page they were asked to sign. Naturally, the number is inflated. They were told; "already fifty or

sixty members have signed. In any case, the Assembly will be dissolved. Therefore, you put the signature." This is how the members were tempted. MLA after MLA told me that this was the thing going on. The Chief Minister came on This man, along with the cothe 14th. plotters, were at the airport much before we went to show that everything was normal. This man hugged the Chief Minister showing great affection, everybody greeted him with a namaska,r, This man hugged this man hugged him. him so that he can strike him at his back. The Chief Minister returned home in a critical condition. Doctors advised him that he should not move for another six months. In a frail condition the poor man was faced with a letter containing all imaginary matters, how he handled law and order situation, how the officials The MLAs came behaved and all that. to the Chief Minister and told him that this was the thing going on and that he could not ignore these things any more. Therefore, the Chief Minister called an emergency meeting of the Cabinet colleagues excepting this man, and consulted them. After consulting his Cabinet colleagues, he recommended this man's dismissal from the Cabinet. The same night three Ministers against whom serious charges of corruption were pending and enquiries were in progress, were also persuaded \_\_ (Interruptions). 1 listened to Mr. Bhatia, I listened to others. (Interruptions),

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SHRI J. P. GOYAL (Uttar Pradesh): Why can't you ask them that they should not speak?

MR. DEPUTY CHAIRMAN: You don't stand up.

### SHRI PARVATHANENI UPENDRA:

In the night three more Ministers resigned. On the 15th August, at 7.00 a.m., the Cabinet met in an emergent session and decided to request the Governor to summon the Assembly on the 18th because three days are required as a minimum notice for calling an Assembly session. The Chief Minister sent the request to . the Governor to summon the Assembly o<sub>n</sub> the 13th It was also mentioned in

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i lie covering letter that the session may be .summoned on the 18th because I was seeking a vote of confidence. The Minister and three other Ministers had resigned. So, it is my moral duty to face tlie House and seek a vote of confidence. This letter was sent to ihe Governor at 8.30 a.m. Mr. Bhaskara Rao had an appointment with the Governor at 9.30 a.m. to present the list' of bogus MLAs. On knowing that this Cabinet recommendation was going to the governor, he also rushed to the Raj Bhawan almost simultaneously with a list of bogus signatures of the MLAs. He also took with hirn some people, not MLAs, but outsiders, and introduced them to the Governor stating that he is so and so MLA. A parade was done. On that day, we had a meeting of all the supporters of the Chief Minister, numbering 168, and we tried to see the Governor. I telephoned, but he was reluctant, his staff was reluctant. I could not speak to him directly. All the MLAs were impatient. We came to know that something fishy was going on in the Raj Bhawan and the Governor was likely to take a decision. Therefore, they were eager to meet the Governor and present the case before him. I took 163 MLAs to the Raj Bhawan, We were not allowed to enter the Raj Bhawan. We were stopped at the gate. But we pushed inside. All the MLAs, including 9 existing Ministers, were there. They were asked to sit in the Darbar Hall. A word was sent to the Governor. The Governor sent a word that he would not see us. Then we repeatedly sent rsquest and said, "let him come and see us, he need not take action, let him only come and see us. Let him give an appointment tomorrow. We will just go back. Let him come for two minutes and see them." He refused. Then I sent a word, giving my name: "I want to see him". Then he called me along with another Minister. When we reached there, we were sitting in the waiting room, and after half an hour he came. He had such ferocity in his face, he came and almost for fifteen minutes he harangued us, teaching us manners, that we did not observe the formality of taking a prior appointment, etc.

SHR1 SYED SIBTEY RAZI: He does n a ruive maimers. Today in the morning,

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he misbehaved with the Prime Minister. Naturally he must have misbehaved with ihe Governor. He is habitual in misbehaving.

SHRI PARVATHANENI UPENDRA: 1 profusely apologised to the Governor. 1 tod him: "Your Excellency, we ar» sorry for the inconvenience. But you see the anxiety of the members. We know something is going on here. Some parade is going on before you. They want an opportunity also to show their loyalty to tht ir leader." After some time, other party leaders were called in. He told us positively, "I am not taking any decision in a hurry. Tomorrow you please come at 10 o'c ock. We will further discuss the matter", i told him also, "since you have seen the other group,- you please also see this group and satisfy yourself, call the Secretary of Legislature and his staff to identify the MLAs whether they are genuine or not and then give a decision". He said: "It is not necessary. If it is necessary, I will call you".

After we left—that was about II o'clock in the night—he hurriedly called Mr. Bhaskar Rao, Mr. Madan Mohan, Leader of Opposition, and one of the resigned Ministers. All the three went there and they were closeted with him for an hour, without an appointment. The man who scolded us for not taking an appointment *{Interruptions}.* 

SHRI RAOOF VALIULLAH: Sir, are we supposed to listen to his personal account of what happened?

SHRI PARVATHANENI UPENDRA: Because I am giving an eye-witness account. You are speaking without the basic knowledge, without knowing ail facts. Therefore, I want to present facts before this hon. House.

Then, Sir, next day he did not give au appointment. Several times I tried to speak to him. Once he came on the line and said: "I know, keep all your people, I will call you". At 12-15 he telephoned and talked to me, telling me to come at

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SHRI SYED SIBTEY RAZI: Sir, on a poim of information. In what capacity he went to Raj Bhawan? Was he the Leader of the House?

SHRI PARVATHANENI UPENDRA: As a General-Secretary of the ruling paity I went there.

SHRI SYED SIBTEY RAZI: Sir, he is giving his personal account. I will reques: him to explain his position, in what po ition he went there. We are discussing constitutional issues. He is explaining every thing. He should also explain in what capacity he went to see the Governor. Was he a member of the legislature? How could he go and see thi Governor to talk about the political situation?

SHRI PARVATHANENI UPENDRA i Sir, he asked me to come at 12.30. Then I asked him, "I will come with all the MLAs-163 of them". He said: "No, you should come alone.". Then I refused: "I will not come alone. If you want, all of us will come". The Chief Minister had since prepared the reply, telling that he still enjoyed a majority and he was coming with all the members. (Interruptions) Therefore, when we reached the Raj Bhawan, we found hundreds of anti-social elements collected outside the Raj Bhavan gate who tried to prevent the Chief Minister from going in, who tried to prevent the M.L.As from going in. We sent a word. He called us. About 25 of us—all the party leaders and Ministers-went inside. When we went inside and when the Chief Minister gave the reply, he only uttered the words, "I am satisfied, I am satisfied" and nothing else. When the Chief Minister asked him how he had come to the conclusion and was satisfied, he said, "I need not tell you all this."...(Interruptions)...

MR. DEPUTY CHAIRMAN : Order, please.

SHRI PARVATHANENI UPENDRA: When we asked him to satisfy us, he was in a great hurry to swear in the man who was there already because he made the swearing-in arrangements even before Ihe Chief Minister replied. Then we sat there and said, "Sir, you please reply to our queries or we will not go from here." Then he jumped over us, trampled on us with his boots and, while going away, he shouted at ihe IG of Police, "Arrest them, take them away." Then the IG of Police and the Commissioner went inside and asked him, "Sir, he is still the Chief Minister. Can we arrest him?" He said, "Yes, Yes. Arrest them and take them away." I will still say, at that point when Mr. Rama Rao was arrested, he was stiil the Chief Minister. No dismissal order was issued. Event to this day the dismissal order has not reached Mr. Rama Rao. That is the funniest part of the s'.ory. That is one point, apart from al! others, which you have to note, which this honourable House has to note. After that he hurriedly got him sworn in, and the whole State is in flames. Mr. Rama Rao wanted only 48 hours to prove his majority, but this man who refused to give 48 hours to Mr. Rama Rao gave 30 days to Mr. Bhaskara Rao.

SHRI T. THANGABALU: You were not in majority. . . (*Interruptions*),..

SHRI PARVATHANENI UPENDRA After Mr. Bhaskara Rao took charge he let loose a reign of terror on MLAs. From both the MLAs' hostels the MLAs had to vacate their quarters because antisocial elements started intimidating them saying, "Either you will join Bhaskara Rao's group or we will murder you." Therefore, they had to take shelter in the Ramakrishna Studio. Then the Chief Minister sent a police force in the night asking them to verify from each MLA whether he was staying there voluntary or not. The police came, talked to every MLA, searched every room and every corner of the Studio and gave us a panclinama that nothing was found and everybody was staying there voluntarily. After that when we decided to come to Delhi to present a memorandum to the President of India, they were threatened,

[Shri Parvathaneni Upendra]

"You will not be allowed to travel by the trains." Then we had to seek police protection.

SHRI SYED SIBTEY RAZI: They came to Delhi for outdoor shooting.

SHRI PARVATHANENI UPENDRA: When police protection was not coming forth, the Speaker of the Assembly had to write to the police, "Please provide protection to them to go to the railway station." As soon as these people came out of the place, goondas were let loose on the buses carrying these MLAs and they tried to prevent the buses from moving. Why they were trying to prevent them was because the truth will come out, because the nation will come to know what has really happened. Therefore, they tried to prevent them. Then they came here by train.

Today they met the President of India, 162 of them. The total strength of Mr. Rama Rao is 167. Five MLAs could not come for various reasons. 162 were present today. While they were being admitted inside the Rashtrapati Bhavan, at the gate the security staff asked them to show their identity cards one by one and they were allowed to enter only after showing their identity cards. Not only that. Again, at the inner gate, another search was made so that no unauthorised man could go. All other people were stopped, including the press people. 162 MLAs went inside the Rashtrapati Bhavan and met the Rashtrapati today. After that, the Speaker of the Assembly came there and told the President, "Sir, I have come here only to testify that all' these members present here are genuim: members of the Andhra Pradesh Assembly." .. (Interruptions)..

Sir, if you allow me I will place the list of all the MLAs who saw the President today on the Table of the House. If one name is found bogus I am prepared to resign my membership of this honourable House.... (Interruptions)... And enough, today.... (Interrupstrangely tions)

MR. DEPUTY CHAIRMAN: I am not accepting. (Interruptions) This is not accepted.

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SHRI PARVATHANENI UPENDRA: Sir, two minutes. These things I know better. Today a report has come from Hyderabad that the Chief Minister had paraded 95 Telugu Desam MLAs in Hyderabad when many of them are present here in Delhi. That is the report. Today they held a press conference, including members.....

AN HON. MEMBER: A point of order.

SHRI PARVATHANENI UPENDRA: ... whose names figure in the Bhaskara Rao list. They held a press conference at 3 P.M. and presented themselves before the press, telling them; "We are the people when Bhaskara Rao is claiming to be there. How can they present a list with our names when we are here?" My submission is that the whole operation is based on falsehood and untruth. It is shameful on the part of a party like the Congress (I) to allow falsehood and forgeries to take place. It is very unfortunate that such things are happening in the country. It is a great blow to the democratic institutions in the country. Therefore, we request that this Governor, who degraded his office, should be dismissed forthwith. We also demand that the minority government headed by Bhaskara Rao must also be dismissed forthwith and NT Rama Rao should be called once again to form the government. If this is not done, the people of Andhra Pradesh will do it, if not today, tomarrow, when we will come back with greater majority. And whatever might be the short-term gains today, they wiH stand to lose. The whole strategy upto now has been to protect quislings. But because the public anger is so much, we are not able to control the situation. Therefore, it is necessary to take immediate action. Mr. Venkatasubbaiah is so much concerned about law and order whenever something happens in our state. Let him show the same concern and let the government take an immediate decision to reinstal N. T. Rama Rao as the Chief Minister. That this the only solution to the whole

crisis. Otherwise, Andhra people will show their strength and teach a lesson to the Congress (I) in the coming elections.

श्री सैयद रहमत ग्रलीं : मेरा प्वाइंट ग्राफ ग्राईंग यह है कि हाउस का कोई मेम्बर क्या इस तरह से कागज मेज पर फेंक सकता है।

MR. DEPUTY CHAIRMAN: I did not allow anybody. You are unnecessarily wasting the time of the House. I did not allow him. You did not see. I do not understand the point of order. Unnecessarily you are wasting the time of the House.

SHRI PAWAN KUMAR BANSAL (Punjab): Mr. Deputy Chairman, Sir, to review the recent events in Andhra Pradesh in right perspective, we must briefly look back to the events of the past two years. As the silver screen mighty God, NTR appealed to the people of Andhra Pradesh and entered politics and became the Chief Minister of the State. When Shri Rama Rao took over the reins of the State, the eyes of the people were fixed on him with a feeling in their hearts, a feeling of expectation that with this leader at the helm of affairs, their problems would be eradicated and, as promised, they would be led up the path of milk and honey. The speed and dexterity with which he changed his role also impressed the opposition, and they found in him a good host of conclaves of unholy alliances.

Soon after taking over as the Chief Minister, Shri N. T. Rama Rao himself realised that he lacked the administrative acumen and the capacity to govern. But for every ailment of his, he blamed the Centre, he blamed the Congress, he blamed Mrs. Indira Gandhi. In the process he encouraged the forces of destabilisation in the country. People, initially taken in by the words and the gimmicks of the actor turned politician in saffron robes with the paste of sandal on the forehead and anachroristic ear rings, soon found to their chargin that their hallowed hero was unable to deliver the goods and did not have

the capacity to govern the State. It was one thing to act as an avatar, but quite another to do anything perceptible in the real political life.

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The party founded by Shri Rama Rao lacked direction in the absence of any philosophy, any ideology, any commitment. There were rumblings within the party. When Shri N. T. Rama Rao adopted an anti-national stand on Punjab, there was a sort of revolt within the party itself as is borne out by the statement of Mr. Upendra himself when he said that twice there was going to be a split in the organisation but somehow they were able to intimidate or hold back the MLAs within their fold. Sir, the MLAs who had turned to Mr. Rama Rao in the political situation prevalent in the State in 1982-83 also realised their mistake to their discomfort that they had found themselves being governed by an autocrat who, in order to cover his failings, became more and more dictatorial and ambitious. There was increase in corruption in adminstrative fields with the Chief Minister's son and son-in-law weilding extra-constituional authority.

There came the breaking point when the simmering discontent within the Telugu Desam found an outlet on the dismissal of Shri Bhaskara Rao, the number two man in the Cabinet, by Shri Rama Rao. As many as 91 MLAs out of 201 Telugu Desam MLAs in that House denounced and repudiated the leadership of Shri Rama Rao, and there was a vertical split within the organisation. Resultantly, Shri Rama Rao lost majority in the House and forefeited his right to continue as the Chief Minister of the State.

Immediately on being elected as the leader of the rival faction of the Telugu Desam, Shri Bhaskara Aao mustered the support of other MLAs in the House. An absolute majority of legislators in the State Assembly called upon the Governor in person and requested him to request Mr. Bhaskara Rao to form a Government.

There was an allegation against the Congress that it was the Congress Legislature Party which extended its support to

[Shri Pawan Kumar Bansal]

Mr. Bhaskara Rao, and in fact, encouraged defections there indirectly which resulted in the dismissal of Shri Rama Rao. The question that I have to pose to my learned friends from the Opposition is that in these circumstances was it not the political right of the Congress Legislature Party within the Legislative Assembly of Andhra Pradesh to support any party there and if per chance we chose not to go to the rescue, of Shri Rama Rao we could definitely not to be blamed for encouraging defections there.

The morals of the hallowed saint were thrown to the winds when on losing majority he declined to resign. It could have been a different thing, if using the lucid words of Mr. Bhatia, Mr. Rama Rao realising that he had been reduced to minority sent his resignation. Then what would be the conduct of the Governor is another story. But here the facts as they are before us are that he declined to resign and the Governor being impressed of the fact that Mr. Bhaskara Rao enjoyed the majority of the Legislature, was within his right to call upon hirn to form the Government. Sir, as I said the morals of the hallowed saint were thrown to the winds when on losing majority in the House he declined to resign. In the circumstances, there was no alternative for the Governor but to dismiss Shri Rama Rao and call upon Mr. Bhaskara Rao, the leader of the majority to form the Government.

Sir, the Telugu Desam led by Mr Rama' Rao was a house with walls of sand and it has obviously fallen because of its own weight. Mr. Bhaskara Rao has taken over as the Chief Minister strictly in accordance with the provisions of the Constitution having registered the support of the majority of the legislators.

All the hue and cry of the Opposition and the allegations against the Congress-f about engineering the fall of a good al!y is baseless, but true to their style of functioning and blaming the Congress-for all their failings and drawbacks. Perhaps, Mr. Rama Rao had given soma false hopes of help and usefulness in their one point programme of removing Shri-

mati Indira Gandhi and the Congress-I which has now come to hallucinate them. In their criticism, they unfortunately forgot that the crisis in Telugu Desam took the present form with the dismissal of Mr Bhaskara Rao not by the Congress-I but by Mr. Rama Rao himself. The wheel of his mythological chariot has broken and the house of cards has crumpled. But the blame is unabashedly passed to the Congress-I. This is the pathetic state of affairs. In Andhra Pradesh, the Congress-I earnestly accepted the role assigned to it by the electorate. Where is our fault, if Mr. Rama Rao could not sustain his image which he projected -wo years back-and lost majority due to vertical split in his group because of his own doings.

The Janata history of 1979 has repeated itself in the case of new found ally in Andhra Pradesh-that is the legacy of unprincipa! combinations. One hopes that the Opposition Parties will see the writing on the wall and give up the cause of mindless confrontation without having a policy of ideology or a program me to serve the peop'e and instead discharge their expected duties of constructive opposition. The change of Government in Andhra Pradesh is in accordance with the Constitution. Here, I would only just reiterate what Mr. P. N. Sukul has said. He referred to the provisions of Article 163 and 164 of the Constitution of India. Certainly, there is no force in the averment that the House should have been summoned to test the strength of the warring groups. Once it was clearly established that Mr. Rama Rao had lost the majority support, following his advice would have only encouraged horse-trading. And it was precisely to avoid this that the Governor, on being convinced that the majority was with Mr. Bhaskara Rao, asked him to form the Government, Mr. Bhatia again in a very homely manner gave to us the interpretation of Privy Council regarding the posi'.ion which exists in a Parliamentary Democracy when the Prime Minister or the Chief Minister loses majority support. It is exactly according to that law laid down by the Privy Council and the traditions which have been accepted in other Democracies for long that We have to

visualise the functioning of our Constitution, Only by doing so will we be able to save the nation of all the avoidable agony on non-issiies. Thank you.

Recent Political

SHRI SURESH KALMADI: Deputy Chairman, Sir, I am very happy 10 ses a very rare sight in the House today, and that is, the frequent interruptions by the Congress (I) Members, {Interruptions) I hope the interruptions will not be on my time. We were very happy to see their utter concern for democracy. But when we caught them red-handed, they were trying to get out of a difficult spot; they were trying to get out of a Himalayan blunder by making noise, by confusing the issue. But the entire world today knows exactly what happened in Andhra Pradesh.

Sir, this is not a thing which happened all of a sudden. This is a situation, a system which has developed over a period of 4-1J2 years. In the last 4-112 years, we have seen the leadership's policy of divide and rule. In Assam, it is Assamese and non-Assamese, Hindus and Muslims. In Punjab, we have seen, it is Hindus and Sikhs. And through the "Kar Seva" even Sikhs are being divided into Sikhs and Sikhs. This is the strategy of the leadership of this party. Why there only, her policy extends further to divide ths Opposition. Her policy extends further to divide the ruling party itself into so many groups. And in the last three months, she has gone even further. She has divided parties in the Opposition. There is the National Conference and there is Anti-National Conference. Just because Farooq Abdullah is not with them, he is anti-national and his party is Anti-National Conference. They have divided Telugu Desam and now they have come out with a brand new "Real Telugu Desam". Yesterday I believe Mr. Bangarappa was here to say that he is the real Kranti Ranga and he asked for Congress (I) support. So this divide and rule policy has weakened the country and taken the country to a precipice, to a point of no-return.

Sir, with regard to the institution of Governor which we have all talked about today, in Jawaharlal Nehru's time, great

people were made Governors and Chief Ministers were consulted before peop'e were made Governors. Now in his daughter's time, who are the Governors? We have Ram Lal. We have an A. P. Sharma; we have people like Tapase; we have Talyar Khans. (Interruptions) I am coming to\* He is the last and the biggest Governor they have ever produced of a perfect yesman. That is\* people who have been corrupted^ people who have been in the political wilderness, people who have been sacked from Chief Ministership. As far as:\* is concerned, he has had such a criminal record; he has changed his name four times\*.

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MR. DEPUTY CHAIRMAN: No, no. please don't record these names. These names will not go on record...

SHRT SURESH KALMADI: I did oot give these names...

थी शमानन्द यादव : मेरा प्वाइंट भ्राफ छाईर है। हमारे माननीय सदस्य श्री सुरेश कलमाडी इस तरह की भाषा का प्रयोग कर रहे हैं, एक ऐसे व्यक्ति के प्रति जो एक स्टेट का गवर्नर है, सभी मैंने आपके आने से पहले यह सवाल रेज किया था कि उन्होंने गवनंर के पद को ग्रहण करने के बाद जो काम किया है, उसके संबंध में यहां पर डिवेट चल रही है, न कि उनके व्यक्तिगत करैक्टर के ऊगर। ऐसा लगता है कि सुरेश जी शायद ग्रपने स्तर से बिन्कुल नीचे गिर रहे हैं । ग्रावमी जिस स्तर से ग्राता है वह उसी स्तर के अनुसार व्यवहार करता है। मैं ग्रापसे इस बात पर रूलिंग चाहता हं कि क्या यहां पर, जो मोशन का दायरा है, उससे बाहर जाकर यहां पर वहस हो सकती है ?

SHRI SURESH KALMADI; In 1980 it was the same\*

SHR1 NIRMAL CHATTERJEE (West Bengal): What was his name then?

<sup>\*</sup>Not recorded.

SHRJ SURESH KALMADI: I would not like to give a wrong statement on the floor o' the House. I have to state the truth. (Interruptions).

श्रीमती प्रतिमा सिंह (बिहार) : शरद पवार जी कैसे मुख्य मंत्री बने थे, यह हम उनसे जानना चाहते हैं ?

SHRI SURESH KALMADI: Anyway, the point is only puppets have been made Governors, puppets on a string, and the string is moved from Delhi. So they are puppets on the string. Even Ramlal is on a string moved from Delhi and no action of his is really independent. The name of the Governor should be changed after seeing the recent incident to that of toppler because he is the toppler of democracy, he is the toppler of Ministries. He is supposed to be\*. All Governors in the country are\*. So, this particular institution of Governor has been put in the mud. And that is why I will not blams Ramlal for what he has done. He is, after all, a cog in the wheel. He has to do what he is directed to...

SHRIMATI PRATIBHA SINGH: He is saying Governors are\*. We would like to know who, according to him, is\*

## SHRI SURESH KALMADI:\*

DEPUTY CHAIRMAN: Kalmadi, you must exercise restraint. You are not expected to pass such remarks. This is not proper.

SHRI SURESH KALMADI: If there is anything wrong in my remarks, you expunge it...

MR. DEPUTY CHAIRMAN: When you refer like this, it is in bad taste. It is not expected of you. The smaller the party, the bigger the type of democracy. Let us have some respect for everybody. 1 rule out all such insinuations and innuen does.

SHRI DIPEN GHOSH: Then you should also have respect for smaller parties.

MR. DEPUTY CHAIRMAN: Everytime he makes uncalled for remarks. It not fair. It is not proper.

\*Not recorded.

Those parties which are in power will be more responsible than those which are not in power anywhere.

SHRI SURESH KALMADI: If anvthing good happens, then the credit for that is taken by the leadersrhip at the Centre. If anything goes wrong, then the poor Chief Minister or the poor Governor is fixed. This is the system which has been in operation at the Centre. Today the Prime Minister made a statement saying that she has nothing to do with the toppling of the Andhra Pradesh Government. She said that she has nothing to do with what happened in Andhra Pradesh and that she knew it only when she saw it in the teleprinter. Sir, I have definite information that when the Prime Minister made a visit to Medak, she had a secret meeting with Bhaskara Rao and Ram Lal was invited there... {Interruptions). If he does not succeed, he is to blame. If he succeeds then, it is 20 point ka kama] or leadership ka kamal. When Shri N. T. Rama Rao went for a by-pass operation, the Prime Minister did the entire operation from here on the Andhra Pradesh Assembly. When the cat was away, the mice were at play. It was engineered from here. The operation topple started from here. Money bags started flowing from Delhi. .. (Interruptions).

SHRI KAMALENDU BHATTA-CHARJEE: You should speak facts.

SHRI ANAND SHARMA: When you were here, we were all honest. When you are there, we become corrupt and become purchasable commodity. This game was started by Shri Sharad Pawar. When from this side people go to opposition, we become purchasable commodity.

SHRI SURESH KALMADI : I won't take them seriously. They belong to Rajiv brigade and their job is to shout. I wiH not take them seriously... (Interruptions).

I was saying that this was engineered from here. Still the Prime Minister says she does not know anything. CBI officers went from here. She says she did

SHRI RAOOF VALIULLAH: That Was because Hyderabad was burning because of communal riots when N. T. Rama Rao was away in the USA.

SHRI SURESH KALMADI: When Mr. N. T. Rama Rao came back ahead of schedule, there was panic in the Congress(I) camp.

Sir, I am not going into the details of what happened in Andhra Pradesh because most of the speakers have mentioned them. I would like to say a word about the hurry in which Bhaskara Rao was sworn in. At that time at the Rai Bhavan there were only the staff. They Were collected and put together in the hall of the Raj Bhawan and Bhaskara Rao was sworn in. You compare this with the swearing ceremony of Shri N, T. Rama Rao Ministry, at the Lal Bahadur Maidan where two lakhs of people had assembled for his installation. That is democracy. This new Chief Minister was sworn in, in the drawing room of the Rai Bhawan with the Governor and some staff present... (Interruptions)

MR. DEPUTY CHAIRMAN: Order, please. (Interruptions). Order, please.

SHRI SURESH KALMADI: Sir, Mr. Upendra has said that he is ready to quit the Rajya Sabha if one of his MLAs was not an MLA. I would like to know if anybody from the opposite side including Mr. Chandrasekhara Reddy who brought this news could say that if Mr. Bhaskara Rao, the master manipulator, fails. (Interruptions).

SHRI ANAND SHARMA: These are the people who have got only skin-deep faith in democracy. (*Interruptions*).

MR. DEPUTY CHAIRMAN : Order, please.

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SHRI SURESH KALMADI: Sir, they have already made a great mistake and the whole world is laughing at them. They should be manly enough to admit the wrong thing that they have done. You should be manly enough to admit it, particularly young people like you. I am ashamed at this. (Interruptions). You can fool the people for some time. But you cannot fool all the people all the time. The people of Andhra Pradesh have reacted violently to the action of the Governor. (Interruptions).

SHRI T. THANGABALU: It is not all the people of Andhra Pradesh, but it is your own people only. (*Interruptions*).

SHRI SURESH KALMADI: Sir, today, the Governor and the Chief Minister cannot move out of thrir houses: the MLAs who have defected cannot reach their houses because the people are burning theif houses... (Interruptions) \_ Even the wives of these MLAs refuse to give them food, refuse to give food to their husbands, because they have defected and that is the situation in Andhra today, Sir! (Interruptions). Sir, I congratulate the people of Andhra Pradesh, the young people of Andhra Pradesh and the youth of Andhra Pradesh because they have come out against this saying that you cannot have defections, that anti-defection laws must be enacted in the country, and this is the lesson of Andhra which, I think, we should learn and we have decided on a social boycott. I also take this opportunity... (Time bell rings)... to salute all the people who have died, all the young people who have died, for a national cause in Andhra Pra-

Sir, over a hundred MPs went and met the President a few days ago and there we told him, "We are a hundred MPs here awd we say that we have got 175 MPs supporting us and the Central Government has, therefore, lost the majority. Will you call us to form the Government and dismiss the Government?". Sir, be was taken aback and he was aghast. It

[Shri Suresh Kalmadi]

is the same situation here. Mr. Bhaskara Rao was sworn in in the drawing room of ths Governor! It is a similar situation which has arisen here now. (Interruptions). Sir, it is said that everything is fair in war and love. This is the molto of the Congress(I) also. There are persons like Mr. Jambhuwantrao Dhote, another disillusioned Congress(I) man, lias left them. (Interruptions). And tomorrow, Sir, another one will follow suit. (Interruptions).

MR. DEPUTY CHAIRMAN: Order, please.

SHRI SURESH KALMADI: Sir, systematically, chaos has been brought into the, country. The judiciary has been subverted and corruption is going on on a large scale and sycophants are entering every field of life. I charge that it is being purposely done by the dictatorship in the country and the dictatorship is trying to join hands with the army to perpetuate that system in this country which the young people in the country must be warned against. So, the country must be prepared for a fight against this and to defend the Constitution of the country. If de'iberately democratic institutions are made to lose their credibility, and if democratic institutions in the country are to be revived, then there is no alternative but to fight against this tendency. (Interruptions).

MR. DEPUTY CHAIRMAN: Order, please.

SHRI SURESH KALMADI: You have no guts. (*Interruptions*) 7 P.M.

MR. DEPUTY CHAIRMAN : Order, please.

SHRI SURESH KALMADI: The people will not rest till the Prime Minister gives unqualified apology to the people of the country for what happened in Andhra Pradesh. Let me say while I go what the ruling party did in Andhra Pradesh what they did in Jammu and Kashmir. It has brought the Opposition together as never before. It has brought the people closer. (Interruptions)

MR. DEPUTY CHAIRMAN : Let him complete, p'.ease.

SHRI SURESH KALMADI: It is good in that respect. It has brought the Op position closer to the people and it has pushed the Congress (I) to a precipice from which they will not to able to come out. (Interruptions)

MR. DEPUTY CHAIRMAN : Mr. Sankar Prasad Mitra.

SHRI V. GOPALSAMY: What about me? (Interruptions) These people want me to walk out. (Interruptions) But I won't spare you. I will come upon you. (Interruptions)

SHRI SANKAR PRASAD MITRA (West Bengal): Mr. Deputy Chairman, Sir, the issue raised by this discussion has two aspects: the aspect of legality and the aspect of propriety. I know, Sir, that articles 163 and 164 of the Constitution are relevant to the subject matter of tMs debate. It is also well known that neither the courts nor any other authority can question the legality of the Governor's exercise of discretion in dismissing a Ministry. It is not necessary to go to English decisions or to the Judicial Com mittee of the Privy Council. This point was settled by the Calcutta High Court in its decision in Mahabir Prashad's case, reported in AIR 1969, Calcutta, at page 198. As far as I know, the law laid down by this judgment has not yet been altered by any other court in the land. But, Sir, the propriety of the Governor's action, parlicularly when the Ministry's strength has not been tested on the floor of the Legislative Assembly, can always be questioned. And because it can always bo questioned, and there are possibilities, having regard to the language of article 164, of a Governor abusing his powefs, and further possibilities of widespread public agitation, on this issue the Administrative Reforms Commission 1969 in its report on Centre-State Relations, Chapter IV, paragraph 7 at page 25, suggested that some guidelines should be laid down to enable Governors \*o exercise this power. This was also th; decision of the Presiding Officer's Conference. The decision of the Presiding Officers' Conference was followed by the setting up of a Committee of Governois in 1971. What was the recommendation of that Committee? The recommendation of the Committee was:

"When the Governor is satisfied by whatever process or means that ihe Ministry no longer enjoys majority support, he should ask the Chief Minister to face the Assembly and prove his majority within the shortest possible time. If the Chief Minister shirks the primary responsibility and fails to comply, the Governor would be duty-bound to initiate steps to form an alternate Ministry."

I do not wish to discuss the facts of the Andhra episode because this episode has been discussed in details by all the Members who have taken part in this debate and it is for this House to judge whether these recommendations of the Committee of Governors was followed in the instant case.

Similar recommendations were also made in the Centre-State Relations Inquiry Committee, Tamil Nadu, 1973, Chapter VIII, pages 130-131. Unfortunately, none of these ' recommendations has yet been heeded to or implemented. The result is that the country is facing crisis after crisis on this count only and the law and order situation in different States has repeatedly been endangered, human lives lost, injuries inflicted, sometimes fatal,

Sir, I do not wish to take much of your time because so many Members have already spoken and you have given me the chance practically at the tail end. It is my fervent appeal to the hon...

SHRI KALYAN ROY: When he is speaking, not a single Minister is present.

MR. DEPUTY CHAIRMAN: He is sitting there.

SHRI SANKAR PRASAD MITRA: It is my fervent appeal to the hon. Home Minister, in fact to the entire Council of Ministers at the Centre to take imme-

diate steps to frame guidelines for the exercise of powers by the Governors under Article 164 of the Constitution. Sir, so far as the present crisis in Andhra Pradesh is concerned, the only solu'ion that I see is the convening of the State Legislative Assembly at the earliest possible moment where the two contenders would be called upon to prove their respective strength and whoever succeeds should be reinstated or continued as the Chief Minister of Andhra Pradesh. There is no other constituional solution to Ibis issue and I hope this particular suggestion would be accepted by the Central Government. It is no use saying that the Governor acted without consultations with the Centre, without referring to the Cen-

He may or may not have done so. I do not want to enter into that dispute. But the Constitution provides that the Governor holds office at the pleasure of the President and so long as he holds his office at the pleasure of the President, the Central Government cannot shirk its responsibility in this matter. I hope Diy appeal would be heeded to by the hon. Minister in the larger interests of the preservation of democracy in this country and also in the larger interest of the values enshrined in the Constitution of this country. Thank you.

SHRI V. GOPALSAMY: Mr. Deputy Chairman, Sir, like democracy has been bypassed in Andhra Pradesh my chance also has been bypassed twice. Anyhow, I am grateful to you for this opportunity. More heat has been generated today from both sides. Some days back people like a lion or a lioness roared in this House about scrapping of article 356, and so on and so forth. I do not find them here-I do not understand why my friends from the A.I.A.D.M.K. have been given the whip not to enter the Parliament House at all. Do they not know which side to support? Are they in a dilemma?

AN. HON. MEMBER: They are supporting our side.

SHRI V. GOPALSAMY: For that they have no guts. Sir, Mr. J. K. Iain in h'u speech made some references. It was

highly discourteous on his part to say 'hat the last rites have been performed, when Mr. Rama Rao is in sick bed after bypass coronary surgery. (*Interruptions*)..

SHRI J. K. JAIN : Sir, I am on a point of order.

SHRI V. GOPALSAMY: The Members from that side never objected.

SHRI J. K. JAIN: On bypass surgery I never said this. I said that he performed u Mahayagnya in which he wanted to obtain a second birth.

SHRI V. GOPALSAMY: You said last rifes. (Interruptions)

SHRI J. K. JAIN: I said that some astrologers had predicted that in this birth he can never become the Prime Minister and for that he has to take the second birth. Why is he talking of bypass surgery? This is irrelevant. 1 never said this.

SHRI V. GOPALSAMY: This was not objected to by my hon. colleagues from the Treasury Benches. Only Mr. Jaswant Singh objected to it.

Sir, when our hon. Prime Minister intervened in this debate she stated that unnecessary questions are raised by the opposition parties. Sir, I would like to inform this Government through you that the questions are not raised by the opposition parties The questions are raised by the people in the streets, the questions are raised by the people in the street corners, in every hamlet, village, town and city, in this country from Kashmir to Cape Comorin. They are asking, why is it that this undemocratic act has been performed? Why is it that democracy has been murdered? Why is it that democracy has been throttled? Why is it that a popular Government has been thrown out? These are the questions asked. You have to face the people. That is why a popular revolt is going on. The floodgates of a popular revolt have been opened in Andhra Pradesh. That is why there is popular anger, the peoples anger. You do not believe in the truth. When you believe in the para-military forces, when you believe

the Central Reserve Police Force, when you believe these security troops to go there, when you are parading these troops in the streets, when the decision of the people is not regarded, then you take the decision in the Raj Bhavan. The Government should be decided by the people and not at the Raj Bhavans, not by the agents of the Central Government. That is why the people say that the troops are marching to crush democracy and that is why they have come to the streets.

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SHRIMATI PRATIBHA SINGH: Then why in 1980 D.M.K, asked that A.I.A.D. M.K. should be dismissed?

SHRI V. GOPALSAMY: We never asked. Don't mislead the House. We never asked. Sir, the Prime Minister, stated that she was totally unaware of what was going on in Andhra Pradesh. Even when para-military forces were taken to the streets, she says, she was not at all aware. Whether the hotline was working at all or not, whether their intelligence was working or not, she says, only through the teleprinter, through the agency reports, she came to know of what was going on in Andhra Pradesh.

Sir, what is the conduct of the Governors? These Governors were appointed by the imperial power, by the imperial British Raj, to suppress the masses in those days. Mr. Advani elaborately described about the Constitutent Assembly debates, whether the Governor should be elected or nominated. Pandit Nehru was opposed to the idea of elections. I do not want to go into the details. But about the conduct of the Governors, here are the confession statements of Governors. Sir, in the year 1968, when Mr. Ananthasayanam Ayangar was the Governor of Bihar, what happened then. There was pressure from the top to topple the Unified Front Government. He refused to oblige and he lost his post. Mr. Ananthasayanam Ayangar said: "My only mistake was that I did not act as some other Governors did. If I had, then I could have continued as Governor for 15 years." Sir, in this context, I would like to quote no less a person than the lieutenant of Gandhiji, the

great freedom fighter, J. B. Kripalani. "As gentlemen partymen beholden to the Central leaders for their appointment, it has been but natural for us, for Swaraj Governors to regard themselves as the agents of the Centre rather than heads of the constituent units of the Indian Union and look to New Delhi for aid and advice as and when confronted with a crisis or to equate the interests of the State or country with those of the Congress Party." Sir, when they say, "that was done by the Governor, Shri Ram Lal, we do not know" and if you say this, then Dr. Goebbles would become a pigmy before our hon. Prime Minister's statement when she says she was not at all aware of what happened. Sir, we are not blaming the Governors; they are the pawns; they are the agents of the Central Government. The prime accused is the Central Government. The prime accused in the conspiracy, in diabolical conspiracy, to annihilate democracy, is the hon. Prime Minister of this country, Mrs. Indira Gandhi... tions). You are shouting shame. The whole world is shouting shame to you. The people are shouting shame against you. You can shout in this House. You go out and see the popular anger throughout the country. Sir, 162 MLAs were paraded in Rashtrapati Bhavan, Mr. Upendra stated. And Mr. Chandrasekhar Reddy says. no. only 95 MLAs (Interruptions).

SHRIMATI USHA MALHOTRA: On a point of order. We are discussing, according to them, the Constitutional crisis. How does the hon. Prime Minister come

SHRI V. GOPALSAMY: I repeat and stand by it. When Mr. Upendra stated that 162 MLAs went to Rashtrapati Bhavan, he posed a challenge that if one signatory member in that statement is provoked fake or bogus, he said, he is prepared to quit his post as M.P. and resign as Member of Parliament. I ask Mr. Chandrasekhara Reddy, are you prepared to take up the challenge? They know the truth. (Interruptions). Mr. Jain you please listen.

SHRI PARVATHANENI UPENDRA: Sir, on a personal clarification. I repeat my

challenge that if any of these 162 Members who met the President is proved to be bogus, I will quit immediately.

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SHRI J. K. JAIN: It bas no meaning. So many times you people have backed out. (Interruptions).

SHRI PARVATHANENI UPENDRA: Any one of them may accept the challenge, I am ready.

SHRI J. K. JAIN: Two of the MLAs have already backed out. Go and read.

SHRI PARVATHANENI UPENDRA: Your money bags can do that, I do not deny that. (Interruptions).

SHRI V. GOPALSAMY: I agree with them. Sir. when my friends from the other side said that 95 MLAs have paraded before the Governor. Mr. Ramlal. If the news which has appeared in the Indian Express is true that on August 15th, that is, on the Independence Day, three Prime Ministers were produced in the city of Delhi, in that case you can produce not only 95 but 150 bogus MLAs, there is no doubt in it. You can produce any number. If you are producing three Prime Ministers in the streets of Delhi.... (Interruptions). That has appeared in the Indian Express. When you are capable of producing three Prime Ministers in the streets of Delhi, you can produce any number of bogus MLAs. That has happened on the 16th August. (Interruptions'). (Time Bell rings)\_ Sir, they have become the professional butchers of democracy. You have become professional butchers of democracy. (Interruptions). If the Government sincerely wants to uphold democracy, first dismiss that\*

MR. DEPUTY CHAIRMAN: Please do not record this thing.

SHRI V. GOPALSAMY: \*

MR. DEPUTY CHAIRMAN: Please d» not record Mr. Gopalsamy.

\*Not recorded

SHRI V. GOPALSAMY: Sir, dismiss' is not an unparliamentary word.

MR. DEPUTY CHAIRMAN: The way you have called 'Ram Lal' is not parliamentary. Do not repeat those words.

SHRI V. GOPALSAMY: Mr. Ram Lal should be recalled.\*

MR. DEPUTY CHAIRMAN: Don't record Mr. Gopalsamy. (.Interruptions). Please conclude now.

MR. DEPUTY CHAIRMAN: I am concluding Mr. Bhaskara Rao's Ministry should be dismissed. Mr. N. T. Rama Rao should be reinstated as Chief Minister and then only you convene the Assembly. Then you summon the Assembly. That is because he was having the majority. (Interruptions). Sir, this Government is trying to bulldoze all the democratic regional parties' governments, all the non-Congress Governments. But the people are watching one thing. The people are angry with you. (Interruptions). If you are prepared to hold elections, people will be teaching you a bitter lesson. Already Congress has been burried in many States. Not only in Andhra Pradesh, not only in the South but throughout the country you will be routed in the next elections.

SHRI P. VENKATASUBBAIAH: Mr. Vice-Chairman, Sir...

SHRI PARVATHANENI UPENDRA: Deputy Chairman.

SHRI P. VENKATASUBBAIAH: I am sorry, Mr. Deputy Chairman, Sir....

SHRI KALYAN ROY: You commit a slip in the beginnig. What you will do at the end?

SHRI P. VENKATASUBBAIAH: Mr. Roy, I am not as knowledgeable as you are. You are very thorough. You are a Pundit don't make these shy remarks.

Sir, in this discussion, though it was supposed to be very constructive and confined to the issues that had been listed,

\*Not recorded.

tempers have been frayed and passions been roused. All sorts of accustations have been made against the ruling party. I do not want to go into all those things. 1 treat them with the contempt they deserve. Sir, politics makes strange bed fol-

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SHRI DIPEN GHOSH: When did you discover that?

SHRI P. VENKATASUBBAIAH: The Opposition has made a common cause with Shri N. T. Rama Rao. I can understand that and I sympathise with them. So far as Andhra Pradesh is concerned, they have become irrelevant. They are desperately trying to cling on to the apron strings of Shri Rama Rao to get some seats because of his favours. That is the only thing I can advance in support of Opposition making a common cause with Mr. N. T. Rama Rao.

Sir, our party has been accused that we were responsible for all these things. I would like to give some background because all those matters have been raised and I want to clarify and put the record straight. Sir, soon after assumption of office by the Government in Andhra Pradesh, 23 Zila Parishads were in the hands of the Congress. The Telugu Desam Government has made defections a fine art and they started defections and toppling the Zila Parishads one after the other.

SHRI PARVATHANENI UPENDRA: They were not sacked. Through legitimate means they were removed.

SHRI P. VENKATASUBBAIAH: I never came in your way.

SHRI PARVATHANENI UPENDRA: We could have abolished the Zila Parishad if we wanted.

SHRI P. VENKATASUBBAIAH: My dear friend, I never disturbed you. Now please listen.

SHRI PARVATHANENI UPENDRA: But why are you making a wrong state-

SHRI P. VENKATASUBBAIAH: This is a statement of facts.

SHRI PARVATHANENI UPENDRA: The Zila Parishads were removed through no confidence motions. They were not sacked.

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SHRI P. VENKATASUBBAIAH: Sir, by engineering defections covertly and issueing Ordinance to suit the convenience of the ruling party, they have toppled one Zila Parishad after another. They have gone on record—if I remember correctly, he can correct me, when the Visakhapatnam Zila Parishad Chairman was toppled, my great friend, Mr. Upendra made a statement: "Now it is the turn of West Godavari Zila Parishad." If it is . not correct, I stand corrected.

SHRI J. K. JAIN: He is keeping quiet.

SHRI PARVATHANENI UPENDRA: It is correct. We adopted legitimate means of toppling through no-confidence motions. We did not sack the Chairman. (Interruptions).

MR. DEPUTY CHAIRMAN: Order please.

SHRI P. VENKATASUBBAIAH: Another accusation has been made against us that we are bringing through backdoor such of those persons who have lost in the direct elections. Sir, in the first attempt to send Rajya Sabha Members here, at least two Members had lost the confidence. And they have been brought to Rajya Sabha. This fact will not be disputed by my friend, Mr. Upendra.

SHRI KALYAN ROY: We are discussing the Governor's role.

SHRI P. VENKATASUBBAIAH: You did not confine yourself to the Governor's role. .. (Interruptions)\_ Sir, I am giving the background because an atmosphere has been created...

SHRI -DIPEN GHOSH: Two wrongs cannot make a right. Does he suggest that two wrongs make one right?

SHRIP. VENKATASUBBAIAH: I am giving you the background. An atmosphere has been created to encourage defections, to lure persons from one party to their party by showing them some offices of profit. This has resulted in this vertical and horizontal split in their party. Sir, th© Chief Minister made a statement in a Mahanadu that in his party there were legislators and Ministers who were eating grass. So, it was a most humiliating statement made by the Chief Minister against his own colleagues, against his own party.

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SHRI PARVATHANENI UPENDRA: Not more than in your party. He sacked a Minsiter only for that.

SHRI J. K. JAIN: Mr. Upendra does not eat grass. That we can say.

SHRI P. VENKATASUBBAIAH: These are the circumstances which ultimately led to this large-scale split in their party.

We are not for defections. As a matter of fact, in 1967 I moved a non-official resolution in the Lok Sabha that the Government should take steps., constitutional or by common consensus, to ban defections. A Committee was constituted...

SHRI INDRADEEP SINHA: To which party did you belong then?

SHRI P. VENKATASUBBAIAH: To the Congress Party. Mr. Sinha, you do not know politics. From 1957 onwards to this date, I am a member of the Congress Party. I tell you, I never crossed. When I resigned from the Congress (O), I again stood for election-I sought the verdict of the electorate-and I got elected. I am not a defector like some of you. I sought the mandate. When I resigned from the Congress (O), I stood for General Election—a direct election — in 1971, I sought the mandate of the electorate. Whether my decision was correct or not, please stand corrected if you are ignorant of all these things.

SHRI INDRADEEP SINHA: I am grateful that you have accepted that you belonged to Congress (O).

SHRI P. VENKATASUBBAIAH: A Committee was constituted and in that Committee all the political leaders were there including the respected, late lamented - JP, and there were constituional experts and jurists like Mr. Setalvad and Mr. Mohan Kumaramanglam. They prepared certain guidelines and on the basis of those guidelines a Bill was formulated and sent to a Joint Select Committee. But it was not able to get through. If I remember, Advaniji also was a Member of that Joint Select Committee. Afterwards when the Janata Party came to power, they introduced the Bill. But the Bill was scuttlednot because of the Opposition but by their own partymen. The Bill was scuttled. So, it goes to show the anxiety and the bona fides of the Government to take necessary steps to ban defections.

SHRI LAL K. ADVANI: Mr. Venkatasubbaiah, you are right when you say that my party itself scuttled it, I understand, with your assistance. But after 1980 when you could have brought it by now, five years have passed.

SHRI J. K. JAIN: What we will do, we will decide. We are not going to be guided by you.

SHRI P. VENKATASUBBAIAH: I am glad he has agreed. All sorts of insinuations have been made against my leader, my party-that we were responsible and we are all sycophants. Sir, it is no sycophancy if we follow our leader. We are proud of her. We are proud of her leadership. But, unfortunately, sycophancy has been made a fine art and it has been practised with greatest diligence and care. Once I remember Mahavir Tyagi telling us that there were a large number of feettouchers. But now the place of feettouchers has been taken by feet-washers. Sir, when they accuse us, they must know that our party stands for certain principles. (Interruptions).

SHRI J. K. JAIN: How many times have you washed the feet, tell us.

SHRI P. VENKATASUBBAIAH: Sir. a position had arisen that there was a vertical split in the ruling party. This is the

Andhra Pradesh point which I wanted to inform the House and put the record straight.

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Sir, I just come to the issue that has been discussed in the House. The recent developments in Andhra Pradesh started with the dismissal of Shri N. Bhasakara Rao, the Finance Minister, from Andhra Pradesh Council of Ministers by the Governor on the advice of the Chief Minister on August 14, 1984. Sir, here, the Governor has acted on the advice of the Chief Minister and he dismissed the Minister. He has performed his constitutional obligation. He has been implementing the principles enshrined in the Constitution.

He has done the same thing when it has come to the question of deciding who is having the majority, which is the pleasure of the Governor. To that I will come Ja!er. This was followed by the resignation of three more Ministers on. August 15, 1984. The Chief Minister on August 15, 1984 wrote to the Governor requesting him to summon an emergency session of the Legislative Assembly on August 18, 1984 to enable him to move a resolution seeking a vote of confidence in the Assembly. However, prior to the receipt of that letter, Shri N. Bhaskara Rao, the dismissed Finance Minister, called on the Governor on August 15, 1984 along with 91 MLAs of the Telugu Desam Party and other supporters and submitted a memorandum saying that they had withdrawn support to Shri N. T. Rama Rao and that Shri Rama Rao had lost his majority and they had unanimously elected Shri N. Bhaskara Rao as the leader of the party. They also requested the Governor to ask Shri N. Bhaskara Rao to form the Government. Subsequently, two more Members of the Telugu Desam Party, 57 Members of the Congress Legislature Party, 5 Members of the Mailis Itchad-e-Musalmeen and 8 Independents and other Members submitted a letter extending their support to Mr. Bhaskara Rao, thus taking the total number of Members supporting him to 162 in a House with a total strength of 295, out of which one seat was vacant. Again, on August 16, 1984 at 8.30 A.M., Shri Bhaskara Rao along with other supporters went to the Raj Bhawan.

Excluding the Congress (I) Party Members, there were 105 MLAs of Telugu Desam Party present witn him physically in addition to 11 other Members, which constituted the requisite majority for forming the Government. As the Governor was satisfied that N. T. Rama Rao had lost his majority, he requested the latter to tender his resignation with immediate effect at 11 A.M. on August 15, 1984.

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SHRI LAL K. ADVANI: This is a narration. We have heard this.

SHRI PARVATHANENI UPENDRA: Is it your report or the Governor's report? (Interruptions')

SHRI P. VENKATASUBBAIAH : According to the information we have receiv-

SHRI J. K. JAIN: It is not Question Hour. They cannot question the Minister. (Interruptions) No, Sir. You allow these people when he is speaking. Look at him.

SHRI V. GOPALSAMY: Don't shout.

SHRI J. K. JAIN: What are you doing? Are you observing silence?

SHRI LAL K. ADVANI: Sir. one small clarification. (Interruptions) Just for a moment. Sir, the issue has been hinging around. I can understand his saying that the Governor did not consult them. But the issue is: Was the Governor right in arriving at the subjective satisfaction?

MR. DEPUTY CHAIRMAN: He will come to that point.

SHRI P. VENKATASUBBAIAH: I am coming to that point. 1 am only giving you the background.

MR. DEPUTY CHAIRMAN: He is developing that point. He will come to that.

SHRIP, VENKATASUBBAIAH: The Council of Ministers was dismissed, and Mr. Bhaskara Rao who commanded the support of the majority of the Members in the Legislative Assembly, was sworn in as the Chief Minister in the afternoon of August 16, 1984. The Governor also directed Shri N. Bhaskara Rao to prove his majority in the Legislative Assembly within a period of one month from the date of

assumption of office. This action was taken by the Governor in exercise of his powers imder article 164(1) of the Constitution. Sir, in dismissing Shri N. T. Rama Rao as Chief Minsiser as also his Council of Ministers and in swearing in Shri Bhaskara Rao as new Chief Minister, the Governor has acted under article 164 (1) of the Constitution of India. You know the relevant provision of the Constitution. I will not read.

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SHRI LAL K. ADVANI: What about article 164(2). Article 164(2) has been defied. You are setting a dangerous precedent. It is a very dangerous doctrine.

SHRI P. VENKATASUBBAIAH: The quesion, "What is the precise connotation of the expression "during the pleasure of the Governor?", has often been raised. The Calcutta High Court, as my friend has already pointed out, has provided a clear answer. The High Court said, and 1 quote:

"The exercise of the pleasure by the Governor is a matter entirely in the discretion of the Governor. This right of the Governor is absolute and unrestricted."

The Court went on to say:

"The Governor has absolute, exclusive and unquestionable discretionary power to dismiss a Ministry under article 164(1) of the Constitution, and the exercise of the pleasure is not fettered by any condition or restriction."

SHRI LAL K. ADVANI: Is the Governor a despot?

SHRI P. VENKATASUBBAIAH: He is not a despot. He is satisfied. He acted under the provisions of the Constitution.

SHRI K. MOHANAN: He as not acted under the provisions of the Constitution.

SHRI P. VENKATASUBBAIAH: I may remind you. I may quote Dr. Ambedkar's observation also. Dr. Ambedkar, Chairman of the Drafting Committee, had also made observations in this regard. He had said:

[Shri P. Venkatasubbaiah]

"During pleasure is always understood to mean that the pleasure shall not continue notwithstanding the fact that the Ministry had lost the confidence of the majority. The moment the Ministry has lost the confidence of the majority, it is presumed that the Governor will exercise his pleasure in dismissing the Min-

Sir, even at the time of the framing of the Constitution there was a proposal to issue an Instrument of Instructions to the Governor. This proposal was, however, given up primarily because it was felt that it would be unwise to make a rigid provision and that the Governor should be allowed to exercise his judgement and discretion on merit of the case.

Sir, in the present case, the Governor has applied the pleasure doctrine not arbitrarily but in a judicious manner when he was satisfied that Shri Rama Rao had lost the support of the majority in the Legislative Assembly and Shri N. Bhaskara Rao had the support of the majority of the MLAs.

SHRI JASWANT SINGH: Can you say that the Centre, had nothing to do with it?

SHRI P. VENKATASUBBAIAH: Sir. whether the Governor should have accepted the request of the Chief Minister to allow him to test the majority on the floor of the Assembly or not was a matter within the discretion of the Governor. I am quoting an instance. When the Governor was satisfied by means other than testing of the strength on the floor of the House that Shri Rama Rao had lost the majority support, it was not obligatory for him to accept the advice of the latter. In any case this was an advice tendered by the Chief Minister who in the judgement of the Governor had lost the majority support. Therefore, it would not be proper to say that in the dismissal of...

SHRI PARVATHANENI One clarification, Sir.

SHRI P. VENKATASUBBAIAH:... Shri N. T. Rama Rao and swearing in of JL

Shri Bhaskara Rao the Governor acted unconstitutionally.

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Sir, for the information of the House I may quote an instance, because Mr. Gurupadaswapiy always used to be unruffledtoday he has been very angry and indignant. (Interruptions). Sir, I would like to quote the Karnataka instance. The Congress Ministry headed by Mr. Devraj Urs ai fie Chief Minister was in power with the Congress Legislature Party having a stnmgih of 153 in a House effective strength of 206. Mr. Urs was suspended from the membership of Congress Party. Mr. K. H. Patil, Karnataka Pradesh Congress President wrote to the Governor claiming that the Congress Legislature had the majority in the Assembly and they had a right to continue in office with a new leader. According to th tir report dated 31-12-1977 the then Gov;rnor, Mr Govinda Narain, the Chief Minister, Mr Urs met him on 27-12-1977 and mentioned that his view the testing of the strength of the Government should be done on the floor of the House But he also added that he was not keen to stick to the office if he lost the majority support. Then the House had to meet in a joint session of both Houses which had already been summoned to meet on 3-1-1978. The House had to meet three days after-even then the Governor pointed out that ordinarily the testing of the strength of the Ministry should be done on the floor of the House, but in view of the special features of the situation, he was compelled to take a different view and could not wait for the testing of the strength of the Ministry on the floor of the House. I quote, Sir, what he has said in the report:

"It is abundantly clear from the signed memoranda, verified letters and physical presentation of Members of the Legislative Assembly before me and expressing their free volition after fully understanding the position that 109 Members of the Legislative Assembly, have lack of confidence in the present

'The Ministry has, therefore, lost the support of the majority of Members of

the Legislative Assembly. On account of lined, it does not seem necessary to wait various special features as has been ouW for the trial of strength on the floor-of the House."

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Then what the Governor of Karnataka has quoted in his report. He did not concept to the request of Mr Urs that the trial of the strength should be tested on the floor of the House. This is in councetion with Article 164(1) it should be read. But it is the pleasure of the Governor to decide whether any particular leader has lost the majority. So, the discretion of the Governor cannot be questioned according to the provisions of the Constitution, '

Sir, then let us go to the Janata period also. (Interruptions). Sir, the ' major constituent of the Janata Party a loose conglomerations - of different ' Opposition Parties namely BLD, BJS, CongresstO), (SP), and CFD were, since its formation and coming to power "had been trying 10 gain prominence and hence moving towards the split. Differences between the then Prime Minister, Mr. Morarji Desai and the then Home Minister, Mr, Charan Singh were so pronounced that on June 28, »78, Me. Charan Singh resigned from the Cabinet. This move was supported by simultaneous resignation of Mr Raj Narain, the then Health Minister. Due to persuasion of the Bharitiya ian Sangh leaders, Mr Charan Singh was taken back by Mr. Morarji Desai in his cabinet on June 24, 1979, with the elevated position of the Deputy Prime Minister. The Janata Party which had a strength of 315 in a House of 543 witnessed a steady erosion in its strength. Mr. Y. B. Chavan, the then Leader of the Congress-(J) Party introduced a 'No Confidence Motion' on July JO, 1979 against the Janata Party. The voting -was to take place on July 16. But on Jniy 13, itself Sarva iShri Raj Narain, Bahuguna and 11 other MPs resigned from the Jaaata Party. Mr. George Fernandes some other also resigned on July 15. Therefore, on July 15, Shri Morarji Desai submitted his resignation as Prime Minister to the President. The same was accepted by the President. Shri Morarji

Desai was asked to continue in office till alternate arrangements were made. On Juty. 18, the President called Mr. Y. B. Chavan, the *mover* of the no-confidence motion, and asked him to explore the possibility of forming a Government. Shri Chavan expressed his inability to do so. (Interruptions)

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SHRI K. MOHANAN; He has not answered the questions ' we have raised. (*Interruptions*)

SHRI DIPBN GHOSH: What is he reading? (Interruptions) on -a point of order.

SHRI K. MOHANAN: We will not sit here. He is testing our palienca. (Interruptions)

SHRI DIPEN GHOSH -. On a point of order, What is he reading? Is it a re^ply to the debate? (Intvmiptivwt) Let the Minister say whether Mr. Ram Lai is going to be dismissed. We want to know categorically...(Interruptions)

MR. DEPUTY CHAIRMAN: May I request the Members of the Congress Party to sit down and not make noise.' The Minister is replying. You don't have that courtesy.

SHRI DIPEN GHOSH: Sir...

MR. DEPUTY CHAIRMAN: Please take your *seats*. No, I will not allow it. (*Interruptions*) Only the Minister will go on record, and nobody else, *[in terruptions]* 

SHRI P. VENKATASUBBAIAH; am chronologically trying to inform th House that the Governor and the Presi dent exercise discretion according to tii articles of the Constitution, (hiterrui tions)

SHRI DIPEN GHOSH: Sir, we wa! out in protest.

{At this stage, some hon. Members tt the Chamber.]

SHRI P. VENKATASUBBAIAH: am sorry, Sir, they do not have t

#### [Shri I\*. Venkatasubbaiah]

patience to hoar mc. They hurled all soils of abuses and we were prepared to lake them. Here 1 um trying to impress upon the House the constitutional implications involved in that particular article. Ihe Governor did not act unconstitutionally. He acted • under ihe provisions ot ihe Constitution. Whether that article is arbitrary, whether it could be used in this manner, is a matter that could be discussed later in a constructive manner. The debate also, we thought, would help us to get some soil ol' education, some sort of enlightenment from the Opposition being used arbitrarily. So in thes./ pioto this article which, they are charging, is being used arbitrarily. So in these pteseui circum lances, the Governor hud not acted in any unconstitutional manner. The Prime Minister has made it amply clear thai ihe Central Government has nodiing to do with this mailer, nor huvt we asked the Governor to do anything. It is purely on Ihe discretion that has been exercised by the Governor that he

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has taken this decision. I don't see why these hon. Members uneeessarily »ei agitated and try to complicate and mislead the public. Their only idea is to mislead the people, to distort the whole thing and have some political mileage out of this situation. This is their motive. 1 am sorry, 1 am not prepared to oblijje iheiM on this contention made by the hon. Members, Sir, ihe Governor was withi\* his constitutional rights to have taken such aclion. So, Sir, 1 only humbly submit to mis House that the allegations that have been made are baseless. They aie also malicious and they deserve the contempt they received. With these words I thank you for the opportunity given.

# भी उपसभापति: सदन की कार्बवाही कल ग्यारह बजे तक के लिए स्थिगित की जाती है।

The House then adjourned at filly-six minutes past seven of int clock, lill eleven of the clock. on Wednesday, the 22nd Augasi